Letter No. : NGT-71 /81-7-2021-43(Parya)/2014 T.C-3

From;

Bharat Prasad,
Deputy Secretary,
Department of Environment, Forest &
Climate Change, Govt. of Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Environment, Forest & Climate Change Section-7

Lucknow : Dated : 05 /02/2021

Sub : Compliance Report of Government of Uttar Pradesh in pursuant to the order dated 13-08-2020 in the matter of O.A. No. 200/2014 M.C. Mehta Vs. Union of India & Ors.

Sir,

In Compliance of order dated 13-08-2020 passed by Hon'ble Tribunal in O.A. No. 200/2014 M.C. Mehta Vs. Union of India & Ors., the consolidated Compliance Report of Government of Uttar Pradesh is enclosed herewith.

It is requested that the consolidated Compliance Report may be presented before the Hon'ble Tribunal for kind consideration.

Yours sincerely

Encl : As above.

(Bharat Prasad)
Deputy Secretary.

Compliance Report of directions issued by Hon'ble NGT vide order dated 13.08.2020 passed in O.A. No. 200/2014 in the matter of M.C. Mehta Vs. Union of India &Ors.

1. That the State of Uttar Pradesh filed Quarterly Compliance Report on 11.06.2020 in compliance of directions issued by Hon'ble Tribunal vide order dated 18.12.2019 passed in O.A. No. 200/2014 in the matter of M.C. Mehta Vs. Union of India & Ors. relating to prevention and remediation of pollution of River Ganga. After reviewing the progress of compliance filed by State of Uttar Pradesh for Segment-B, Phase-I and Phase-II, Hon'ble Tribunal has issued following directions vide order dated 13.08.2020:-

> *.....41. In view of the above, further steps in the light of earlier orders of the Tribunal, including the order dated 18.12.2019 need to be taken and monitored at the level of Chief Secretaries of the States. In terms of order of this Tribunal in OA 673/2018, River Rejuvenation Committees (RRCs) have been constituted in all States having polluted river stretches. Their working is to be monitored by the Chief Secretaries periodically. There is also monitoring by the Ministry of Jal Shakti. As reported by the Oversight Committee constituted by this Tribunal for U.P.,* ***such monitoring is essential but is not taking place****.....*

.....We also feel that there should be periodic joint meetings of the Chief Secretaries of the concerned States to consider vital issues like pooling of human resources and sharing best practices for rejuvenation of Ganga, particularly preventing discharge of sewage and other pollutants therein directly or in its tributaries or drains connected thereto. There is need to take a holistic approach of treating river Ganga as a single entity and eco-system which requires pooling of fiscal resources by different stakeholders. Project of making Ganga pollution free needs serious attention of all States at highest levels. Joint meetings of concerned Chief Secretaries can be convened by the NMCG and Secretary Jal Shakti.....

.....We direct the NMCG and Secretary Jal Shakti to convene a meeting of concerned Chief Secretaries after clearly identifying action points needing focus under relevant heads and notifying to the Chief Secretaries within two weeks. NMCG can be the nodal agency and CPCB may also join. The Chief Secretaries may compile their respective feedback and have an effective interaction and joint discussion. ***First meeting may be held within one month preferably by 25.09.2020 on such date as MoJS, NMCG and CPCB may fix. Thereafter such meetings may be held atleast once in three months with specific targets.....***

.....42. The States of Uttarakhand, UP, Jharkhand, Bihar and West Bengal may give their respective reports to the NMCG and also before the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).Consolidated report of the status as on 31.12.2020 may be filed covering all the issues as directed in the earlier order dated 18.12.2019 before the next date in a summarized form by the NMCG at same e-mail before the next date.....

2. That in compliance of the order passed by Hon'ble Tribunal, the Chief Secretary, Govt. of Uttar Pradesh had issued instructions vide letter dated 16.09.2020 for compliance of directions passed by Hon'ble Tribunal to Additional Chief Secretaries/Principal Secretaries of Urban Development, Infrastructure & Industrial Development, Irrigation and Water Resources, Mining Department and to Managing Director, U.P. Jal Nigam. Copy of the letter dated 16.09.2020 is enclosed herewith and marked as **Annexure No. -1.**

3. That the progress of compliance of directions of Hon'ble NGT has been reviewed by Chief Secretary, Govt. of Uttar Pradesh on 02.12.2020 with officers of concerned departments for ensuring timely compliance of the order passed by Hon'ble Tribunal. The minutes of meeting dated 02.12.2020 is enclosed herewith and marked as **Annexure No-2.**

4. That the point wise Compliance Report along with the progress of the directions passed by the Hon'ble Tribunal vide order dated 18.12.2019 is as follows-

A. Sewage Management and Interim Remedial Measures for treatment of Drains

a. That with regard to undertaking interim remedial measures for treatment of drains till permanent infrastructure is in place for

control of pollution, the State has prepared DPR amounting Rs. 1796.00 Crores for treatment of 459 drains meeting river Ganga and its 10 tributaries namely Yamuna, Rapti, Gomti, Sai, Kali, Hindon, Saryu, Pandu, Varuna and Ramganga for 69 Urban Local Bodies (ULBs). This DPR was forwarded by Principal Secretary, Urban Development, Government of Uttar Pradesh to National Mission for Clean Ganga, New Delhi for approval vide letter No. 1243/0280/SMCG/18, dated 10.10.2019. The Chief Secretary, Govt. of Uttar Pradesh has also requested to the Secretary, Department of Water Resources River Development &Ganga Rejuvenation, Ministry of Jal Shakti, Government of India vide letter dated 04.11.2019 to consider and approve the above mentioned DPR. It is submitted that the National Mission of Clean Ganga (NMCG) did not approve the proposal for bioremediation. In order to ensure compliance of the orders of Hon'ble Tribunal, the Principal Secretary Urban Development has issued instructions vide Letter No: 142/Nine-9-2019-89J/2001 Dated: 03.02.2020 to the concerned ULBs for taking up the interim measures for treatment of drains. The copy of letter dated 03.02.2020 is enclosed herewith and marked as **Annexure No.-3.**

b. That as per the report submitted by Uttar Pradesh Jal Nigam, the status of progress of tapping of 86 identified drains in Phase-I, Segment-B is as given below -

Status of Tapping of Drains in Phase-I, Segment-B		
1	Drains not requiring Tapping	9
2	Drain Tapped	32
3	Drain to be Covered in ongoing Scheme	26
4	Drain to be Covered in sanctioned Scheme	10
5	Drains to be covered in Projects submitted for approval	09
	Total	**86**

That the summary of expected date of the completion of the project and proposed revised timeline for Segment-B, Phase-I is given below:-

S. No.	**Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines**	**Targets achieved and the reasons for delay in compliance**	**Targets not achieved and the revised timelines proposed***	**Action taken or suggested for violation of timelines or non-achieving of targets**
Segment-B, Phase-I, Bijnor to Kanpur				
1.	Tapping of 77 Drains (No tapping	32 Drains tapped	**Total- 45 Drains Projects**	a. For 26 drains Under ongoing

S. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
	required in 09 drains due to low sewage load)		**Ongoing - 26 Drains** (16 Drains by Jun, 2021 01 Drain by July, 2021 04 Drains by Oct, 2021 05 Drains by Mar,22) **ProjectsSanctioned-10 Drains,** 24 months after issuance of Letter of Acceptance (LOA). **DPR submitted for approval - 9 Drains,** 24 months from	projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline. b. 10 drains are to be covered in sanctioned schemes, the timeline mentioned as usual is 24 months from date of LOA. Every efforts will be made to minimise the timeline c. After sanction of projects, 24 months will

S. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
			date of Start of the Projects	be required after issuance of LOA for completion of projects.

That the drain wise details of projects Segment-B, Phase-I along with the status of progress and expected date of completion are enclosed herewith and marked as **Annexure No.-4.**

c. That as per the report submitted by Uttar Pradesh Jal Nigam, the status of progress of tapping of 215 identified drains in Phase-II, is as given –

Status of Tapping of Drains in Phase-II		
1	Drains not requiring Tapping	**14**
2	Drain Tapped	**82**
3	Drain to be Covered in ongoing Scheme	**46**

4	Drain to be Covered in sanctioned Scheme	**35**
5	Drains to be covered in projects submitted for approval	**38**
	Total	**215**

That the summary of expected date of the completion of the project and proposed revised timeline for Phase-II is given below –

S. No.	**Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines**	**Targets achieved and the reasons for delay in compliance**	**Targets not achieved and the revised timelines proposed***	**Action taken or suggested for violation of timelines or non-achieving of targets**
Phase-II (215 Drains), Kanpur to U.P. Border				
1.	Tapping of 201 Drains (No tapping required in 14 drains due to low sewage load)	82 Drains tapped	**Total- 119 Drains Projects Ongoing - 46 Drains** (23 Drains by Mar, 2021 12 Drains by Sep, 2021 05 Drains by Dec, 2022 06 Drains are being taken up by	a. For 46 drains under ongoing projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline.

			Irrigation Deptt.	
			ProjectsSanctioned- 35 Drains, 24 months after issuance of Letter of Acceptance (LOA).	b. 35 drains are to be covered in sanctioned schemes, the timeline mentioned as usual is 24 months from date of issue of LOA. Every efforts will be made to minimise the timeline
			DPR submitted for approval - 38 Drains, 24 months from date of Start of the Projects	c. After sanction of projects, 24 months will be required after issuance of LOA for completion of projects

That the drain wise details of projects in Phase-II along with the status of progress and expected date of completion and reasons of delay are enclosed herewith and marked as **Annexure No.-5.**

B. Industrial Pollution Control

a) That it is submitted that there are 1533 Grossly Polluting Industries identified in Uttar Pradesh. Out of 1533 GPIs, 1306 units are in Operation and have installed ETPs for treatment of Industrial Effluent. That Uttar Pradesh Pollution Control Board is regularly monitoring the compliance of Grossly Polluting Industries (GPIs) located in the Ganga basin of Uttar Pradesh. It is further submitted that the inspection of GPIs is also being carried out by the Third Party Institutions appointed by Central Pollution Control Board (CPCB). During May 2020 to December 2020, U.P. Pollution Control Board has issued show cause notice against 119 defaulter water polluting industries and issued closure order against 60 defaulter water polluting industries. U.P. Pollution Control Board has also imposed environmental compensation of Rs. 17.05 Crores against 109 industries.

b) That U.P. Pollution Control Board is regularly monitoring the status of compliance of Sewage Treatment Plants (STPs) and Common Effluent Treatment Plants (CETPs). That 19 STPs have been found defaulting during June 2020 to December, 2020. That Environmental Compensation of Rs. 61.30 Lacs have been imposed against the operating agencies of the 03

defaulter STPs and show cause notice for imposition of environmental compensation of Rs. 28.81 lac has been issued to 01 STP operator. The copies of notices issued are enclosed herewith and marked as **Annexure No.-6.**

It is further submitted that 01 CETP out of 07 CETPs in Uttar Pradesh has been found defaulting against which show cause notice for imposing Environmental Compensation of Rs. 40.2 Lac has been issued. The copy of show cause notice for imposing Environmental Compensation against defaulting CETP is enclosed herewith and marked as **Annexure No.-7.**

c) That as per the report submitted by State Mission for Clean Ganga, U.P. dated 07.12.2019 the project for up-gradation for Common Effluent Treatment Plants (CETPs) at Mathura of capacity 6.5 MLD, at Banthar of capacity 4.5 MLD and at Site-2 Unnao of capacity 2.15 MLD have been approved by NMCG. PMC has been appointed for preparation of tender document for CETP at Banthar & Site-2 Unnao and construction will be completed within 24 months of finalization of tender. For CETP at Mathura, tender has been opened and contract will be signed after resolving the issue related to O&M. The construction of CETP will be completed within two years after the start of work. NMCG has also sanctioned a

20 MLD CETP project at Jajmau Kanpur with estimated cost of Rs. 617 Crore. Contract has been awarded by Jajmau Tannery Effluent Treatment Association (JTETA) to M/s. VA Tech Wabag Ltd. on 9th February 2019. As per the latest report civil construction of different units of CETP is under progress. The CETP will be constructed and commissioned by March 2022.

d) That Uttar Pradesh Pollution Control Board has issued directions and has imposed mandatory conditions in the Consent to Operate to all GPIs to install Online Continuous Effluent Monitoring Systems (OCEMS) along with Pan-Tilt-Zoom (PTZ) Web Camera with open access to UPPCB. UPPCB has also set up a control room in headquarters at Lucknow where ETPs of the GPIs are monitored remotely. As per the latest report 949 GPIs have installed OCEMS and 126 GPIs have installed PTZ web Camera also. The level of spent wash in the lagoon in the Distilleries & their Bio-composting Yards are being monitored through PTZ Web Camera so as to detect the overflow of spent wash.

C. Utilization of treated sewage, use of sludge as a manure and septage management

a) The State has urban population of 4.5 Crore (2011), with assumption of consumption of 150 lpcd water, the sewage generation is around 5500 MLD (80% of water used). The State has 106 STP with installed capacity of 3370.87 MLD, against which the capacity utilization is 2630.59 MLD which is 78%. At present nearly 410 MLD treated water is being used in agriculture, rest is going for augmentation of river flow. The various re-usage possible of treated water are (1) Urban, (2) Industrial (3) Agricultural, (4) Environmental and Recreational, (5) Ground water recharge, (6) Augmentation of river flow. The State has promulgated the Septage Policy on 31.10.2019.

b) That with regard to usages of treated water, the State Mission for Clean Ganga (SMCG), U.P. has informed vide letter dated 07.12.2019 that the State is implementing projects of tertiary treatment and supply of treated water to Indian Oil Corporation Limited, Mathura and Panki Power Plant in Kanpur. Central Public Health and Environmental Engineering Organization (CPHEEO) manual permits the use of secondary treated water only for non -edible crops.

For use of treated waste water for any other purpose will require tertiary treatment and no STP in Uttar Pradesh as on date has tertiary treatment facility. The use of treated water in agriculture is being done at Jajmau, Prayagraj, Varanasi etc.

c) That with regard to septage management, it is submitted that Uttar Pradesh Septage Management Policy-2019 has been approved by the Government on 30.10.2019. The Faecal and Septage Treatment Plant Projects have been implemented in Jhansi and Unnao and are under construction in 54 cities namely, Loni, Lakhimpur, Raebareli, Modinagar, Aligarh, Shahjahapur, Ayodhya, Shamli, Baraut, Hapur,Khurja, Hathras, Amroha, Badaun, Farukhabad, Hardoi, Sitapur, Bahraich, Gonda , Jhansi, Latitpur, Banda, Fatehpur, Basti, Deoria, Saharanpur, Mathura, Rampur, Mujaffarnagar, Lucknow, Kanpur, Agra, Meerut, Varanasi, Prayagraj, Ghaziabad, Gorakhpur, Etawah, Firozabad, Mainpuri, Sultanpur, Bulandsahar, Faizabad, Moradabad, Pilibhit, Chandausi, Orai, Akbarpur, MaunathBhanjan, Mirzapur, Balia, Ghazipur, Chunar. The work is expected to be completed by December 2021. The projects of septage management have been approved in

Pt. DeenDayalUpadhaya Nagar, Azamgarh, Sikohabad and Jaunpur and work will be completed within 01 year of start of work after availability of land. The State has proposed to cover all the ULBs by year 2023.

D. Demarcation of flood plain zones and preventing encroachments thereof

a) That as per the report of Irrigation and Water Resources Department, Uttar Pradesh dated 15.01.2021, the notification for demarcation of flood plain zone (FPZ) of River Ganga in Segment-B, Phase-I issued by UP Government vide letter No.-164/2020/2031/20-27-SI-4-07 (NGT) /16TC, dated 04-09-2020. Budget provision has been made in financial year 2020-21 for permanent demarcation of flood plain zone by fixing up stone pillar. Flood Plain demarcation on Ground is in progress. 983 No. Pillars have been Constructed and fixed as flood plain zone boundary pillars. For Phase-II, identification of flood plain zone by Central Water Commission is under process.

b) That the State of Uttar Pradesh is complying with the notification no. 4009 dated 10.10.2018 of Ministry of Water Resources, River Development and Ganga Rejuvenation,

Government of India with regard to ecological flow in River Ganga from Bhimgoda (Haridwar), Bijnore and Narora. That as per the report of Irrigation and Water Resources Department, Uttar Pradesh dated 15.01.2021, the E-flow is maintained as per the provisions of the notification. Report of Irrigation and Water Resources Department, Uttar Pradesh dated 15.01.2021 is enclosed herewith and marked as **Annexure No.-8**.

E. Preventing dumping of solid and other waste in and around Ganga & Clearing old legacy waste dump sites.

a) That with regard to sanitation in Ganga Towns, it is submitted that under Swachh Bharat Mission all 21 ULB's have been declared and certified ODF Status. 12 ULBs have been certified ODF+ status, 5 ULBs have been certified ODF++.

b) That with regard to status of Solid Waste Management, it is submitted that there are 697 wards in 21 ULBs. All the ULBs have been doing door to door collection of waste. Total waste generation in 21 towns is 3,275 TPD out of which the total capacity of mechanized processing 2,650 TPD i.e. 81% is established in 4 major towns i.e. Kanpur, Varanasi, Prayagraj

and Kannauj. Work for two plants of 140 TPD (Mirzapur-100TPD; Ballia-40TPD) had been awarded for construction, however due to dispute with concessioner has been settled and the process of issuing the notice for the termination is under progress it is expected to complete the construction of these plants by October 2021. In addition, three windrows based mechanised plants (Farrukhabad/ Ghazipur/ Gangaghat – total 220 TPD) has also been sanctioned and first tranche of funds Rs.12.00 Cr. (Rupees Twelve Crore) has been released for establishing the plants. For the plants in Farrukhabad and Gangaghat the NIT has been issued and under tendering process. It is expected to complete these plants by October 2021. This will enable mechanised processing plant capacity to be around 3,010 TPD i.e. 92% against total 3,275 TPD. For other smaller towns, it is humbly submitted that training and capacity building of all ULBs has been imparted to adopt decentralised processing method for scientific treatment of waste and it is aimed that by October 2021 all smaller ULBs shall have proper decentralised processing capacity. Material Recovery Facility (MRF) has been sanctioned in every ULB for which the lands have been identified and construction work is under progress. That

regarding observation of Hon'ble Tribunal about third party report related to solid waste management along the Ganga towns, it is submitted that 39 out of 39 GVP has been removed. As per the survey done by QCI and its report Dated 09th January 2019 the total 46 no. of open dumps were reported, where as to make strict compliance to remove open dumps from the bank of Ganga as current status all the total 46 open dumps are removed. There is no legacy waste site situated within 1 KM of the banks of river Ganga, however, in Prayagraj, Kanpur, Varanasi being bigger cities there exist accumulated legacy waste in larger quantity. Tender for the empanelment of agencies for the work of bio-remediation of the legacy waste was floated by Construction and Design Services- Jal Nigam Uttar Pradesh vide it's RFP Notice No: 484/GM (N-08)/Karya-10/62 Dated: 4th November 2019 and re-floated vide it's RFP No: 95/GM (N-08)/Karya-10/23 Dated: 7th February 2020. The bid process has been finalised, however due to Covid-19 pandemic, there has been lock down affecting the routine office functioning and because of this the award of work and commencement of work on site took some time, however, the issuance of LOI and signing of the agreement for Prayagraj is done. Approx. 6 Lakhs tons of

legacy waste in the Kanpur city has been already treated and continued for the remaining legacy waste. The bio-remediation of the complete legacy waste shall be achieved within 2 years of timeline.

c) That further, the strict enforcement has been done for plastic ban in the State. During this ban the total quantity of 219.4 Tons of banned plastic has been seized in the ULBs along the river Ganga and 1.70 Crore of penalty has been imposed for violation of using banned plastic.

F. Preventing and regulating illegal sand mining

a) Government of Uttar Pradesh is vigilant to curb illegal mining, transportation and storage in the State. District officers are ensuring strict adherence to rules and action is taken in cases of illegal mining, transportation and storage of minerals in order to check loss to the environment and public exchequer.

b) Enforcement details of F.Y. 2020-21 (up to Dec-2020) for curbing illegal mining/ transportation/storage are as under:-

No. of raids conducted	No. of FIR Lodged	No. of Complaint Lodged	Compounding Amount (Rs. in Crore)
14335	532	1718	60.73

c) Integrated Mining Surveillance System (IMSS) to curb incidences of illegal mining effectively has been rolled out in the state having features of Geo fencing of mining areas to infer mining outside the lease area, Drone surveillance of areas of complaints of illegal mining with images transfer facility to State Command Centre, Registration of Mineral transporting vehicles, Radio Frequency Identification (RFID/UHF) tags in registered vehicles and installation of weigh bridges along with PTZ Camera at the exit of mines to ensure mineral transportation as per norms & its integration with State Command Centre.

d) Under Integrated Mining Surveillance System, Vehicle Registration is under progress with 36000 registrations done so far.

e) 310 weigh bridges installed in mining areas & integrated with state command centre.

f) Drone Monitoring of mines as per requirement. Installation of automated check gates under process in collaboration with nodal agency UPDESCO.

G. Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas

a) State Government has notified THE UTTAR PRADESH GROUND WATER (MANAGEMENT AND REGULATION) ACT, 2019 (U.P. Act No-13 Of 2019) Dated- 07, August 2019 for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the state, both quantitatively and qualitatively, especially in stressed rural and urban areas.

b) State Government notified THE UTTAR PRADESH GROUND WATER (MANAGEMENT AND REGULATION) RULES, 2020 vide notification No.-158/76-3-2020-10GW-2014, dated 25-02-2020.

c) Government of India has also launched "Jal Shakti Abhiyan" aiming at comprehensive, water management in 'Over-exploited' and 'Critical' blocks/ cities.

d) Government of India has also launched "Atal BhujalYojna" aiming at comprehensive, water management in 26 blocks of 10 districts of U.P. (20 blocks of 6 districts of bundelkhand and 6 blocks of 4 district of Western U.P.)

e) As per Ground Water Resource Estimation, 2017, out of 820 blocks of Uttar Pradesh :

i. 82 blocks have been categorized as 'Over-Exploited' (where ground water extraction is >100%).

ii. 47 as 'Critical' (where ground water extraction is >90 &<100%),

iii. 151 as 'Semi- Critical'(where ground water extraction is >70 &<90%), and

iv. 540 as 'Safe' (where ground water extraction is <70%).

v. Out of 10 Urban Agglomerates, 9 have been categorized as 'Over-exploited' and 1 as 'Critical'.

f) The "Rajya Bhoojal Sanrakshan Mission" started from yr 2017-18 to ensure convergence of the works of different departments in problematic areas so as to get significant effect on Ground water. In this Mission, all Over Exploited, Critical, Semi-Critical blocks and rest blocks of Bundelkhand and Vindhyan regions are covered. Under this Mission, progress of some major works are given below (up to December, 2020)-

Name of Structure	Target	Progress
Check Dam	4588	2592
Pond Rejuvination/Consrtuction	71977	32896

Farm Pond	185365	170692
Distribution of Drip/Sprinkler System	252818	62369

(As per dashboard of Rajya Bhoojal Sanrakshan Mission)

g) The minor irrigation Department has constructed 5957 Check Dams and 789 ponds and target for the current year 2020-21 is construction of 183 Check Dams and 182 ponds.

H. Restoration of water bodies

a) That with respect to development of wetlands, the Uttar Pradesh has been successful in getting designated 06 Wetlands from Ramsar Convention on Wetlands as Ramsar Sites of International importance. The Secretary, Environment, Forest and Climate Change Government of India has congratulated the State of Uttar Pradesh for making 06 more wetlands as part of international network of wetlands for which the conservation and wise use of wetlands and their resources contribute to sustainable development. Now, the State has in all 07 wetlands notified as Ramsar sites of International importance. The letter of Secretary, Environment, Forest and Climate Change Government of India dated 21 February, 2020 is enclosed herewith and marked as **Annexure No.-9.**

b) The Environment, Forest and Climate Change Department Government of Uttar Pradesh has identified 226 potential wetlands existing within 10 kms of the Ganga river and has prepared a project for Conserving and Sustainably Managing these Gangetic Floodplain Wetlands in the State. This project has four components namely wetland inventory and assessment, management planning, wetland monitoring and capacity development and outreach. This project has been sanctioned by NMCG vide letter dated 16.10.2019 and Project has been launched in workshop held on 21.01.2020 at Lucknow with presence of forest officials of 27 Ganga Districts. Request has also been sent to NMCG by Uttar Pradesh State Wetland Authority vide latter dated 18.05.2020 for release of funds for start of this project. The copies of above mentioned letters dated 16.10.2019 & 18.05.2020 are enclosed herewith and marked as **Annexure No.-10 & 11.**

I. Monitoring and displaying of water quality

a) That U.P. Pollution Control Board is regularly monitoring the water quality of River Ganga at 32 sampling points in Uttar Pradesh. The monitoring reports of water quality of river Ganga is being uploaded regularly on the UPPCB

website www.uppcb.com. The monitoring data of water quality of river Ganga of the period from January 2020 to December 2020 are enclosed herewith and marked as **Annexure No.-12.**

J. Afforestation and setting up of biodiversity parks

a) That massive plantation drive has been taken up for rejuvenation of Ganga River and its tributaries in the State with active involvement of all Government Departments, Gram Panchayats and Farmers. Department of Environment, Forest and Climate Change, Government of Uttar Pradesh has raised and supplied quality seedlings free of cost to the Government Departments, Gram Panchayats and Farmers for the plantation drive in the year 2020. In the year 2020, total 8.91 Crore seedlings were planted in 27 districts situated in the bank of river Ganga in Uttar Pradesh. The survival of the planted seedlings is being monitored internally by the concerned departments and by third party also. In the year 2020-21 the State has planned to plant 10.59 Crore seedlings in 27 districts situated in the bank of river Ganga in Uttar Pradesh and all preparation for planting of seedlings including raising of seedlings by the Department of Environment, Forest

and Climate Change, Government of Uttar Pradesh, is being undertaken.

b) That the Environment, Forest and Climate Change Department of Uttar Pradesh has identified the sites for development of Bio-diversity Park in 25 districts in the main stem Ganga and in 02 districts in Yamuna covering a total area of 3591.984 ha. The project proposals for development of Bio-diversity Parks are prepared under the supervision of Prof. C.R. Babu, Former Pro Vice Chancellor, University of Delhi/Emeritus Professor, CEMDE/ Incharge, Yamuna Bio-diversity Park and his scientific team. The total cost of the projects for development of Bio-diversity Parks in the above mentioned 27 districts in the main stem Ganga and its tributaries is Rs 32381.755 lacs. The State Mission for Clean Ganga, Uttar Pradesh has forwarded these proposals to National Mission for Clean Ganga, New Delhi for perusal and consideration of approval vide its letter dated 05.12.2019. However the NMCG has shown its limitation to fund these projects with some observations related to the location of proposed bio-diversity parks in the flood plains and costs involved through letter dated 13.05.2020. That it is further submitted that the Guidelines for Biodiversity parks has been

prepared by CPCB and these projects shall be revised as per the provisions of the guidelines issued by CPCB. The copies of the said letters dated 05.12.2019 & 13.05.2020 are enclosed herewith and marked as **Annexure No.-13 & 14.**

K. Remediation of Chromium dump at Rania and Khanchanpur Village near Kanpur

That it is submitted that, regarding disposal of chromium waste dumped at Khanchandpur, Rania, Kanpur Dehat, Chief Secretary, Govt. of Uttar Pradesh has reviewed the status of compliance through review meetings of the officials of concerned Departments on 09.07.2020 and 02.12.2020. That the Chief Secretary, Govt. of Uttar Pradesh has also reviewed the Status of compliance of observations/ recommendations made by the Oversight Committee through its report dated 23.12.2020 on 28.01.2021. The copy of minutes of meeting dated 28.01.2021 is enclosed herewith and marked as **Annexure No-15.**

That in the above meeting following decisions were taken :

a) That Uttar Pradesh State Industrial Development Authority (UPSIDA) has invited e-tenders three times for disposal of chromium waste dumped near Village Khanchandpur, Rania, but only one bid was received and the cost

mentioned by bidder was more than the estimated cost in the DPR prepared by CPCB. Therefore, the bids were not approved.

b) That UPSIDA has informed that they have sent letters to NEERI, IIT Kanpur, IIT Roorkee, IIT BHU, and IIT Delhi to provide consultancy regarding revised tender conditions and cost estimations etc. The decision will be taken by UPSIDA after the proposals are received from the said institutes. UPSIDA further informed in the meeting that Indian Institute of Technology, Kanpur (IIT, Kanpur) has given acceptance to provide consultancy regarding tender conditions and cost estimations. Fresh tender will be floated on the basis of revised tender conditions and cost estimations suggested by IIT, Kanpur.

c) That the Chief Secretary, Government of U.P. has directed in the review meeting dated 28.01.2021 that UPSIDA will get the report regarding technology, cost estimates and tender document prepared by IIT, Kanpur expeditiously within one week. After that the report shall be technically examined by the technical committee under the Co-chairmanship of Secretaries of Environment, Forest and Climate Change and Department of Infrastructure and

Industrial Development. UPSIDA shall call tender on the basis of technical approval of the Committee expeditiously, so that the work may be started.

That it is further submitted that Government of Uttar Pradesh is committed, towards ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal.

LUCKNOW

DATED: 05.02.2021

(Bharat Prasad)
Deputy Secretary,
Environment, Forest and
Climate Change Department
Government of Uttar Pradesh

Annexure-1

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या-सा.क.-479/81–7–2020–43(पर्या)/2014 टी.सी.–3
लखनऊ : दिनांक : 16 सितम्बर, 2020

1– अपर मुख्य सचिव/प्रमुख सचिव,
नगर विकास/अवस्थापना एवं औद्योगिक विकास/
सिंचाई एंव जल संसाधन/भूतत्व एवं खनिकर्म विभाग,
उ0प्र0 शासन।
2– प्रबन्ध निदेशक,
उ0प्र0 जल निगम, लखनऊ।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 18.12.2019 का संदर्भ ग्रहण करें, जिसके सुसंगत अंश निम्नवत हैं–

28. We may now sum up our directions as follows:

i. As already directed vide order dated 22.08.2019, timely completion of all projects relating to sewage treatment be ensured i.e. by 31.06.2021 in respect of ongoing projects and by 31.12.2020 in respect of others failing which compensation has to be paid in terms of the said order apart from action against the erring officers. Till then, to avoid untreated sewage 48 being discharged directly into Ganga, interim remedial measures have to be adopted and for the default after 01.11.2019 compensation has to be deposited in terms of order dated 22.08.2019. CPCB may make necessary calculation within one month from today and raise demands with the Chief Secretaries of the concerned States which may be complied within one month from the date of such demand failing which accountability will be of the Chief Secretaries personally.

ii. NMCG and concerned States – Uttarakhand, UP, Jharkhand, Bihar and West Bengal may take further steps as per directions already issued for

a) Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.

b) Utilization of treated sewage, use of sludge as a manure and septage management.

c) Demarcation of flood plain zones and preventing encroachments thereof.

d) Maintenance of e-flow.

e) Preventing dumping of solid and other waste in and around Ganga.

f) Clearing old legacy waste dump sites.

g) Preventing and regulating illegal sand mining.

h) Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.

i) Restoration of water bodies.

j) Monitoring and displaying of water quality.

k) Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.

l) Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.

m) Public awareness and involvement for prevention and control of pollution of Ganga.

n) Regulating activities on and around river Ganga including ghats and other establishments.

o) Afforestation and setting up of biodiversity parks.

p) CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and States concerned may depict biological diversity of Ganga in public domain.

q) Any other directions covered by earlier orders of this Tribunal.

iii. The State of UP may take steps for remediating Chromium dump at Rania and Khanchanpur Village near Kanpur, as directed earlier vide orders dated 22.08.2019 and 15.11.2019.

iv. CPCB may take further action to finalise and circulate Guidelines for Biodiversity parks expeditiously which may be complied with by the concerned States and status of compliance included in the reports to be filed before this Tribunal.

उपरोक्त आदेश के अनुपालन में संबंधित विभागों द्वारा की गयी कार्यवाही की त्रैमासिक अनुपालन आख्या दिनांक 11.06.2020 को मा0 एन0ज़ी0टी0 में दाखिल की गयी थी तथा प्रकरण में समीक्षा हेतु गठित ओवरसाइट कमेटी द्वारा अपनी रिपोर्ट मा0 एन0जी0टी0 में दिनांक 21.07.2020 को प्रस्तुत की गयी है।

तत्क्रम में मा0 एन0जी0टी0 द्वारा दिनांक 15.08.2020 को आदेश पारित किये गये है। उक्त आदेश के मुख्य अंश निम्नवत् है:-

....."41. In view of the above, further steps in the light of earlier orders of the Tribunal, including the order dated 18.12.2019 need to be taken and monitored at

the level of Chief Secretaries of the States. In terms of order of this Tribunal in OA 673/2018, River Rejuvenation Committees (RRCs) have been constituted in all Sates having polluted river stretches. Their working is to be monitored by the Chief Secretaries periodicall.....

42. The Sates of Uttarakhand, UP, jharkhand, Bihar and West Bengal may give their respective reports to the NMCG and also before the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). Consolidated report of the status as on 31.12.2020 may be filed covering all the issues as directed in the earlier order dated 18.12.2019 before the next date in a summarized form by the NMCG at same e-mail before the next date.".....

मा0 एन0जी0टी0 द्वारा पारित उपरोक्त आदेश के अनुपालन में संबंधित विभागों द्वारा दिनांक 31.12.2020 तक कृत कार्यवाही की प्रगति आख्या नेशनल मिशन फॉर क्लीन गंगा, नई दिल्ली एवं मा0 एन0जी0टी0 को प्रेषित की जानी है। प्रकरण में सुनवाई हेतु अग्रिम तिथि 08.02.2021 नियत है।

2— अतः निर्देशित किया जाता है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या—200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 18.12.2019 एवं 15.08.2020 के अनुपालन में अपने विभाग से संबंधित बिन्दुओं पर समयबद्ध रूप से आवश्यक कार्यवाही सुनिश्चित करायें तथा कार्यवाही समयानुसार पूर्ण न होने की दशा में उत्तरदायित्व निर्धारित करते हुए मा0 एन0जी0टी0 के समक्ष अनुपालन सूचना दाखिल कर प्रभावी पैरवी कराना सुनिश्चित करें, जिससे राज्य सरकार के विरूद्ध प्रतिकूल आदेश पारित होने की सम्भावना न रहे।

उपरोक्तानुसार कार्यवाही सुनिश्चित करते हुए अनुपालन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भी उपलब्ध करायी जाये।

(राजेन्द्र कुमार तिवारी)
मुख्य सचिव।

संख्या-N.G.T.479(1)/81—7—2020—23(रिट)/2018, तद्दिनांक

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :—

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. गार्डफाइल।

आज्ञा से,

(सुधीर गर्ग)
प्रमुख सचिव।

Annexure-2

File No.81-7005(099)/245/2020-07-,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विभिन्न वादों में जारी निर्देशों के अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में आहूत बैठक दिनांक 02.12.2020 का कार्यवृत्त।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन विभिन्न वादों, जिनमें मुख्य सचिव, उत्तर प्रदेश शासन स्तर पर मा0 अधिकरण के आदेश के अनुश्रवण हेतु निर्देश जारी हैं, में अनुपालन की अद्यतन स्थिति की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 02.12.2020 को मध्याह्न 12:00 बजे वीडिया कान्फ्रेन्सिंग के माध्यम से बैठक आहूत की गई। उक्त बैठक में उपस्थित अधिकारियों का विवरण संलग्न है।

2— मुख्य सचिव, उ0प्र0 शासन द्वारा मा0 एन0जी0टी0 में लम्बित विभिन्न वादों में पारित आदेशों के समयबद्ध अनुपालन की आवश्यकता पर बल दिया गया तथा निर्देशित किया गया कि यदि किसी विभाग द्वारा माननीय न्यायालयों/एन0जी0टी0 के आदेशो के अनुपालन के संबंध में यथावश्यक कार्यवाही समय पर नहीं की जाती है तथा समय पर अनुपालन न किये जाने के दृष्टिगत माननीय न्यायालय अथवा मा0 एन0जी0टी0 द्वारा मुख्य सचिव को अनुपालन के लिये निर्देशित किया जाता है, तो इसमें विभाग की लापरवाही का संज्ञान लेकर उत्तरदायी विभागीय अधिकारियों के विरूद्ध दण्डात्मक कार्यवाही अमल में लायी जायेगी। मुख्य सचिव द्वारा यह भी निर्देश दिया गया कि माननीय न्यायालयों/एन0जी0टी0 मे प्रचलित महत्वपूर्ण वादों में पैरवी का अनुश्रवण अपर मुख्य सचिव/प्रमुख सचिव/सचिव स्तर के अधिकारी द्वारा स्वयं किया जाय। प्रकरणवार हुए विचार–विमर्श एवं लिये गये निर्णयों का विवरण निम्नवत् है :–

1— **ओ0ए0 सं0–231/2014 दोआबा पर्यावरण समिति बनाम स्टेट ऑफ यू0पी0 व अन्य:**

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण हिण्डन नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मुख्य बिन्दु प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन, दोषी उद्योगों के विरूद्ध पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली, परफार्मेंस गारण्टी, दोषी अधिकारियों के विरूद्ध कार्यवाही आदि हैं।

प्रभावित सभी 148 गॉवों में पाईप्ड वाटर सप्लाई के संबंध में अनुपालन की स्थिति के संबंध में अवगत कराया गया कि 103 ग्रामों में पाईप्ड वाटर सप्लाई का कार्य पूर्ण किया जा चुका है, शेष 44 ग्रामों एवं 1 हर्रा टाउन एरिया कमेटी में कार्य प्रगति पर है, जोकि 31 दिसम्बर, 2020 तक पूर्ण किया जाना प्रस्तावित है। इस संबंध में उ0प्र0 जल निगम द्वारा अवगत कराया गया कि माह अक्टूबर तक की प्रगति आख्या प्रेषित की जा चुकी है तथा अद्यतन प्रगति आख्या उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित कर दी जाएगी। मा0 अधिकरण द्वारा उक्त कार्य माह अक्टूबर, 2020 तक पूर्ण किये जाने के निर्देश दिये गये थे।

03 एस0टी0पी0 (मुजफ्फरनगर–22 एम0एल0डी0, बुढ़ाना–10 एम0एल0डी0 एवं सहारनपुर–93.6 एम0एल0डी0) की स्थापना के संबंध में अवगत कराया गया कि बुढ़ाना एवं मुजफ्फरनगर में टेण्डर फाईनल किए जा चुके हैं तथा मुजफ्फरनगर में बाउण्ड्रीवाल की स्थापना का कार्य प्रारम्भ हो चुका है। सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 की डी0पी0आर0 एनएमसीजी में अनुमोदन हेतु लम्बित है। बैठक के दौरान सहारनपुर में स्थापित किए जाने वाले एस0टी0पी0 के शीघ्र अनुमोदन हेतु नेशनल मिशन फॉर क्लीन गंगा (एन0एम0सी0जी0) को पत्र प्रेषित किये जाने हेतु निर्देशित किया गया। बायोरेमिडिएशन के बिन्दु पर नगर विकास द्वारा अवगत कराया गया कि इस संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड से विमर्श कर लिया गया है तथा कुछ स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन कार्य प्रारम्भ किया गया है। जिन स्थानों पर फाइटोरेमिडिएशन/बायोरेमिडिएशन का कार्य प्रारम्भ किया जा चुका है, उनका विवरण प्रेषित करते हुए टाईमलाइन बढ़ाए जाने तथा ड्रेन्स पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के मा0 एन0जी0टी0 के फैसले पर पुनर्विचार हेतु

मा0 एन0जी0टी0 में अपील दाखिल की जाएगी।

प्रदूषणकारी उद्योगों पर अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के संबंध में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि 9.4 करोड़ पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी, जिसके विरूद्ध रूपये 3.75 की धनराशि की रिकवरी की जा चुंकी है। डिफाल्टर उद्योगों के विरूद्ध भू–राजस्व की भाँति वसूली की कार्यवाही प्रारम्भ कर दी गयी है।

नगर विकास द्वारा अवगत कराया गया कि इस संबंध में दोषी अधिकारियों के विरूद्ध कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जायेगी।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं यथा–प्रभावित ग्रामों में पाईप्ड वाटर सप्लाई, प्रस्तावित एस0टी0पी0 की स्थापना, ड्रेन्स के फाईटोरेमिडिएशन/बायोरेमिडिएशन आदि को प्राथमिकता के आधार पर कार्य पूर्ण करें। पर्यावरणीय क्षतिपूर्ति दरों/परफारमेंस गारण्टी पर पुनर्विचार हेतु कार्यों की प्रगति एवं समयबद्ध योजना के साथ मा0 अधिकरण से अनुरोध किये जाने की कार्यवाही सुनिश्चित की जाए। उक्त के अतिरिक्त परियोजना में हुये विलम्ब के लिये दोषी अधिकारियों के विरूद्ध कार्यवाही की जाए। परफार्मेंस गारण्टी जमा किये जाने के संबंध में आख्या तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/ लघु सिंचाई एवं भूगर्भ जल विभाग/उ0प्र0 जल निगम)

2. <u>ओ0ए0 सं0–06/2012 मनोज मिश्रा बनाम यूनियन ऑफ इण्डिया एवं ओ0ए0 संख्या– 648/2019 मै0 हिण्डन रिजॉर्ट प्रा0लि0 बनाम जी0डी0ए0–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण यमुना नदी कैचमेन्ट क्षेत्र में भूजल प्रदूषण से सम्बन्धित है। प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 11.09.2019 एवं 05.03.2020 को जारी आदेशों में मुख्य रूप से शार्ट टर्म एवं लांग टर्म एक्शन प्लान की प्रगति, कैचमेंट में स्थापित एस0टी0पी0 के संचालन, एस0टी0पी0 की स्थापना/अपग्रेडेशन की स्थिति, सेप्टेज मैनेजमेंट पॉलिसी, स्टेटस आफ़ बायो–रेमिडिएशन, आन लाइन मॉनीटरिंग सिस्टम की स्थापना, औद्योगिक एवं आवासीय क्षेत्रों से अशुद्धिकृत उत्प्रवाह के निस्तारण को रोके जाने, ई0टी0पी0/एस0टी0पी0 के सुचारू रूप से संचालन, यमुना नदी के फ्लड प्लेन पर यू0पी0 पार्ट के रिजुविनेशन आदि बिन्दु आच्छादित हैं।

उ0प्र0 जल निगम से प्राप्त आख्या के अनुसार साहिबाबाद ड्रेन का फ्लो मापन के उपरान्त 90 एम0एल0डी0 पाया गया है, थर्ड पार्टी से Flow measurement हेतु दिनांक 02.11.2020 को पत्र प्रेषित किया गया है।

इन्दिरापुरी ड्रेन एवं बन्थला कैनाल ड्रेन के इन्टरसेप्शन/डायवर्जन के उपरान्त उक्त के शोधन हेतु 60, एम0एल0डी0 एस0टी0पी0 प्रस्तावित है, जिस हेतु डी0पी0आर0 एन0एम0सी0जी0 में प्रेषित की गयी है। स्वीकृति के उपरान्त 2 वर्ष में उक्त कार्य पूर्ण होना प्रस्तावित है।

इन्दिरापुरम गाजियाबाद में कुल 8 एस0टी0पी0 हैं, जिनमें 56 एम0एल0डी0 क्षमता के 04 एसटी0पी0 गाजियाबाद विकास प्राधिकरण, 70, 56, 56 एवं 74 एम0एल0डी0 क्षमता के 04 एस0टी0पी0 उ0प्र0 जल निगम, जिनके संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है तथा 30 एमएलडी एस0टी0पी0 लोनी, जिसका संचालन उ0प्र0 जल निगम द्वारा किया जा रहा है, स्थापित हैं। उ0प्र0 जल निगम द्वारा इन्दिरापुरम में स्थापित 03 एस0टी0पी0 (56, 56, 74) एमएलडी कुल क्षमता–186 एम0एल0डी0 के संचालन हेतु मैसर्स VA Tech Wabag, Chennai से अनुबन्ध किया गया है। पाईप लाइन आदि की मरम्मत का कार्य नवम्बर, 2020 तक पूर्ण होना प्रस्तावित है। वर्तमान में 74 एम0एल0डी0 एस0टी0पी0 के renovation का कार्य पूर्ण हो

चुका है, एवं उक्त एस0टी0पी0 मानकों की प्राप्ति कर रहा है। 70 एम0एल0डी0, 56 एम0एल0डी0 एवं 30 एम0एल0डी0 एस0टी0पी0 (लोनी) के renovation का कार्य फरवरी, 2021 तक पूर्ण होना प्रस्तावित है।

उक्त के अतिरिक्त 32 के0एल0डी एफ0एस0टी0पी0 लोनी में तथा 50 के0एल0डी0 एफ0एस0टी0पी0 गाजियाबाद की स्थापना की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि conforming/non-conforming areas में स्थापित प्रदूषणकारी उद्योगों के विरूद्ध कार्यवाही की गयी। उद्योगों में स्थापित ई0टी0पी0 एवं सी0ई0टी0पी0 के प्रभावी मॉनीटरिंग हेतु टीम गठित कर कार्यवाही की जा रही है। सिंचाई एवं जल संसाधन विभाग द्वारा अवगत कराया गया कि उनके द्वारा अनुपालन आख्या यमुना मॉनीटरिंग कमेटी को प्रेषित की जा चुकी है।

बैठक में निर्णय लिया गया कि मा0 अधिकरण के आदेशों से आच्छादित महत्वपूर्ण परियोजनाओं में कार्यवाही प्राथमिकता के आधार पर पूर्ण करते हुए प्रश्नगत ड्रेन्स से यमुना नदी में हो रहे प्रदूषण का निवारण किया जाए। यदि किसी परियोजना में टाइम लाईन का विस्तार वांछित हो तो संबंधित विभाग मा0 एन0जी0टी0 में आवेदन पत्र प्रस्तुत कर प्रभावी पैरवी कराते हुए उचित आदेश प्राप्त कर अग्रिम कार्यवाही करें। जिला प्रशासन द्वारा जिला स्तरीय टास्क फोर्स का गठन कर नॉन कन्फर्मिंग एरियास में अवैध रुप से संचालित उद्योगों के विरुद्ध प्रभावी कार्यवाही कर उन्हें बन्द कराया जाए।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /लघु सिंचाई एवं भूगर्भ जल/जिलाधिकारी, गाज़ियाबाद तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

3. <u>ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य–</u>

बैठक में ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 18.12.2019 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि विभिन्न ड्रेन्स के टैपिंग के संबंध में की गयी अद्यतन कार्यवाही का विवरण शीघ्र ही पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित कर दिया जायेगा। एस0टी0पी0 से शुद्धिकृत उत्प्रवाह के पुनः प्रयोग हेतु नीति बनायी जा चुकी है तथा कार्ययोजना विचाराधीन है। सेप्टेज मैनेजमेंट पॉलिसी भी बनायी जा चुकी है। अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटोरेमिडियेशन सम्बंधी प्रस्ताव हेतु फण्डिंग के लिये सम्बंधित जनपदों के निकायों की अनुमति न मिल पाने के कारण, कानपुर, प्रयागराज एवं वाराणसी में बायो रेमिडियेशन के कार्य को छोड़कर अन्य सभी अनटैप्ड ड्रेन्स में कार्यवाही नहीं हो सकी है।

उ0प्र0 जल निगम के प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी एवं फेज–2 के अनटैप्ड ड्रेन्स के प्रस्ताव एक माह के अन्दर तैयार कर लिये जायेंगे तथा उ0प्र0 जल निगम द्वारा जनपद बांदा, गाजियाबाद एवं कानपुर के पूर्व सूचित असंचालित तीनों एस0टी0पी0 संचालित हैं। आवास एवं शहरी नियोजन विभाग के प्रतिनिधि द्वारा अवगत कराया गया कि जनपद गाजियाबाद का एस0टी0पी0 संचालित है, मुरादाबाद स्थित एस0टी0पी0 सीवेज की अनुपलब्धता के कारण संचालित नहीं हो सका हैं तथा फिरोजाबाद का एस0टी0पी0 नगर निगम के क्षेत्रान्तर्गत आता है तथा शीघ्र संचालित होना प्रस्तावित है।

फ्लड प्लेन जोन तथा ई–फ्लो से सम्बंधित बिन्दु पर सिंचाई एवं जल संसाधन विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि सेग्मेंट–बी, फेज–1 के लिये नोटिफिकेशन जारी किया जा चुका है तथा फेज–2 हेतु केन्द्रीय भूजल

आयोग द्वारा नोटिफिकेशन जारी किया जायेगा। गंगा नदी में ई–फ्लो मेन्टेन करने हेतु नियमित अन्तराल पर नरौरा एवं अन्य बांध से जल छोड़ा जा रहा है तथा रि–फ्लो नोटिफिकेशन का अनुपालन किया जा रहा है।

बैठक में यह निर्णय लिया गया कि सभी सम्बंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा दिये गये निर्देशों का प्रभावी अनुपालन सुनिश्चित किया जाये तथा ऐसे प्रोजेक्ट जिनमें पूर्व सूचित समय–सीमा के अन्तर्गत कार्य पूर्ण नहीं हो पा रहे हैं, तो ऐसे प्रोजेक्ट की समीक्षा कर संशोधित समय–सीमा के लिये मा0 एन0जी0टी0 से अनुरोध कर लिया जाये। जिन प्रोजेक्ट्स के समय से पूर्ण न होने की स्थिति में जुर्माना जमा किया जाना है, उनके सम्बंध में औचित्य दिखाते हुए मा0 एन0जी0टी0 से जुर्माना जमा करने से छूट हेतु अनुरोध कर लिया जाये। आवास एवं शहरी नियोजन विभाग एवं उ0प्र0 जल निगम द्वारा असंचालित एस0टी0पी0 के संचालित हो जाने सम्बंधी अद्यतन रिपोर्ट तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को भेज दी जाये। संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव अपने स्तर पर गहन समीक्षा अवश्य कर लें तथा परियोजना के कियान्वयन में लापरवाही पाये जाने पर दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध दण्डात्मक कार्यवाही करें।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन तथा प्रबंध निदेशक, उ0प्र0 जल निगम)

4. <u>ओ0ए0 संख्या–985/2019 विद 986/2019: वॉटर पाल्यूशन बाई टैनरीज एट जाजमऊ, कानपुर उत्तर प्रदेश विद बॉटर पाल्यूशन एट रनिया, कानपुर देहात एण्ड राखी मंडी, कानपुर नगर, उत्तर प्रदेश–</u>

बैठक में ओ0ए0 संख्या–985/2019 विद 986/2019 के अन्तर्गत पारित आदेश दिनांक 16.07.2020 के अनुपालन के क्रम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया।

खानचन्दपुर, रनियॉ, कानपुर देहात में भण्डारित अवैध कोमियम डम्प के निस्तारण के सम्बंध में उत्तरदायी विभाग यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा तीन बार टेण्डर आमंत्रित किये गये, परन्तु तीनों बार एक ही निविदा प्राप्त हुई तथा उसमें सूचित भण्डारित अवैध कोमियम डम्प के निस्तारण की लागत अनुमानित लागत के सापेक्ष काफी अधिक पाये जाने के कारण टेण्डर को निरस्त कर दिया गया। वर्तमान में नीरी नागपुर एवं चार प्रमुख आई0आई0टी0 से टेण्डर की शर्तों को शिथिल करने के सम्बंध में सुझाव आमंत्रित किये गये हैं, जिससे उनको सम्मिलित करते हुए पुनः निविदा आमंत्रित कर अग्रिम कार्यवाही की जा सके। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खानचन्दपुर रनियॉ, कानपुर देहात एवं राखीमण्डी कानपुर में प्रभावित क्षेत्रों में शुद्ध पेयजल की आपूर्ति पाइपलाइन के माध्यम से प्रारम्भ किये जाने की सूचना प्राप्त हुई है।

प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग द्वारा अवगत कराया गया कि प्रभावित क्षेत्र में 02 हेल्थ कैम्प आयोजित किये गये थे, परन्तु कोविड–19 के कारण अन्य कैम्प आयोजित नहीं किये जा सके हैं। अंतिम हेल्थ सर्वे रिपोर्ट प्राप्त नहीं हुई है। उन्होंने यह भी अवगत कराया कि कोविड–19 के कारण पूर्ण अंतिम रिपोर्ट अभी तैयार नहीं हो पायी है, परन्तु आयोजित किये गये हेल्थ कैम्प में आने वाले मरीजों में पायी जाने वाली बीमारियों का सम्बंध कोमियम डम्प से सम्भावित दुष्प्रभावों से होना सिद्ध नहीं हो पाया है। इसके अतिरिक्त एस0जी0पी0जी0आई0 के चिकित्सा अधीक्षक डा0 हर्षवर्धन की अध्यक्षता में एक चिकित्सकीय टीम का भी गठन किया गया है, जिसकी रिपोर्ट अपेक्षित है।

कानपुर देहात स्थित कोमियम डम्प की दोषी इकाइयों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली के सम्बंध में जिलाधिकारी, कानपुर देहात से अद्यतन

स्थिति से अवगत कराने की अपेक्षा की गयी। जिलाधिकारी, कानपुर देहात द्वारा अवगत कराया गया कि सभी दोषी उद्योगों के विरूद्ध वसूली की कार्यवाही प्रारम्भ की जा चुकी है तथा इस कार्यवाही में यह ज्ञात हुआ कि वसूली नोटिस जारी होने के पूर्व ही अधिकांश उद्यमियों द्वारा जमीन बेची जा चुकी है। कुछ उद्यमियों की सम्पत्ति कानपुर नगर में है, इसलिये जिलाधिकारी, कानपुर नगर से वसूली हेतु अग्रिम कार्यवाही के लिये अनुरोध किया गया है। कानपुर देहात में स्थित एक उद्यमी की जमीन पर महाविद्यालय बनाया जा रहा है तथा जमीन सरकार के नाम दृष्टिबंधक है।

ओ0ए0 संख्या–986/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा उ0प्र0 जल निगम पर अशुद्धिकृत सीवेज गंगा नदी में प्रवाहित करने के कारण उ0प्र0 सरकार पर रूपये 10 करोड़ तथा उ0प्र0 जल निगम पर रूपये 1.0 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे जमा नहीं किया गया है। उ0प्र0 जल निगम द्वारा जाजमऊ में स्थापित एस0टी0पी0 का प्रभावी संचालन नहीं किये जाने एवं अशुद्धिकृत सीवेज को बाईपास कर गंगा नदी में प्रवाहित करने के कारण बोर्ड द्वारा भी उ0प्र0 जल निगम के विरूद्ध पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस जारी किया गया है।

बैठक में यह निर्णय लिया गया कि यूपीसीडा द्वारा कोमियम डम्प के निस्तारण की कार्यवाही में अत्यंत विलम्ब किया गया है, जिसके दृष्टिगत यूपीसीडा द्वारा नीरी नागपुर तथा आई0आई0टी0 से दूरभाष पर वार्ता कर शीघ्र रिपोर्ट प्राप्त कर टेण्डर आमंत्रित करते हुए भण्डारित कोमियम वेस्ट को हटाने की कार्यवाही शीघ्र पूर्ण की जाये। चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग को निर्देशित किया गया कि किये गये सर्वे के आधार पर अंतिम रिपोर्ट शीघ्र पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये। जिलाधिकारी, कानपुर देहात से अपेक्षा की गयी कि पर्यावरणीय क्षतिपूर्ति की वसूली हेतु शीघ्र प्रभावी कार्यवाही की जाये तथा जिलाधिकारी, कानपुर नगर को भी दोषी उद्योगों की सम्पत्ति से वसूली हेतु आर0सी0 स्थानान्तरित कर दी जाये। उद्यमी के महाविद्यालय की जो जमीन उ0प्र0 सरकार के नाम बंधक है, उसमें सेकेण्ड चार्ज के रूप में नियमानुसार पर्यावरण विभाग/जिलाधिकारी, कानपुर देहात का भी नाम दर्ज कराया जाय जिससे उ0प्र0 सरकार से भूमि बन्धक मुक्त होने के बाद यदि आर.सी. की धनराशि वसूली हेतु अवशेष रहती है तो इस सम्पत्ति से नियमानुसार वसूली की जा सके। उ0प्र0 जल निगम द्वारा मा0 एन0जी0टी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से छूट हेतु औचित्य दिखाते हुए मा0 एन0जी0टी0 से अनुरोध किया जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण,/नगर विकास विभाग, प्रबंध निदेशक, यूपीसीडा/उ0प्र0 जल निगम एवं जिलाधिकारी, कानपुर नगर/कानपुर देहात)

5. <u>ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य–</u>

बैठक में ओ0ए0 संख्या–804/2017 राजीव नाराण बनाम यूनियन ऑफ इण्डिया व अन्य के अन्तर्गत पारित आदेश दिनांक 01.07.2020 के अनुपालन के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों से अपेक्षित कार्यवाही का अद्यतन स्टेट्स एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतीकरण किया गया। उनके द्वारा अवगत कराया गया कि प्रदेश में परिसंकटमय अपशिष्ट (प्रबंधन एवं हथालन) नियम, 1989 प्रख्यापित हो जाने से पूर्व ही अनेक उद्योगों द्वारा अपने परिसंकटमय अपशिष्ट के प्रभावी निस्तारण न किये जाने के कारण प्रदेश में 19 कन्टेमिनेटेड साइट एवं 22 प्रोबेबल कन्टेमिनेटेड साइट्स चिन्हित किये गये थे। इनके सम्बंध में बोर्ड द्वारा अद्यतन जांच करायी गयी, जिसके आधार पर 12 साइट्स में भूगर्भ जलगुणता कुप्रभावित न पाये जाने के दृष्टिगत केन्द्रीय प्रदूषण नियंत्रण बोर्ड को उक्त 12 साइट्स को कन्टेमिनेटेड साइट्स की सूची से हटाने हेतु अनुरोध किया जा चुका

है। इसके अतिरिक्त 08 साइट्स के सम्बंध में यूपीसीडा से भूगर्भ जल गुणता सम्बंधी रिपोर्ट प्राप्त होना शेष है। इन सभी साइट्स के सम्बंध में पूर्ण रिपोर्ट प्राप्त हो जाने के पश्चात् गुणदोष के आधार पर भूगर्भ जल के रेमिडियेशन की कार्यवाही हेतु फण्डिंग की आवश्यकता होगी; जिसका प्रबन्ध दोषी उद्योग चिन्हित हो जाने की स्थिति में "पोल्यूटर पेज प्रिंसिपल" के आधार पर उद्योगों से अन्यथा की स्थिति में राज्य सरकार से कराया जाना अपेक्षित होगा।

मा0 एन0जी0टी0 द्वारा पारित निर्देशों के अनुपालन में श्रम विभाग, नगर विकास विभाग आदि से अद्यतन स्टेट्स रिपोर्ट अपेक्षित है।

यूपीसीडा के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके विभाग में कन्टेमिनेटेड साइट्स के सम्बंध में जांच हेतु प्रभावी सुविधा उपलब्ध नहीं है। उक्त कार्य उ0प्र0 प्रदूषण नियंत्रण बोर्ड से करा लिया जाये तथा इस हेतु जो भी धन आवश्यक होगा, वह उपलब्ध करा दिया जायेगा। श्रम विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उनके द्वारा अद्यतन स्टेट्स रिपोर्ट आज भेज दी गयी है।

अन्त में मुख्य सचिव महोदय द्वारा निर्देशित किया गया कि यूपीसीडा द्वारा उनके क्षेत्र से अपेक्षित जांच सम्बंधी कार्य समय न हो पाने की स्थिति में उ0प्र0 प्रदूषण नियंत्रण बोर्ड को आवश्यक धनराशि उपलब्ध कराते हुए कार्य पूर्ण कराये जाने के आशय का पत्र भेजा जाये। जिन क्षेत्रों में रेमिडियेशन का कार्य किया जाना है, उक्त हेतु दोषी उद्योगों को चिन्हित कर उनसे उक्त कार्य पूर्ण कराया जाये, अन्यथा की स्थिति में राज्य सरकार के अवस्थापना एवं औद्योगिक विकास विभाग, नगर विकास विभाग आदि द्वारा धन उपलब्ध कराते हुए कार्य कराया जाये। श्रम विभाग एवं नगर विकास विभाग द्वारा अद्यतन स्टेट्स रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को तत्काल उपलब्ध करायी जाये।

(कार्यवाही– अपर मुख्य सचिव/ प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास, श्रम, पर्यावरण, वन एवं जलवायु परिवर्तन, नगर विकास तथा प्रबंध निदेशक, यूपीसीडा)

ओ0ए0 संख्या–330/2018 पार्क अवेन्यू प्लाट होल्डर्स वेलफेयर सोसाइटी एवं अन्य बनाम यूनियन आफ इण्डिया एवं अन्य–

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मेरठ विकास प्राधिकरण, मेरठ के मास्टर प्लान के अन्तर्गत खुली जमीन/पार्क/हरित पट्टिका के विक्रय एवं अवैध प्लाटिंग के संबंध में प्रकरण मा0 एन0जी0टी0 में योजित है। मा0 एन0जी0टी0 द्वारा उक्त की रोकथाम किये जाने हेतु आदेशित किया गया है।

बैठक में निर्णय लिया गया कि संबंधित प्रकरण में आवास एवं शहरी नियोजन विभाग, विधि स्थापित व्यवस्था का पालन करते हुये अनाधिकृत रूप से किये गये निर्माण का व्यवस्तीकरण करते हुए मास्टर प्लान के अनुसार हरित पट्टिका हेतु भूमि को रिक्त कराते हुए हरित पट्टिका को विकसित किया जाए। इसी प्रकार प्रदेश के अन्य जनपदों/प्राधिकरणों में भी तदनुसार कार्यवाही सुनिश्चित की जाए। आवास एवं शहरी नियोजन विभाग द्वारा इसके अन्तर्गत विधिक व्यवस्था का पूर्ण विवरण एवं अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0 प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, आवास एवं शहरी नियोजन विभाग)

7. ओ0ए0 संख्या 490/2018 टी0एस0 सिंह बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स–

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण प्रतापगढ़ में सई नदी के प्रदूषण नियंत्रण हेतु निर्मित एस0टी0पी0 हेतु सीवर लाईन बिछाये जाने एवं एस0टी0पी0 से संयोजित किये जाने से सम्बन्धित है। एस0टी0पी0 निर्माण का कार्य 2009 में अधूरा छोड़ दिये जाने के सम्बन्ध में सचिव,

नगर विकास द्वारा अवगत कराया गया कि उक्त कार्य हेतु पूर्व में कार्यदायी संस्था के उत्तरदायी परियोजना प्रबन्धक के विरूद्ध एफ0आई0आर0 दर्ज करा दी गई है। सई नदी में सीधे गिर रहे सीवेज का बायो–रेमिडियेशन का कार्य प्रारम्भ कर दिया गया है।

सचिव, नगर विकास द्वारा अवगत कराया गया कि पूर्व निर्मित एस0टी0पी0 को पूर्ण रूप से संचालित करने तथा सई नदी मे गिर रहे नालों की टैपिंग कर एस0टी0पी0 से संयोजन करने हेतु डी0पी0आर0 तैयार कराकर अनुमोदन हेतु मा0 एन0जी0टी0, नई दिल्ली प्रेषित की गई है।

बैठक में निर्णय लिया गया कि सचिव, नगर विकास विभाग द्वारा इस संबंध में एन0एम0सी0जी0 से सम्पर्क कर प्राथमिकता के आधार पर स्वीकृति प्राप्त कर कार्य प्रारम्भ किया जाये तथा एस0टी0पी0 को संचालित कराया जाय। दोषी परियोजना प्रबन्धक के विरूद्ध की गयी कार्यवाही का विवरण सहित तथा सीवर लाइन बिछाये जाने एवं एस0टी0पी0 संयोजन हेतु समयबद्ध कार्ययोजना बना कर मा0 एन0जी0टी0 में अनुपालन आख्या प्रस्तुत किये जाने की कार्यवाही तत्काल की जाए।

(कार्यवाही –प्रमुख सचिव, नगर विकास विभाग)

8. <u>ओ0ए0 सं0 – 116/2014 मीरा शुक्ला बनाम म्युनिसिपल कार्पोरेशन, गोरखपुर तथा ओ0ए0 सं0 – 437/2015–</u>

मा0 एन0जी0टी0 द्वारा पारित आदेश के अन्तर्गत रामगढ़ ताल के आस–पास के क्षेत्र में अतिक्रमण को हटाये जाने, उक्त ताल में निस्तारित होने वाले घरेलू जल–मल को तत्काल बायोरेमिडेशन/फाइटोरेमिडेशन के द्वारा शुद्धीकरण किये जाने, नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर द्वारा एस0टी0पी0 की स्थापना, गोरखपुर औद्योगिक विकास प्राधिकरण (गीडा), गोरखपुर द्वारा सी0ई0टी0पी0 की स्थापना, नगर निगम गोरखपुर द्वारा नगरीय ठोस अपशिष्ट का समुचित प्रबन्ध, बी0आर0डी0 मेडिकल कालेज, गोरखपुर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 का अनुपालन सुनिश्चित करने, उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति तथा केन्द्रीय भू–जल प्राधिकरण से भू–जल दोहन हेतु अनापत्ति प्राप्त करने वाले उद्योगों को ही विद्युत संयोजन प्रदान किये जाने के निर्देश दिये गये हैं। मा0 एन0जी0टी0 में प्रकरण दिनांक 17.12.2020 को नियत है।

1– इस सम्बन्ध में संदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि अध्यक्ष, उ0प्र0 पावर कारपोरेशन लि0 ने पत्र दिनांक 02.11.2020 द्वारा प्रबन्ध निदेशक, विद्युत वितरण निगम लि0, दक्षिणान्चल/मध्यान्चल/
पूर्वान्चल/पश्चिमान्चल/आगरा/लखनऊ/वाराणसी/मेरठ एवं केस्को लि0, कानपुर को निम्न निर्देश निर्गत किये गये हैं:–

अ. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की स्थापनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाये।

ब. रेड एवं ऑरेन्ज इण्डस्ट्रीज सेक्टर टाइप हेतु प्राप्त अस्थाई विद्युत संयोजन के आवेदनों पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग की संचालनार्थ सहमति प्रपत्र के बिना अस्थाई संयोजन निर्गत न किया जाय।

बैठक में निर्णय लिया गया कि अध्यक्ष ,उ0प्र0 पॉवर कार्पोशन के उक्त आदेश दिनांक 02.11.2020 का कडाई से अनुपालन सुनिश्चित किया जाय।

(कार्यवाही – अध्यक्ष, उ0प्र0 पॉवर कॉर्पोरेशन)

2– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि केन्द्रीय भू–गर्भ जल प्राधिकरण के अधिसूचना दिनांक 24.09.2020 के अनुसार किसी नये नलकूप की स्थापना बिना सी0जी0डब्लू0ए0 की अनुमति के बिना नहीं होगी तथा भू–गर्भ जल के निकासी के विभिन्न प्रयोजनों के लिये दरें निर्धारित की गयी हैं। सी0जी0डब्लू0ए0 की अनुमति के बिना नये नलकूपों की स्थापना पर पर्यावरणीय क्षतिपूर्ति निर्धारित करने का उत्तरदायित्व सम्बन्धित जिलाधिकारी को अधिकृत किया गया है।

बैठक में निर्णय लिया गया कि अतिदोहित एवं क्रिटिकल नोटिफाइड एरियाज में भू–जल की निकासी करने वाले उद्योगों अथवा विस्तारीकरण की परियोजनाओं के संबंध में केन्द्रीय भूगर्भ जल प्राधिकरण द्वारा निर्गत अधिसूचना दिनांक 24.09.2020 का कड़ाई से अनुपालन सुनिश्चित कराया जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन/लघु सिंचाई एवं भूगर्भ जल/नमामि गंगे एवं ग्रामीण जलापूर्ति, निदेशक, भूगर्भ जल विभाग एवं सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

3– नगर पालिका परिषद, खलीलाबाद एवं नगर पंचायत, मगहर में एस0टी0पी0 की स्थापना के सम्बन्ध में उ0प्र0 जल निगम द्वारा तैयार की गयी डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 में में प्रेषित की गयी है। मुख्य सचिव द्वारा सचिव, नगर विकास विभाग को निर्देश दिये गये कि एन0एम0सी0जी0 से समन्वय स्थापित कर शीघ्र स्वीकृत कराने हेतु प्रयास किया जाये एवं तदनुसार मा0 एन0जी0टी0, नई दिल्ली में अनुपालन आख्या प्रस्तुत की जाये।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4– गोरखपुर औद्योगिक विकास प्राधिकरण, (गीडा), गोरखपुर द्वारा रू0 76.79 करोड़ की लागत से सी0ई0टी0पी0 की स्थापना के सम्बन्ध में डी0पी0आर0 की स्वीकृति हेतु एन0एम0सी0जी0 से सम्पर्क कर डी0पी0आर0 की स्वीकृति हेतु शीघ्र कार्यवाही सुनिश्चित की जाय तथा समयबद्ध कार्ययोजना बनाकर सी0ई0टी0पी0 की स्थापना सुनिश्चित करायी जाय।

(कार्यवाही – अपर मुख्य सचिव, अवस्थापना एवं औद्योगिक विकास विभाग तथा मुख्य कार्यपालक अधिकारी, गोरखपुर औद्योगिक विकास प्राधिकरण गोरखपुर)

5– नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि नगरीय ठोस अपशिष्ट के शुद्धीकरण, निस्तारण एवं लैण्डफिल साइट के सम्बन्ध में भूमि चिन्हित कर ली गयी है। मुख्य सचिव द्वारा निर्देश दिये गये कि नगर निगम द्वारा शेष चिन्हित भूमि का अधिग्रहण जिलाधिकारी, गोरखपुर से समन्वय स्थापित कर शीघ्र किया जाये। अग्रिम कार्यवाही अतिशीघ्र सम्पादित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग, जिलाधिकारी, गोरखपुर एवं नगर आयुक्त, नगर निगम, गोरखपुर)

6— नगर आयुक्त, नगर निगम, गोरखपुर द्वारा अवगत कराया गया कि रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन का कार्य दिनांक 15.12.2020 से प्रारम्भ हो जायेगा। रामगढ़ताल में निस्तारित हो रहे अनटैप्ड नालों में बायो रेमिडेशन/फाईटो रेमिडेशन किये जाने तथा नालों को टैप्ड किये जाने के सम्बन्ध में संशोधित टाइम लाइन औचित्य सहित मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत किये जाने हेतु नगर निगम, गोरखपुर एवं उत्तर प्रदेश जल, निगम को निर्देशित किया गया।

(कार्यवाही – प्रमुख सचिव, नगर विकास, उ0प्र0 जल निगम एवं नगर निगम गोरखपुर)

7— गोमती नदी के कैचमेन्ट में स्थापित हो रहे एस0टी0पी0 के सम्बन्ध में संशोधित टाइम लाइन उत्तर प्रदेश जल निगम द्वारा मा0 एन0जी0टी0, नई दिल्ली के समक्ष प्रस्तुत की जाये एवं सीधे निस्तारित हो रहे नालों में तत्काल बायो रेमिडेशन/फाइटो रेमिडेशन आरम्भ कराया जाये।

(कार्यवाही–प्रमुख सचिव, नगर विकास, प्रबंध निदेशक, उ0प्र0 जल निगम तथा नगर आयुक्त, लखनऊ)

8— बी0आर0डी0 मेडिकल कालेज, गोरखपुर के विरूद्ध उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 4.4115 करोड़ को जमा किये जाने के सम्बन्ध में चिकित्सा शिक्षा विभाग द्वारा अद्यतन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में उपलब्ध करायी जाये।

(कार्यवाही – प्रमुख सचिव, चिकित्सा शिक्षा विभाग, बीआरडी मेडिकल कालेज, गोरखपुर)

9— तिहुरा नाले की सफाई एवं नाले में बन्धों को हटाये जाने के सम्बन्ध में जिलाधिकारी, अयोध्या द्वारा अवगत कराया गया कि तिहुरा नाले में बन्धों को हटाये जाने के सम्बन्ध में एक याचिका मेसर्स यश पैका लि0, दर्शन नगर, अयोध्या द्वारा मा0 उच्च न्यायालय, खण्डपीठ लखनऊ में दायर की गयी है। तिहुरा नाले के बन्धों को न हटाये जाने के सम्बन्ध में दूसरी याचिका शान्ति सिंह द्वारा दायर की गयी है। माननीय उच्च न्यायालय द्वारा अभी तक उक्त याचिकाओं पर कोई आदेश पारित नही किये गये हैं। बैठक में निर्णय लिया गया कि प्रकरण में मुख्य स्थायी अधिवक्ता से समन्वय स्थापित कर केस की शीघ्र पैरवी करायी जाय तथा मुख्य स्थायी अधिवक्ता की राय अनुसार तिहुरा नाले की अद्यतन अनुपालन आख्या विलम्बतम एक सप्ताह में पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये।

(कार्यवाही –जिलाधिकारी, अयोध्या)

9. <u>ओ0ए0 सं0 – 606/2018 कम्प्लायंस ऑफ म्यूनिसिपल सॉलिड वेस्ट मैनेजमेन्ट रूल्स, 2016–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण ठोस अपशिष्ट प्रबन्धन से सम्बन्धित है तथा मा0 अधिकरण द्वारा पारित निर्देश दिनांक 10.01.2020 में आदेशित किया गया है कि ठोस अपशिष्ट प्रबन्धन का कार्य 31.03.2020 तक पूर्ण रूप से किया जाना सुनिश्चित करें तथा लिगेसी वेस्ट के रेमिडियेशन

का कार्य दिनांक 01.04.2020 से प्रारम्भ किया जाना सुनिश्चित करें। मा0 एन0जी0टी0 द्वारा उक्त समयावधि के उल्लंघन की स्थिति में पर्यावरणीय क्षतिपूर्ति अधिरोपण की दरें मासिक निर्धारित की गई हैं। मा0 एन0जी0टी0 द्वारा निर्धारित टाइम लाइन में परियोजनाओं को पूर्ण नही किये जाने के दृष्टिगत उत्तरदायी अधिकारियों के विरूद्ध कार्यवाही किये जाने के निर्देश भी दिये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा दोषी नगर निगम/नगर पालिका परिषद/नगर पंचायत के विरूद्ध पत्र दिनांक 07.07.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा–5 के अन्तर्गत कारण बताओ नोटिस जारी किये गये हैं।

मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में उत्तर प्रदेश शासन द्वारा Thematic Areas पर तृतीय त्रैमासिक रिपोर्ट ई–मेल के माध्यम से मा0 एन0जी0टी0, नई दिल्ली में प्रस्तुत करते हुए एक प्रति केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जा चुकी है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना दिनांक 30.11.2020 तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित किये जाने हेतु निर्देशित किया गया है, जो कि नगर विकास विभाग द्वारा प्रस्तुत की जानी है।

बैठक में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये–

1– मा0 एन0जी0टी0 द्वारा निर्धारित की गई पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में नगर विकास विभाग द्वारा मा0 एन0जी0टी0 में उक्त पर्यावरणीय क्षतिपूर्ति पर पुनर्विचार आवेदन प्रस्तुत किये जाने के सम्बन्ध में आवश्यक कार्यवाही की जाए।

(कार्यवाही– प्रमुख सचिव, नगर विकास विभाग)

2– केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 17.11.2020 द्वारा ठोस अपशिष्ट प्रबन्धन, सीवेज प्रबन्धन, रिवर रिजुविनेशन कमेटी एवं नान अटेन्मेन्ट सिटिज के सम्बन्ध में Revised Format पर सूचना 01 सप्ताह के अन्दर उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/आवास एवं शहरी नियोजन/परिवहन/लोक निर्माण/नमामि गंगे एंव ग्रामीण जलापूर्ति/सिंचाई एवं जल संसाधन/गृह/अवस्थापना एवं औद्योगिक विकास विभाग एवं प्रबंध निदेशक, उ0प्र0 जल निगम)

3– प्रदेश में लीगेसी वेस्ट के जी0आई0एस0 मैपिंग एवं आंकलन तथा लीगेसी वेस्ट स्थल पर भूगर्भीय जल का अनुश्रवण कराते सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड तथा पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराया जाना सुनिश्चित किया जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास विभाग)

4– मा0 एन0जी0टी0 द्वारा जारी निर्देशों के अनुपालन में Thematic Areas पर माह दिसम्बर, 2020 तक की प्रगति संबंधी सूचनाएं अद्यतन करते हुए दिनांक 07.01.2021 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उत्तर प्रदेश शासन को ई–मेल आई डी–(soenvups@rediffmail.com) तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल आई डी–(ms@uppcb.com) पर प्रेषित की जाए।

(कार्यवाही– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास /ग्राम्य विकास/ सिंचाई एवं जल संसाधन/अवस्थापना एवं औद्योगिक विकास/आवास एवं शहरी नियोजन/गृह/लघु सिंचाई एवं भूगर्भ जल विभाग/सिंचाई एवं जल संसाधन/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग)

10. <u>ओ0ए0 सं0 – 593/2017 पर्यावरण सुरक्षा बनाम यूनियन ऑफ इण्डिया–</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि इस प्रकरण में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 21.05.2020 में निर्देशित है कि सीवेज के 100 प्रतिशत शोधन तथा शोधित उत्प्रवाह के प्रयोग हेतु बजट, वित्तीय प्रावधान प्रदर्शित करते हुए कार्ययोजना केन्द्रीय प्रदूषण नियंत्रण बोर्ड को 30.06.2020 तक प्रेषित की जानी थी, जिसके सम्बन्ध में मुख्य सचिव, उत्तर प्रदेश के पत्र दिनांक 05.06.2020 द्वारा नगर विकास विभाग को समयबद्ध कार्यवाही के लिए निर्देश भी जारी किये गये थे। मा0 अधिकरण द्वारा आदेश दिनांक 21.09.2020 में निर्देशित किया गया है कि सीवेज के 100 प्रतिशत शोधन एवं शोधित उत्प्रवाह के पुनः प्रयोग हेतु तैयार किये गये ऐक्शन प्लान के अनुपालन की स्थिति समय≤ पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रेषित की जानी है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 द्वारा उपरोक्त आदेश में दिनांक 01.07.2020 तक 100 प्रतिशत सीवेज शोधन हेतु इनसिटु रेमिडियेशन कार्य किये जाने, एस0टी0पी0 स्थापना प्रारम्भ किये जाने एवं समस्त ड्रेन्स को एस0टी0पी0 से जोड़े जाने के निर्देश दिये गये है तथा उल्लंघन की दशा में पर्यावरणीय क्षतिपूर्ति अधिरोपण की मासिक दर निर्धारित की गई है।

बैठक में निर्णय लिया गया कि नगर विकास विभाग द्वारा मा0 एन0जी0टी0 के उपरोक्त आदेशों में निर्धारित की गई पर्यावरणीय क्षतिपूर्ति पर औचित्य सहित पुनर्विचार किये जाने तथा सीवेज शोधन एवं शोधित सीवेज के पुनः प्रयोग हेतु ऐक्शन प्लान तैयार कर मा0 अधिकरण मे शीघ्र दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाय।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास, सिंचाई एवं जल संसाधन, प्रबंध निदेशक, उ0प्र0 जल निगम)

11. <u>ओ0ए0 सं0 – 621/2018 महेन्द्र पाण्डेय बनाम यूनियन ऑफ इण्डिया एवं अन्य</u>

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि यह प्रकरण जनपद मुरादाबाद में रामगंगा नदी के तट पर पूर्व में अवैध रूप से स्थापित ई–वेस्ट प्रोसेसिंग इकाईयों द्वारा प्रोसेसिंग से जनित अपशिष्ट (ब्लैक पाउडर) के निस्तारण के सम्बन्ध में है। उक्त ब्लैक पाउडर को रामगंगा नदी के तट से हटा कर केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के अनुसार जनपद–मुरादाबाद में ठोस अपशिष्ट प्रबन्धन साइट पर अस्थायी रूप से भण्डारित किया गया है। उक्त अस्थायी भण्डारित अपशिष्ट के अन्तिम निस्तारण हेतु ब्लैक पाउडर को वेस्ट प्रोसेसिंग साइट से जनपद अमरोहा में प्रस्तावित Treatment, Storage and Disposal Facility (TSDF) में प्रेषित किया जाना है। उक्त प्रस्तावित टी0एस0डी0एफ0 का संचालन माह फरवरी, 2021 में प्रस्तावित है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि राज्य द्वारा की गई कार्यवाही को संकलित करते हुए मा0 अधिकरण में कृत कार्यवाही की आख्या प्रेषित की जा चुकी है। सिंचाई विभाग, मुरादाबाद द्वारा उक्त ब्लैक पाउडर को अस्थायी भण्डारित स्थल से जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 तक ले जाने हेतु आने वाले व्यय का आंकलन लगभग रू 96 लाख आंकलित किया गया है।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि ब्लैक पाउडर के निस्तारण हेतु पूर्व में मुख्य सचिव महोदय की अध्यक्षता में आहूत बैठक

दिनांक 26.09.2018 में निम्न 04 विकल्पों पर विचार–विमर्श किया गया :–

विकल्प 1	जिलाधिकारी मुरादाबाद द्वारा ग्राम फाजलपुर, तहसील सदर मुरादाबाद में चिन्हित 5.5 एकड़ भूमि पर Secured Landfill Site का निर्माण कर रामगंगा नदी के तट पर निस्तारित ब्लैक पाउडर को निस्तारित किया जाना।
विकल्प 2	नगर निगम, मुरादाबाद द्वारा पूर्व में विकसित लैंडफिल साइट में अस्थायी रूप से ब्लैक पाउडर का सुरक्षित भण्डारण किया जाना।
विकल्प 3	ब्लैक पाउडर का निस्तारण प्राधिकृत टी0एस0डी0एफ0 से कराया जाना।
विकल्प 4	अमरोहा उत्तर प्रदेश में प्रस्तावित टी0एस0डी0एफ़0 के संचालन के उपरांत ब्लैक पाउडर का स्थाई निस्तारण।

उक्त बैठक दिनांक 26.09.2018 में विचार–विमर्श के उपरान्त विकल्प सं0–1, 2, 3 पर वैज्ञानिक/वाणिज्यिक फिजीबिलिटी न होने के दृष्टिगत मुख्य सचिव, उत्तर प्रदेश शासन द्वारा उक्त ब्लैक पाउडर का निस्तारण जनपद अमरोहा में प्रस्तावित टी0एस0डी0एफ0 के माध्यम से कराये जाने हेतु निर्देशित किया गया।

अद्यतन बैठक दिनांक 02.12.2020 में विचार–विमर्श के उपरान्त निम्न निर्णय लिये गये :–

1– जिलाधिकारी, मुरादाबाद द्वारा उक्त कार्यवाही हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सिंचाई विभाग, नगर निगम एवं अन्य संबंधित विभागों की एक अंतर्विभागीय समिति बनाकर अस्थायी रूप से भण्डारित ब्लैक पाउडर को स्थल पर ही मानको के अनुरूप निस्तारित किये जाने के सम्बन्ध में वित्तीय एवं तकनीकी आंकलन करते हुए आख्या 10 दिन के अन्दर प्रस्तुत की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद)

2– पूर्व में रामगंगा नदी के तट पर ब्लैक पाउडर निस्तारित करने वाले दोषियों की पहचान किये जाने हेतु जिलाधिकारी, मुरादाबाद, सिंचाई विभाग मुरादाबाद, नगर निगम मुरादाबाद, महाप्रबंधक ,जिला उद्योग केन्द्र एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद की संयुक्त समिति द्वारा 10 दिन के अन्दर की जाए।

(कार्यवाही – जिलाधिकारी, मुरादाबाद, सिंचाई विभाग, मुरादाबाद, नगर निगम, मुरादाबाद एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद)

3– सिंचाई एवं जल संसाधन विभाग द्वारा उक्त ब्लैक पाउडर के परिवहन एवं मानकों के अनुरूप निस्तारण में होने वाले व्यय का आंकलन करते हुए रिपोर्ट 10 दिन के अन्दर प्रस्तुत की जाए तथा आवश्यक धनराशि की व्यवस्था की कार्यवाही की जाय।

(कार्यवाही – प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग)

4– उक्त ब्लैक पाउडर का सुरक्षित स्थायी निस्तारण किये जाने हेतु प्रस्तावित व्यय का वहन बॉड ओनर्स के Extended Producer Responsibility के अंर्तगत कराये जाने की सम्भावना के परीक्षण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड को पत्र प्रेषित किया जाए।

(कार्यवाही – सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड)

12. <u>ओ0ए0 संख्या–681/2018</u> **News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15".**

1– बैठक में उ0प्र0 राज्य के अंतर्गत नॉन अटेनमेंट शहरों में वायु प्रदूषण नियंत्रण हेतु लागू कार्ययोजनाओं के अंर्तगत विभिन्न कार्यों की प्रगति एवं

मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन की स्थिति की समीक्षा की गयी। सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि प्रदेश में चिन्हित 15 नॉन अटेंमेंट शहरों में वायु प्रदूषण नियंत्रण की कार्ययोजनाओं का कियान्वयन कराया जा रहा है। उक्त के अतिरिक्त अन्य दो शहरों यथा मेरठ एवं गोरखपुर को भी नॉन अटेनमेंट शहरों के रूप में चिन्हित किया गया है। मेरठ की कार्ययोजना का निरूपण कर उसे अनुमोदनार्थ केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत किया जा चुका है तथा गोरखपुर की कार्ययोजना का निरूपण का कार्य वर्तमान में उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जिला पर्यावरण समिति, गोरखपुर से सूचनायें इत्यादि प्राप्त कर किया जा रहा है। उक्त के अतिरिक्त बैठक में मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 में दिये गये निर्देशों के अनुपालन की स्थिति की समीक्षा की गयी तथा निम्न निर्णय लिये गयेः-

1- गोरखपुर की वायु प्रदूषण नियंत्रण योजना के निरूपण हेतु समुस्त वांछित सूचनाये एक सप्ताह के अंतर्गत उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करा दी जाय।

(कार्यवाही – जिलाधिकारी/अध्यक्ष, जिला पर्यावरण समिति, गोरखपुर)

2- वायु प्रदूषण से संबंधित शिकायतों के निवारण हेतु विकसित समीर एप एवं स्वच्छ वायु एप पर प्राप्त शिकायतों से संबंधित विभागों द्वारा 01 सप्ताह के अन्दर शिकायतों का निस्तारण करते हुए आख्या प्रेषित की जाय।

(कार्यवाही- नगर आयुक्त, गाजियाबाद, सी0ई0ओ0,नोएडा एथॉरिटी, जिलाधिकारी, गाजियाबाद एंव क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद, नोएडा एवं मेरठ)

3- लीगेसी वेस्ट का निस्तारण एवं उ0प्र0 में लीगेसी वेस्ट की जी0आई0एस0 मैपिंग का कार्य प्राथमिकता के आधार पर सुनिश्चित कराते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित किया जाना सुनिश्चित किया जाय।

(कार्यवाही – प्रमुख सचिव, नगर विकास विभाग)

4- बैठक के दौरान 500 से अधिक ए0क्यू0आई0 आने की दशा में पर्यावरणीय इमरजेंसी को आपदा के रूप में सम्मिलित कर इमरजेंसी रिस्पांस सिस्टम विकसित किये जाने हेतु राज्य आपदा प्रबधंन प्राधिकरण द्वारा इस संबंध में राष्ट्रीय आपदा प्रबधंन प्राधिकरण एवं पर्यावरण, वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार से भी दिशा-निर्देश प्राप्त कर मा0 राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देशों के अनुपालन हेतु कार्यवाही की जाय तथा आपदा की स्थिति में की जाने वाली कार्यवाही की सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को एक सप्ताह में प्रेषित की जाय।

(कार्यवाही-मुख्य कार्यपालक अधिकारी, उ0प्र0 राज्य आपदा प्रबंधन प्राधिकरण)

5- मा0 एन0जी0टी0 के आदेश दिनांक 21.08.2020 के द्वारा निर्देश दिये गये कि ओवरसाइट समिति की संस्तुतियों का अनुपालन संबंधित विभागों से सुनिश्चित कराया जाये। इस संबंध में सभी संबंधित विभागों को ओवरसाइट समिति की रिर्पोट के बिंदुओं पर अनुपालन आख्या 01 सप्ताह के अन्दर पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के समक्ष प्रस्तुत करने हेतु निर्देशित किया गया।

6- माननीय एन0जी0टी0 के आदेशानुसार ध्वनि प्रदूषण नियंत्रण की कार्ययोजना के संबंध में गृह विभाग पूर्व में दिये गये निर्देशानुसार परिवहन विभाग से समन्वय स्थापित कर कार्ययोजना तैयार करें तथा विलम्बतम दिनांक 15.12.2020 तक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण

नियंत्रण बोर्ड को उपलब्ध कराये।

(कार्यवाही – अपर मुख्य सचिव/प्रमुख सचिव, गृह एवं परिवहन विभाग)

3– उक्त के अतिरिक्त मुख्य सचिव महोदय द्वारा समस्त वादों के संबंध में निम्न कार्यवाही के भी निर्देश दिये गये :–

1– उक्त समस्त वादो में सभी संबंधित विभागों द्वारा मा0 एन0जी0टी0 द्वारा निर्धारित टाइमलाईन के अनुसार कार्यवाही करते हुए अनुपालन सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर दिनांक 15.12.2020 तक अनिवार्य रूप से उपलब्ध करायी जाय।

2– जिन कार्यों में टाइमलाईन के अंतर्गत कार्यवाही नहीं हुयी है तथा उनमें यदि अनुचित विलम्ब हुआ है तो दोषी अधिकारियों को चिन्हित कर उनके विरूद्ध कार्यवाही कर अनुपालन आख्या मा0 एन0जी0टी0 में दाखिल कर उसकी प्रति पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को ई–मेल soenvups@rediffmail.com एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को ई–मेल ms@uppcb.com पर उपलब्ध करायी जाय।

3– जिन कार्यों में विलम्ब औचित्यपूर्ण है उनमें औचित्य के साथ टाइमलाईन एक्सटेंशन एवं पर्यावरणीय क्षतिपूर्ति की माफी हेतु प्रार्थना पत्र मा0 एन0जी0टी0, नई दिल्ली में दाखिल करायें तथा उसकी प्रभावी पैरवी सुनिश्चित कर उचित आदेश प्राप्त किया जाय।

4– सभी संबंधित विभागों द्वारा या तो मा0 एन0जी0टी0 के आदेशों का समयबद्ध अनुपालन करें, और यदि विभाग को आदेश के अनुपालन में कोई कठिनाई हो तो मा0 एन0जी0टी0 अथवा सक्षम न्यायालय के समक्ष अनुरोध करके आदेशों में आवश्यक संशोधन करा लें।

अन्त में बैठक धन्यवाद ज्ञापन के साथ सम्पन्न हुई।

Digitally signed by सुधीर गर्ग
Date:Fri Dec 11 11:29:29 IST 2020
Reason:Approved

(सुधीर गर्ग)
प्रमुख सचिव।

उत्तर प्रदेश शासन

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7

संख्या– N·G·T-645/81–7–2020–44(रिट)/2016 टी.सी.–2

लखनऊ : दिनांक : 11 दिसम्बर, 2020

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/अवस्थापना एवं औद्योगिक विकास/सिंचाई एवं जल संसाधन/कृषि/पंचायती राज/चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/ग्राम्य विकास/ऊर्जा/परिवहन/लघु सिंचाई एवं भूगर्भ जल/आवास एवं शहरी नियोजन/खाद्य एवं रसद/नमामि गंगे एवं ग्रामीण जलापूर्ति/सूक्ष्म, लधु एवं मध्यम उद्यम निर्यात प्रोत्साहन/ भूतत्व एवं खनिकर्म/लोक निर्माण विभाग, उ0प्र0 शासन।

2— प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0।

3— जिलाधिकारी, कानपुर नगर/कानपुर देहात/मुरादाबाद/गाजियाबाद/अयोध्या।

4— मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।

5— प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।

6— निदेशक, उद्योग, उ0प्र0 कानपुर।

7— सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

8— मुख्य कार्यपालक अधिकारी, नोएडा (गौतमबुद्ध नगर)।

9— स्टॉफ ऑफिसर, मुख्य सचिव, उ0प्र0 शासन।

10— निजी सचिव, प्रमुख सचिव/सचिव/विशेष सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।

11— गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)
अनु सचिव।

महत्वपूर्ण/तत्काल

संख्या– 142/नौ–9–2019–89जन/2001

प्रेषक,

मनोज कुमार सिंह
प्रमुख सचिव,
उत्तर प्रदेश, शासन।

Annexure – 3

सेवा में,

1. समस्त महापौर/नगर आयुक्त, नगर निगम उ0प्र0।
2. समस्त अध्यक्ष/अधिशासी अधिकारी, नगर पालिका परिषद उ0प्र0।
3. समस्त अध्यक्ष/अधिशासी अधिकारी, नगर पंचायत उ0प्र0।

नगर विकास अनुभाग–9 लखनऊ दिनांक 03 फरवरी, 2020

विषय–प्रदेश की नदियों में गिरने वाले नालों के दूषित जल का बायोरेमेडिएशन विधि/फाइटोरेमेडिएशन या अन्य विधि से शोधन की कार्यवाही पर व्यय नगर निकाय स्तर पर निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग/14 वें वित्त आयोग से कराए जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अवगत कराना है कि नगरीय निकायों को उपलब्ध वित्तीय स्त्रोतो यथा निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग एवं केन्द्रीय वित्त आयोग की धनराशि से अवस्थापना विकास के कार्य कराये जा सकते है। वित्त मंत्रालय, भारत सरकार द्वारा 14वें वित्त आयोग की धनराशि का उपयोग किये जाने के संबंध में निर्गत गाइडलाइन दिनांक–08.10.2015 के प्रस्तर–17 में उल्लिखित है कि:–

"The FFC has recommended Basic Grant to the Local bodies with the purpose of providing a measure of unconditional support to the Gram Panchayts (GPs) and Municipalities for delivering basic services. The Grants provided are intended to be used to support and strengthen the delivery of basic civic services including water supply, sanitation including septic management, sewage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths, street-lighting, burial and cremation grounds and any other basic service within the functions assigned to them under relevant legislations. The FFC has not distinguished between O & M and capital expenditure within the components of basic services. However, it is advised that the cost of technical and administrative support towards O & M and capital expenditure should not exceed 10% of the allocation to a Gram Panchayat of Municipality under any circumstance and the expenditure can be incurred only by the local body concerned".

इसी प्रकार उपरोक्त योजनाओं की धनराशि से कराये जाने वाले अनुमन्य कार्यों में Sanitation, Septage, Sewage तथा Solid Waste Management के कार्य जिसमें नालों के शोधन संबंधी कार्य भी आच्छादित है, अनुमन्य है।

2. अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि किसी प्रकार के नगरीय सीवेज को बिना शोधन के प्रदेश की नदियों/वाटर बॉडी में प्रवाहित न करने के लिये तत्काल कार्यवाही सुनिश्चित की जाये। अतः नालों में सीवेज के दूषित जल का बायोरेमेडिएशन विधि/फाइटोरेमेडिएशन या अन्य विधि से शोधन की कार्यवाही करायें, इस मद में होने वाले व्यय का वहन नागर निकाय स्तर पर उपलब्ध निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग/14 वें वित्त आयोग की धनराशि से अनुमन्यता के दृष्टिगत किया जा सकता है।

कृपया उपर्युक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित करने का कष्ट करे।

भवदीय,

3.2.20

(मनोज कुमार सिंह)
प्रमुख सचिव।

संख्या एवं दिनांक तदैव:--

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन, उ0प्र0।
2. प्रबन्ध निदेशक, जल निगम उ0प्र0 लखनऊ।
3. निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ।
4. नगर विकास अनुभाग–5 / गार्ड फाइल।

आज्ञा से,

(मनोज कुमार सिंह)
प्रमुख सचिव।

Status of 86 drains in Phase - I, Segment - B

Annexure - 1

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of STP	Capacity of STP (MLD)	Remarks
1	2	3	4	5	6	7	8	9
A - Drains not require tapping - 09 Nos.								
1	Nazibabad	Chhoiya Drain	Ganga	4.66	Tapping not required	N. A.	N. A.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
2	Khatauli	Sugar mill nala	Kali	-	Tapping not required	N. A.	N. A.	
3	Ghaziabad	Fuldhera drain	Ganga	-	Tapping not required	N. A.	N. A.	
4	Amroha	Bagad drain (river)	Ganga	-	Tapping not required	N. A.	N. A.	
5	Hapur	Chhoiya Drain	Kali	-	Tapping not required	N. A.	N. A.	
6	Debai (Bulandshahar)	Neem nala	Kali	-	Tapping not required	N. A.	N. A.	Dry drain, not requiring tapping
7	Seohara	Nohra drain (Nasiya drain)	Ramganga	5.88	Tapping not required	N. A.	N. A.	BOD is less than 3 mg/l hence requires no treatment
8	Kanpur	Air force Nala	Ganga	-	Tapping not required	N. A.	N. A.	Storm water drain, Not to be tapped
9	Unnao	Loni Drain	Ganga	-	Tapping not required	N. A.	N. A.	Loni Drain carries Approx 2.0 MLD untreated domestic waste water from the habitation of some part of Unnao city and approx 5.72 MLD Industrial treated water of Industrial area Site -1 & Site – 2, Chandpur and Jamuka, Unnao. Loni drain covering the distance of about 60 K.M. from Unnao city often remains dry near Bihar, District Unnao before meeting to the River Ganga.
B - Tapped Drains - 32 Nos.								
1	Gharmuktheshwar	Garh Drain	Ganga	4	Tapped	Garh STP	3.4	-
2.	Bijnor	Hemraj drain/Bijnor drain	Ganga	6.4	Tapped	Bijnour STP	24	-
3	Rampur	Rampur drain	Ramganga	-	Tapped	Moradabad STP	14 & 15	-
4	Moradabad	Jigar Colony	Ramganga	2.59	Tapped	Moradabad STP	58	-
5	Moradabad	Katghar Railway Station Drain	Ramganga	1.3	Tapped			-
6	Moradabad	Prabhat Nagar drain (near Chandausi Road)	Ramganga	1.73	Tapped			-
7	Moradabad	Jama Masjid Left Drain	Ramganga	0.5	Tapped			-
8	Moradabad	Jama Masjid Right Drain	Ramganga	0.9	Tapped			-
9	Moradabad	Lalbagh Drain	Ramganga	1.73	Tapped			-
10	Moradabad	Nawabpura Drain 1st	Ramganga	1.3	Tapped			-
11	Moradabad	Nawabpura Drain 2nd	Ramganga	1.3	Tapped			-
12	Moradabad	Ghosiyan Drain	Ramganga	1.3	Tapped			-

-05-

Annexure-4

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of STP	Capacity of STP (MLD)	Remarks
13	Moradabad	Jhabbu Ka Nala	Ramganga	3.46	Tapped			-
14	Moradabad	Daheria/ Dateria Drain	Ramganga	3.02	Tapped			
15	Anupshahar	Anupsahar STP Drain-1	Ganga	0.81	Tapped	Anupshahar STP	1.7	-
16	Anupshahar	Anupsahar STP Drain-2	Ganga	1.76	Tapped			
17	Kannauj	Patta Nala	Kali	7	Tapped	Kannauj	13	-
18	Kannauj	Chhenkali temple to Nadangapur village (Adanga nalla)	Kali	3	Tapped			-
19	Kannauj	Tamnu house to Sadkapur Village (Tammi nalla)	Kali	2	Tapped			-
20	Kanpur	Permiya Nala	Ganga	6.38	Tapped	Cluster of STPs at Jajmau	-	-
21	Kanpur	Sisamau Nala	Ganga	140.146	Tapped			-
22	Kanpur	Tefco Nala	Ganga	0.43	Tapped			-
23	Kanpur	Parmath drain	Ganga	1.78	Tapped			-
24	Kanpur	Muir drain	Ganga	3.25	Tapped			-
25	Kanpur	Police line drain	Ganga	0.79	Tapped			-
26	Kanpur	Jail drain	Ganga	1.22	Tapped			-
27	Kanpur	Bhagwatdas (Guptarghat Nala)	Ganga	2.38	Tapped			-
28	Kanpur	COD Nala	Pandu	8.81	Tapped	Bingawan	210	-
29	Kanpur	Babka-Nalia-III	Ganga	2.56	Tapped	Cluster of STPs at Jajmau	-	-
30	Kanpur	Shetla Bazar (Bangalighat nala)	Ganga	5.75	Tapped			-
31	Kanpur	Budhiya ghat Drain	Ganga	2.34	Tapped			-
32	Kanpur	Wazidpur Nalla	Ganga	7.66	Tapped			-

Status of 86 drains in Phase - I, Segment - B

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of drains	Name of Project	Name of Programme	Date of Start	Date of Completion	STP Capacity (MLD)	Progress of STP construction (%)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
C - Drains to be tapped in projects Under Construction - 26 Nos.												
1	Modinagar	Kadarabad Drain	Kali	-	Untapped	Modinagar sewerage scheme	AMRUT	1.1.2018	30.06.2021	20	90	Sewer Network is being laid under AMRUT. Upon commpletion, the sewage will flow through the sewer line resulting in no discharge in the drain.
2	Moradabad	Chakkar Ki Milak (Mukarampur)	Ramganga	2.5	Untapped	Prevention of Pollution of River RamGanga at Moradabad (Phase-I)	NGRBA	21.10.2011	31.06.2021	58	98	Work is under Progress
3	Moradabad	Barbalan Drain	Ramganga	1.73	Untapped							
4	Moradabad	Kudaghar Drain	Ramganga	6.05	Untapped							
5	Moradabad	Vivekanand Hospital Drain (Left)	Ramganga	1.08	Untapped	I & D and STP works at Moradabad (Zone - II)	Namami Gange	-	-	25	0	Tender has been finalised and LOA was issued in Mar-2020 but the date of start could not be decided as land for construction of 25 MLD STP made available by Nagar Nigam, Moradabad is subjudice at Hon'ble High Court and Revenue Court at Allahabad.
6	Moradabad	Vivekanand Hospital Drain (Right)	Ramganga	2.61	Untapped							
7	Moradabad	MIT Drain	Ramganga	7.5	Untapped							
8	Moradabad	Moksh Dham Drain	Ramganga	7.22	Untapped							
9	Moradabad	TDI City Drain	Ramganga	4.86	Untapped							
10	Hapur	Hapur Drain	Kali	6	Untapped	Hapur sewerage scheme	AMRUT	25.10.2019	24.10.2021	30	48	Sewer Network is being laid under AMRUT. Upon commpletion, the sewage will flow throough the sewer line resultin in no discharge in the drain.
11	Bulandshahar	Manan Road Nalla (Bulandshahr 1)	Kali	7.77	Untapped	Bulandshahar sewerage scheme	AMRUT	09.12.2018	30.06.2021	40	76	Sewer Network is being laid under AMRUT. Upon commpletion, the sewage will flow throough the sewer line resultin in no discharge in the drain.
12	Bulandshahar	Adil nagar Nala	Kali	2.15	Untapped							
13	Bulandshahar	Chandbari Road (Bulandshahr II)	Kali	6.18	Untapped							
14	Bulandshahar	Cheel ghat	Kali	0.88	Untapped							
15	Bulandshahar	Narsial ghat	Kali	2.41	Untapped							
16	Bulandshahar	Adil Nagar 2	Kali	-	Untapped							
17	Bulandshahar	Kasai Bada	Kali	0.85	Untapped							
18	Bulandshahar	Faisalabad road	Kali	3.25	Untapped							
19	Bulandshahar	Behind Shanidev mandir	Kali	-	Untapped							
20	Bulandshahar	Devipura	Kali	1.65	Untapped							
21	Bulandshahar	Bridge Dhamedа Road	Kali	0.34	Untapped							
22	Bulandshahar	Behind chamunda mandir	Kali	0.4	Untapped							
23	Kasganj	Kasganj drain	Kali	12.7	Untapped	I & D and STP works at Kasganj	Namami Gange	05.07.2019	31.07.2021	15	56.5	Work is under progress.
24	Kanpur	Panki Nala (Thermal power)	Pandu	30	Untapped	I & D and STP works at Pankha, Kanpur	Namami Gange	11.10.2019	31.10.2021	30	30	Work is under progress.
25	Kanpur	ICI Nala	Pandu	40	Untapped							
26	Unnao	City Jail Drain (Dakari drain)	Ganga	19.33	Untapped	I & D and STP works at Unnao	Namami Gange	11.10.2019	31.10.2021	15	26.54	Work is under progress.
D - Drains to be tapped in sanctioned projects (Under Tendering) - 10 Nos.												
1	Meerut	Abu Nallah-2	Kali	145.95	Untapped	I & D and STP works at Meerut	Namami Gange	-	24 months affter issuance of LOA	220	-	Bid document is being prepared by NMCG. Upon receipt of Bid document, tenders shall be invited.
2	Meerut	Slaughter House Drain /Odean Nala	Kali	113.73	Untapped							
3	Bareilly	Deveranaiya Nala	Ramganga	62	Untapped	Pollution abatement for River Ramganga at Bareilly (I&D and STP works)	Namami Gange	-		63	-	Bid evaluation under process.
4	Bareilly	Chawri Nala (Chodari)	Ramganga		Untapped							
5	Bareilly	Nakatiya Nala	Ramganga		Untapped							
6	Farrukhabad	Bhairoghat drain (Tokaghat)	Ganga	4	Untapped	I & D and STP works at Fatehgarh-Farrukhabad	Namami Gange	-		45	-	Revised AA& ES has been issued on 12.01.2021 by NMCG. As per directions of NMCG, the bid of 1st lowest bidder, received earlier is being reviewed.
7	Farrukhabad	Dhinapur drain	Ganga	1	Untapped							
8	Fatehgarh	Hathikhana Nala	Ganga	6.88	Untapped							
9	Fatehgarh	Bargadiya Ghat drain	Ganga	1.31	Untapped							
10	Fatehgarh	Cantt Nalla	Ganga	3.44	Untapped							
E - Drains to be tapped in projects submitted for approval- 09 Nos.												
1	Meerut	Abu Nallah-1	Kali	39.22	Untapped	I & D and STP works of Abu Nallah - I Drain at Meerut	Namami Gange	-	24 months affter issuance of LOA	14 MLD STP proposed	-	PFR submitted to SMCG vide letter dated 21.10.2020 for approval.

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of drains	Name of Project	Name of Programme	Date of Start	Date of Completion	STP Capacity (MLD)	Progress of STP construction (%)	Remarks
2	Moradabad	Moradabad drain (Karula drain)	Ramganga	26.11	Untapped	I & D and STP works at Moradabad (Zone - IV)	Namami Gange	-		37 MLD STP proposed	-	PFR submitted to NMCG vide letter dated 18.09.2020 for approval
3	Gulaothi	Gulaothi Drain	Kali	6.91	Untapped	I & D and STP works at Gulaothi Town, Bulandshahar	Namami Gange	-		10 MLD STP proposed	-	Revised DPR submitted to NMCG after incorporating their observation on 18.12.2020 for approval and allocation of funds through SMCG. Approval awaited.
4	Kanpur	Ganda Nala	Pandu	55.09	Partially Tapped	Prevention of overflow of Ganda Nala and Halwakhanda Nala at Kanpur.	Namami Gange	-		-	-	Revision of DPR in view of the observations of NMCG is in progress and shall be to NMCG by 20.02.2021.
5	Kanpur	Halwa Khand Nala	Pandu	11.44	Partially Tapped							
6	Kanpur	Ranighat drain	Ganga	1.89	Partially Tapped	I & D of remaining 5 drains falling in river Ganga and sewerage network for saturation of Sewerage District -1 at Kanpur	Namami Gange	-		-	-	DPR was submitted to NMCG vide letter no. 778/0044/SMCG-UP/03/ dated 04.08.2020. Observations were received from NMCG vide letter no. Pr-12012/21/2020 dated 21.10.2020. Revised DPR has been prepared and is under review at UPJN.
7	Kanpur	Satti Chaura	Ganga	2	Partially tapped							
8	Kanpur	Golaghat Nala	Ganga	1.44	Partially tapped							
9	Hapur	Hapur Drain-1 (City drain)	Kali	25	Untapped	Prevention of Pollution of River Kali by I & D of Hapur City Drain at Distt. Hapur	Namami Gange	-	24 months affter issuance of LOA	-	-	DPR has been prepared and is under review at UPJN Level.

Status of 215 drains in Phase - II, Segment - B

Annexure - 2

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of STP	STP capacity (MLD)	Remarks
A - Drains not require tapping - 14 Nos.								
1	Chunar	NAGARPUR	Jargo	0.091	Tapping not required	N.A.	N.A.	Not proposed to be intercepted and diverted as the same are falling into River Jargo which finally meets River Ganga in the downstream at an approximate distance of 16 kms. River Jargo dries in dry weather before meeting River Ganga therefore no I&D is proposed for drains falling into River Jargo.
2	Chunar	TEAKAUR NAGARPUR	Jargo	0.100	Tapping not required	N.A.	N.A.	
3	Chunar	BHARATPUR KABRISTAN	Jargo	0.154	Tapping not required	N.A.	N.A.	
4	Chunar	BHARATPUR TRIMOHANI	Jargo	0.134	Tapping not required	N.A.	N.A.	
5	Chunar	SADDUPUR NAIPURWA	Jargo	0.960	Tapping not required	N.A.	N.A.	
6	Chunar	PASHU CHIKITSALAYA	Jargo	0.126	Tapping not required	N.A.	N.A.	
7	Chunar	NAGAR PALIKA	Jargo	0.224	Tapping not required	N.A.	N.A.	
8	Chunar	PARADE GROUND	Jargo	0.300	Tapping not required	N.A.	N.A.	
9	Fatehpur	Tambeshear Mandir to Mitthanpur	Yamuna	-	Tapping not required	N.A.	N.A.	Dry weather flow from the town doesn't reach the river.
10	Fatehpur	Navabag to Lodhiganj	Yamuna	-	Tapping not required	N.A.	N.A.	
11	Fatehpur	Joniha Chauraha to Jhaupur	Yamuna	-	Tapping not required	N.A.	N.A.	
12	Kunda	Ganda Nala Raiyapur	Ganga	-	Tapping not required	N.A.	N.A.	Dry weather flow from the town doesn't discharge into the river.
13	Kunda	Taar Nala Babaganj	Ganga	-	Tapping not required	N.A.	N.A.	
14	Kunda	Ganda Nala Baraipur	Ganga	-	Tapping not required	N.A.	N.A.	
B - Tapped Drains - 82 Nos.								
1	Mirzapur	Kachari Drain	Ganga	1.200	Tapped	Pakka Pokhra	14	-
2	Mirzapur	Oliyar	Ganga	0.310	Tapped			-
3	Mirzapur	Sundar	Ganga	0.240	Tapped			-
4	Mirzapur	Badali	Ganga	0.390	Tapped			-
5	Mirzapur	Narghat	Ganga	0.780	Tapped			-
6	Mirzapur	Khandawa	Ganga	9.420	Tapped			-
7	Mirzapur	DiwanGhat old Drain	Ganga	0.100	Tapped	Vindhyanchal	4	-
8	Mirzapur	BalughatPakka Drain	Ganga	0.170	Tapped			-
9	Mirzapur	Parasuram Drain	Ganga	1.390	Tapped			-
10	Mirzapur	Gudara Drain	Ganga	0.200	Tapped			-
11	Prayagraj	Sasur Khaderi	Yamuna	18.00	Tapped	Numayadahi	50	-
12	Prayagraj	Karela Bagh Drain	Yamuna	0.60	Tapped			-
13	Prayagraj	Main Ghaghar Nala	Yamuna	25.86	Tapped			-
14	Prayagraj	Ghaghar Nala 1-A / Sadiyapur Drain	Yamuna	5.00	Tapped			-
15	Prayagraj	Ghaghar Nala 1-A1	Yamuna	3.25	Tapped			-
16	Prayagraj	Ghaghar Nala 1-B	Yamuna	1.60	Tapped			-
17	Prayagraj	Dariyabad Kakabraghat Drain Meerapur	Yamuna	1.81	Tapped	Naini	80	-
18	Prayagraj	Dariyabad Pipalghat Drain	Yamuna	2.00	Tapped			-
19	Prayagraj	Dariyabad Jogighat Drain Meerapur	Yamuna	2.30	Tapped			-
20	Prayagraj	Chachar Nala	Yamuna	25.00	Tapped			-
21	Prayagraj	Emergency Outfall Drain	Yamuna	-	Tapped			-
22	Prayagraj	Drain at Gate No. 9	Yamuna	2.15	Tapped			-
23	Prayagraj	Drain at Gate No. 13	Yamuna	1.98	Tapped			-
24	Prayagraj	Fort Drain No. 1	Yamuna	0.20	Tapped	Fort		-
25	Prayagraj	Fort Drain No. 2	Yamuna	0.40	Tapped			-

Annexure-5

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of STP	STP capacity (MLD)	Remarks
26	Prayagraj	Morigate Nala	Ganga	8.00	Tapped	Rajapur	60	-
27	Prayagraj	Drains Of Daraganj Area	Ganga	2.00	Tapped			-
28	Prayagraj	Jondhwal drain	Ganga	7.20	Tapped			-
29	Prayagraj	Shankarghat Colony Drain (Near Phaphamau Bridge)	Ganga	1.25	Tapped			-
30	Prayagraj	Jondhwal Rasulabad Drain (Murdaghat)	Ganga	1.50	Tapped			-
31	Prayagraj	Shankarghat Colony Drain (Near Phaphamau Bridge)	Ganga	1.25	Tapped			-
32	Prayagraj	Unchwagarhi Drain No. 1	Ganga	0.00	Tapped			-
33	Prayagraj	Unchwagarhi Drain No. 2	Ganga	0.00	Tapped			-
34	Prayagraj	Beligaon Drain	Ganga	0.00	Tapped			-
35	Prayagraj	Mumfordganj Drain	Ganga	10.00	Tapped			-
36	Prayagraj	Shivkuti Drain No. 1	Ganga	1.10	Tapped	Salori	43	-
37	Prayagraj	Shivkuti Drain No. 2	Ganga	0.15	Tapped			-
38	Prayagraj	Shivkuti Drain No. 3 (North)	Ganga	0.20	Tapped			-
39	Prayagraj	Shivkuti Drain No. 4	Ganga	0.25	Tapped			-
40	Prayagraj	Shivkuti Drain No. 5	Ganga	0.30	Tapped			-
41	Prayagraj	Shivkuti Drain No. 6	Ganga	0.25	Tapped			-
42	Prayagraj	Shivkuti Drain No. 7 (East)	Ganga	0.70	Tapped			-
43	Prayagraj	Chilla Drain	Ganga	1.20	Tapped			-
44	Prayagraj	Govindpur Colony Drain (Purani Basti)	Ganga	0.20	Tapped			-
45	Prayagraj	Govindpur Colony Drain No. 1	Ganga	0.25	Tapped			-
46	Prayagraj	Govindpur Colony Drain No. 2	Ganga	0.30	Tapped			-
47	Prayagraj	Govindpur Colony Drain No. 3	Ganga	0.15	Tapped			-
48	Prayagraj	Govindpur Colony Drain No. 4	Ganga	0.25	Tapped			-
49	Prayagraj	Allenganj Nala / Buxi Bund Nala	Ganga	20.00	Tapped			-
50	Prayagraj	Salori Nala	Ganga	19.50	Tapped			-
51	Prayagraj	Ponghat Nala	Ganga	7.50	Tapped	Ponghat	10	-
52	Prayagraj	Kodra Nala	Ganga	13.00	Tapped	Kodra	25	-
53	Prayagraj	Nehru Park Nala	Ganga	2.65	Tapped			-
54	Prayagraj	Rasulabad Puccaghat Drain	Ganga	1.55	Tapped	Rajapur	60	-
55	Prayagraj	Mehdauri Gaon Drain	Ganga	1.40	Tapped			-
56	Varanasi	Shivala Drain	Ganga	5.00	Tapped	Dinapur	80	-
57	Varanasi	Harishchandraghat Drain	Ganga	2.50	Tapped			-
58	Varanasi	Mansaroverghat Drain	Ganga	4.50	Tapped			-
59	Varanasi	Pandeyghat Drain	Ganga	30.00	Tapped			-
60	Varanasi	Dr. R. P. Ghat Drain	Ganga		Tapped			-
61	Varanasi	Meerghat Drain	Ganga		Tapped			-
62	Varanasi	Lalitaghat Drain	Ganga	4.50	Tapped			-
63	Varanasi	Jaleshanghat Drain	Ganga		Tapped			-
64	Varanasi	Manikarnikaghat Drain	Ganga		Tapped			-
65	Varanasi	Sankthaghat Drain	Ganga	1.50	Tapped			-
66	Varanasi	Mchtaghat Drain	Ganga		Tapped			-

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of STP	STP capacity (MLD)	Remarks
67	Varanasi	Ramghat Drain	Ganga		Tapped			-
68	Varanasi	Panchgangaghat Drain	Ganga		Tapped			-
69	Varanasi	Bramhaghat Drain	Ganga		Tapped			-
70	Varanasi	Lalghat Drain	Ganga		Tapped			-
71	Varanasi	Trilochanghat Drain	Ganga	4.50	Tapped			-
72	Varanasi	Teliya Drain	Ganga	2.80	Tapped			-
73	Varanasi	Bhainsasur Drain	Ganga	0.40	Tapped			-
74	Varanasi	Rajghat Drain	Ganga	0.20	Tapped			-
75	Varanasi	Phulwariya Drain	Varuna	7.60	Tapped	Dinapur	140	-
76	Varanasi	Sadar Bazar Drain	Varuna	2.00	Tapped			-
77	Varanasi	Raja Bazar Drain	Varuna	0.10	Tapped			-
78	Varanasi	TeliyaBag Drain	Varuna	18.00	Tapped			-
79	Varanasi	Nakkhighat Drain	Varuna	0.10	Tapped			-
80	Varanasi	Narokhar Drain	Varuna	7.50	Tapped	Goitha	120	-
81	Varanasi	Sarang Talab Drain	Varuna	1.50	Tapped			-
82	Varanasi	Nai Basti	Varuna	3.00	Tapped			-

Status of 215 drains in Phase - II, Segment - B

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of Project	Name of Programme	Date of Start of Project	Date of Completion	Progress of STP construction (%)	STP capacity (MLD)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
C - Drains to be tapped in projects Under Construction - 46 Nos.												
1	Chunar	TAMBALGANJ NALA	Ganga	0.046	Untapped	Fecal Sludge Management works at Chunar, distt. Mirzapur	Namami Gange	09.11.2019	31.03.2021	85.5	0.01	Work is under progress.
2	Chunar	DARGAHSHAREEF NALA	Ganga	0.319	Untapped							
3	Chunar	BHAIRAMGANJ EAST NA	Ganga	0.081	Untapped							
4	Chunar	BHAIRAMGANJ WEST NA	Ganga	0.062	Untapped							
5	Chunar	TEKAUR BASTI NORTH	Ganga	0.099	Untapped							
6	Chunar	TEKAUR BASTI SOUTH	Ganga	0.098	Untapped							
7	Chunar	SANTOSHI MATA MANDIR NALA	Ganga	0.125	Untapped							
8	Chunar	POST OFFICE SOUTH DRA	Ganga	0.393	Untapped							
9	Chunar	POST OFFICE NORTH DR	Ganga	0.335	Untapped							
10	Chunar	GANGESHWAR NISHAD P	Ganga	0.088	Untapped							
11	Chunar	BALUGHAT DRAIN	Ganga	0.085	Untapped							
12	Chunar	BELBEER GHAT DRAIN	Ganga	0.042	Untapped							
13	Chunar	CHOURA MATA DRAIN	Ganga	0.125	Untapped							
14	Chunar	KASHI RAM AWAS DRAIN	Ganga	0.377	Untapped							
15	Mirzapur	Basvariya Drain	Ganga	1.130	Untapped	Vindhanchal Sewerage Scheme	AMRUT	21.12.2018	31.12.2021	61	7	-
16	Mirzapur	DiwanGhat new Drain	Ganga	0.020	Untapped							
17	Mirzapur	BalughatKacha Drain	Ganga	0.010	Untapped							
18	Mirzapur	Malhaya Drain	Ganga	0.270	Untapped							
19	Mirzapur	Patengra (manasarovar) Drain	Ganga	0.740	Untapped							
20	Prayagraj	Mawaiya Nala	Yamuna	28.10	Untapped	I & D and STP works at Naini, Phaphamau and Jhunsi	Namami Gange	16.09.2019	30.09.2021	37.58	42	Work is under progress.
21	Prayagraj	Mahewa Ghat Drain no. 1	Yamuna	0.30	Untapped							
22	Prayagraj	Mahewa Ghat Drain no. 2	Yamuna	0.22	Untapped							
23	Prayagraj	Arail Drain No. 2 (Kharkauni drain)	Yamuna	1.45	Untapped							
24	Prayagraj	Sachcha Baba Ashram Drain	Yamuna	2.72	Untapped							
25	Prayagraj	Co-Operative Nala	Ganga	0.27	Untapped		Namami Gange	16.09.2019	30.09.2021		14	Work is under progress.
26	Prayagraj	Basna Nala	Ganga	2.55	Untapped							
27	Prayagraj	Indira Awas Nala / Jai Gurudev Ashram Nala	Ganga	1.15	Untapped							
28	Prayagraj	Shantipuram Nala	Ganga	4.10	Untapped							
29	Prayagraj	8 small drains at different locations in Jhushi area	Ganga	0.80	Untapped		Namami Gange	16.09.2019	30.09.2021		16	Work is under progress.
30	Prayagraj	Lotey Haren Nala	Ganga	9.98	Untapped							
31	Prayagraj	Shastri Bridge Nala (03 small drains), Jhushi	Ganga	2.78	Untapped							
32	Ramnagar	Ramlhag Ghat Drain	Ganga	8.20	Untapped	I & D and STP works at Ramnagar, Varanasi	Namami Gange	14.12.2018	31.03.2021	84.00	10	Work is under progress.
33	Ramnagar	Balua Ghat Drain	Ganga	0.13	Untapped							
34	Ramnagar	Shakti Ghat Drain	Ganga	0.40	Untapped							
35	Ramnagar	Salotri Ghat Drain	Ganga	0.34	Untapped							
36	Ramnagar	Hanuman Ghat Drain	Ganga	0.09	Untapped							
37	Varanasi	Nakkhi Drain	Ganga	1.86	Untapped	JICA assisted GAP-II, Varanasi	Namami Gange	19.02.2018	31.03.2021	92.00	50	Drains to be tapped at 50 MLD under construction STP at Ramna, Varanasi. Work is under progress.
38	Varanasi	Samneghat Drain	Ganga	1.17	Untapped							
39	Varanasi	Assi/Nagavan Drain	Ganga	42.81	Untapped							
40	Varanasi	Rajghat Outfall (Shahi Nala)	Ganga	130.00	Partially Tapped	Rehabilitation of OTS to RTS at Varanasi	AMRUT	25.03.2020	30.06.2021	100	140	To be tapped at 140 MLD operational STP at Dinapur. Work for diversion of 50 MLD discharge from OTS to RTS is under progress.
41	Varanasi	Central Jail Drain	Varuna	6.50	Untapped	-	-	-	-	-	-	Drains are being taken up by Irrigation Deptt.
42	Varanasi	Ordely Bazar Drain	Varuna	7.00	Untapped							
43	Varanasi	Chamrautha Drain	Varuna	1.50	Untapped							
44	Varanasi	Khajury Colony Drain	Varuna	1.50	Untapped							
45	Varanasi	Banaras Drain No.-5	Varuna	1.00	Untapped							
46	Varanasi	Hukulganj Drain	Varuna	2.50	Untapped							
D - Drains to be tapped in sanctioned projects (Under Tendering) - 35 Nos.												
1	Ghazipur	HARIZAN BASTI	Ganga	0.02	Untapped	I & D and STP works	Namami Gange	-	24 months after	-	21	Financial Bid opened on 18.12.2020 and Financial

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of Project	Name of Programme	Date of Start of Project	Date of Completion	Progress of STP construction (%)	STP capacity (MLD)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
2	Ghazipur	SAMSHAN GHAT	Ganga	0.103	Untapped	at Ghazipur			issuance of LOA			evaluation completed. LOA will be issued by 15.02.2021
3	Ghazipur	RUI MANDI	Ganga	0.018	Untapped							
4	Ghazipur	BUDHAVA MAHADEVA	Ganga	0.049	Untapped							
5	Ghazipur	MUGAL PURA	Ganga	0.027	Untapped							
6	Ghazipur	POSTA GHAT	Ganga	0.027	Untapped							
7	Ghazipur	KHIRKI GHAT	Ganga	0.025	Untapped							
8	Ghazipur	THERI BAZAR	Ganga	0.025	Untapped							
9	Ghazipur	ANZAHI GHAT	Ganga	3.91	Untapped							
10	Ghazipur	CHETNAT GHAT	Ganga	0.686	Untapped							
11	Ghazipur	STIMER GHAT	Ganga	3.241	Untapped							
12	Ghazipur	GOLA GHAT	Ganga	0.102	Untapped							
13	Ghazipur	MAKSUD GHAT	Ganga	0.018	Untapped							
14	Ghazipur	COLLECTER GHAT	Ganga	3.141	Untapped							
15	Ghazipur	DADRI GHAT	Ganga	3.233	Untapped							
16	Ghazipur	SAI MANDIR	Ganga	3.119	Untapped							
17	Ghazipur	NAUPURA	Ganga	0.018	Untapped							
18	Ghazipur	AFIM FACTORY COLONY	Ganga	0.018	Untapped							
19	Ghazipur	MAHALA BASTI (SIKAND	Ganga	0.02	Untapped							
20	Ghazipur	D.M BANGLO	Ganga	3.141	Untapped							
21	Ghazipur	PEAR NAGAR	Ganga	0.027	Untapped							
22	Ghazipur	BADA MAHADEVA (GOR/	Ganga	3.91	Untapped							
23	Ghazipur	BADA MAHADEVA (ADAI	Ganga	1.27	Untapped							
24	Mirzapur	Bisundarpur Drain	Ganga	1.580	Untapped	I & D and STP works at Mirzapur	Namami Gange	-	24 months after issuance of LOA		17	Financial Bid opened on 18.12.2020 and Financial evaluation completed. LOA will be issued by 15.02.2021
25	Mirzapur	Hanumanghat Drain	Ganga	0.680	Untapped							
26	Mirzapur	Public club Drain	Ganga	0.600	Untapped							
27	Mirzapur	Barahmiliah Drain	Ganga	0.390	Untapped							
28	Mirzapur	District judge Drain	Ganga	0.400	Untapped							
29	Mirzapur	Lift cannal Drain	Ganga	0.400	Untapped							
30	Mirzapur	Irrigation colony Drain	Ganga	0.030	Untapped							
31	Mirzapur	MorchaGhar Drain	Ganga	1.640	Untapped							
32	Mirzapur	Ghoreshahid Drain	Ganga	49.300	Untapped							
33	Mirzapur	konia	Ganga	0.020	Untapped							
34	Mirzapur	Chorawa	Ganga	0.250	Untapped							
35	Mirzapur	Balaji temple	Ganga	2.200	Untapped							
E - Drains to be tapped in projects submitted for approval- 38 Nos.												
1	Ballia	Kathar Nala at the around of Ballia city	Ganga	17	Untapped	I & D of Kathar Nala at distt. Ballia	Namami Gange				19.6	DPR for remaining works submitted to SMCG dated 30.09.2020.
2	Dalmau	Padva Nala/(Muraibagh) Shankar Nagar	Ganga	2.68	Untapped	I & D & STP works at Dalmau, Distt. Raebareilly	Namami Gange	-	24 months after issuance of LOA	-	4 MLD proposed	PFR submitted to NMCG on 18.09.2020
3	Dalmau	Bada Math - Chhota Math ke bich ka Nala/(Sherandajpur)	Ganga		Untapped							
4	Dalmau	Busda Ghat ka Nala/(Sherandajpur)	Ganga		Untapped							
5	Dalmau	Shukla Ghat ka Nala/(Sherandajpur)	Ganga		Untapped							
6	Dalmau	Pathvari Ghat ka Nala/(Tikaitganj)	Ganga		Untapped							
7	Dalmau	Soorakh Ghat Muroop Nala/(Tikaitganj)	Ganga		Untapped							
8	Dalmau	Muskatpal Nala	Ganga		Untapped							
9	Dalmau	Shivala Ghat Nala	Ganga		Untapped							
10	Dalmau	Raja Tiloi Ghat Nala/Mo. sherndajpur(Deen shah Gaora Ghat)	Ganga		Untapped							
11	Saidpur	Jauhargaj Drain	Ganga	0.80	Untapped	I & D and STP works at Saidpur, Distt. Ghazipur	Namami Gange	- -	24 months after issuance of LOA	-	7 MLD proposed	PFR submitted to SMCG on 16.09.2020
12	Saidpur	Rangmahal Ghat Drain	Ganga	0.20	Untapped							
13	Saidpur	Ward No. 15 Malhiya Basti D	Ganga	1.00	Untapped							
14	Saidpur	Mahaveer Ghat Drain	Ganga	0.60	Untapped							
15	Saidpur	Sangat Ghat Drain	Ganga	0.50	Untapped							
16	Saidpur	Pakka Ghat Drain	Ganga	0.50	Untapped							
17	Saidpur	Budenath Mahadew Ghat Dr	Ganga	0.80	Untapped							

85

S. No	City/Town	Name of Drain	River	Average Flow Discharge (MLD)	Status of Drains	Name of Project	Name of Programme	Date of Start of Project	Date of Completion	Progress of STP construction (%)	STP capacity (MLD)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
18	Saidpur	Kot Ghat	Ganga	0.90	Untapped							
19	Zamania	Gorawa Drain	Ganga	0.60	Untapped	I & D and STP works at Zamania, Distt. Ghazipur	Namami Gange	-	24 months after issuance of LOA	-	5.5 MLD proposed	PFR submitted to SMCG on 16.09.2020
20	Zamania	Kankarwa Drain	Ganga	1.01	Untapped							
21	Zamania	Karpurimai Ghat Drain	Ganga	2.80	Untapped							
22	Bhadohi	Chauri Nala	Varuna	2.67	Untapped	I & D and STP works at Bhadohi	Namami Gange	-	24 months after issuance of LOA	-	22 MLD proposed	DPR has been prepared and is under review at UPJN level.
23	Bhadohi	Rajpura Nala	Varuna	4.33	Untapped							
24	Bhadohi	Mamdopur Nala	Varuna	3.99	Untapped							
25	Manikpur	Pakka Nala	Ganga	0.582	Untapped	I & D and STP for Abatement of Pollution of River Ganga at Manikpur, Distt. Pratapgarh	Namami Gange	-	24 months after issuance of LOA	-	Wetland Technology based	DPR has been prepared and is under review at UPJN level.
26	Manikpur	Raja Hela Nala	Ganga	0.100	Untapped							
27	Manikpur	Prathmik Vidyalaya	Ganga	0.086	Untapped							
28	Manikpur	Mallahan Tola	Ganga	0.086	Untapped							
29	Manikpur	Post office Nala	Ganga	0.243	Untapped							
30	Mughalsarai	Kali Mohal Drain (Ganda Nal	Ganga	8.26	Untapped	I & D and STP works at Pt. Deen Dayal Upadhyay Nagar, Distt.Chandauli	Namami Gange	-	24 months after issuance of LOA	-	37 MLD proposed	DPR has been prepared and is under review at UPJN Level.
31	Mughalsarai	Chandhasi Nala/Railway Nala	Ganga	21.07	Untapped							
32	Prayagraj	A.D.A. Colony Nala / Jwaladevi	Ganga	4.50	Untapped	I & D of Rasulabad Ghat drains and augmentation of STPs at Distt. Prayagraj	Namami Gange	-	24 months after issuance of LOA	-	Total 133 MLD proposed including augmented capacities	DPR has been prepared and is under review at UPJN Level.
33	Prayagraj	Jondhwal Ghat Drain/Chhuhara Mandir	Ganga	1.31	Untapped							
34	Prayagraj	Rajapur Nala	Ganga	25.00	Untapped							
35	Prayagraj	Tv Tower Nala	Ganga	0.00	Untapped							
36	Prayagraj	Sadar Bazar Nala	Ganga	3.80	Untapped							
37	Prayagraj	Muirabad (Ganesh Nagar) Na	Ganga	0.00	Untapped							
38	Prayagraj	Nayapurwa Drain	Ganga	0.00	Untapped							

Annexure-6

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक : 52360 /सी–1/जल–87/2020 दिनांक : 25.8.20

सेवा में,

महाप्रबन्धक,
उ0प्र0जल निगम,
गाजियाबाद

विषय : यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0जल निगम, गाजियाबाद द्वारा संचालित 03 एमएलडी क्षमता के सीवेज ट्रीटमेन्ट प्लाण्ट, बृजघाट, हापुड़ के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक उ0प्र0प्रदूषण नियंत्रण बोर्ड बोर्ड, लखनऊ के पत्र संख्या–एच50333/सी–1/जल–87/नोटिस/2020, दिनॉक–26.06.2020 का अवलोकन करने का कष्ट करें। उक्त नोटिस के माध्यम से बोर्ड द्वारा एस0टी0पी0 से निस्तारित हो रहे शुद्धिकृत घरेलू उत्प्रवाह के नमूने में प्रचालकों की मात्रा मानकों के अधिक पाये जाने के कारण नोटिस प्रेषित करत हुए 15 दिन के अन्दर अपना पक्ष/स्पष्टीकरण राज्य बोर्ड को प्रेषित किये जाने के निर्देश दिये गये थे परन्तु पर्याप्त समयोपरान्त भी अभी तक उक्त संबंध में कोई प्रतिउत्तर बोर्ड में प्राप्त नही हुआ है।

अतः बोर्ड मुख्यालय द्वारा प्रेषित नोटिस की पुष्टि करते हुए मा0 एन0जी0टी0 के आदेशों के अनुपालन में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन के अनुसार तथा बोर्ड मुख्यालय में पर्यावरणीय क्षतिपूर्ति के अधिरोपण के संबंध में कार्यालय ज्ञाप संख्या–30857/सी–6/सा–454/2019, दिनॉक–09.08.2019 द्वारा गठित समिति की संस्तुति एवम् सक्षम स्तर से अनुमोदनोपरान्त महाप्रबन्धक, उ0प्र0 जल निगम, गाजियाबाद के विरूद्ध के विरूद्ध रूपया–3,30,000/–(रूपया तीन लाख तीस हजार) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवम् निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ् इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आईएफसी कोड–UBIN 0570150 में 15 दिन के अन्दर जमा करते हुए साक्ष्य सहित बोर्ड को सूचित करें अन्यथा नियमानुसार अग्रिम कार्यवाही की जायेगी।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी,, हापुड़।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,

टी0सी0–12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रॉक: H52452 /सी–1/जल–627/2020 दिनॉक: 31-8-20

सेवा में,

महाप्रबन्धक,
उ0प्र0जल निगम,
गाजियाबाद

विषय : यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0जल निगम, गाजियाबाद द्वारा संचालित 74 एमएलडी क्षमता के सीवेज ट्रीटमेन्ट प्लाण्ट, इन्दिरापुरम, गाजियाबाद के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक उ0प्र0प्रदूषण नियंत्रण बोर्ड बोर्ड, लखनऊ के पत्र संख्या–एच32875/सी–1/जल–27/नोटिस/2020, दिनॉक–09.06.2020 का अवलोकन करने का कष्ट करें। उक्त नोटिस के माध्यम से बोर्ड द्वारा एस0टी0पी0 से निस्तारित हो रहे शुद्धिकृत घरेलू उत्प्रवाह के नमूने में प्रचालकों की मात्रा मानकों के अधिक पाये जाने के कारण नोटिस प्रेषित करत हुए 15 दिन के अन्दर अपना पक्ष/स्पष्टीकरण राज्य बोर्ड को प्रेषित किये जाने के निर्देश दिये गये थे परन्तु पर्याप्त समयोपरान्त भी अभी तक उक्त संबंध में कोई प्रतिउत्तर बोर्ड में नही प्राप्त हुआ है।

अतः बोर्ड मुख्यालय द्वारा प्रेषित नोटिस की पुष्टि करते हुए मा0 एन0जी0टी0 के आदेशों के अनुपालन में केद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन के अनुसार तथा बोर्ड मुख्यालय में पर्यावरणीय क्षतिपूर्ति के अधिरोपण के संबंध में कार्यालय ज्ञाप संख्या–30857/सी–6/सा–454/2019, दिनॉक–09.08.2019 द्वारा गठित समिति की संस्तुति एवम् सक्षम स्तर से अनुमोदनोपरान्त महाप्रबन्धक, उ0प्र0 जल निगम, गाजियाबाद के विरूद्ध रूपया–56,50,000/–(रूपया छप्पन लाख पचास हजार) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवम् निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ् इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आईएफसी कोड–UBIN 0570150 में 15 दिन के अन्दर जमा करते हुए साक्ष्य सहित बोर्ड को सूचित करें अन्यथा नियमानुसार अग्रिम कार्यवाही की जायेगी।

भवदीय,

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No. 1567/15 /सी-2/सा0-78/C.E.T.P./क्षतिपूर्ति/कानपुर/2021 दिनाँक/Date 07-09-21

सेवा में,

पंजीकृत

परियोजना प्रबंधक
मैसर्स गंगा प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
कानपुर।

विषयः– **मैसर्स गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।**

महोदय,

कृपया अवगत कराना है कि बोर्ड मुख्यालय में स्थापित कंट्रोल रूम से प्राप्त सूचना के अनुसार **मैसर्स गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर** द्वारा सी0ई0टी0पी0, जाजमऊ से शोधित उत्प्रवाह के सतत अनुश्रवण हेतु स्थापित ऑनलाईन कान्टीनुअस एफ्लुएण्ट मॉनीटरिंग सिस्टम से प्राप्त आंकड़ों के अनुसार दिनांक 02.12.2020 को TSS & COD दि0 17.12.2020 को TSS, COD & BOD एवं दि0 18.12.2020 को TSS & COD की मात्रा निर्धारित मानकों से अधिक पायी गयी है। जिससे स्पष्ट होता है कि सी0ई0टी0पी0 जाजमऊ का संचालन प्रभावी रूप से नही किया गया है तथा अशोधित उत्प्रवाह प्रत्यक्ष/अप्रत्यक्ष रूप से गंगा नदी में निस्तारित किया गया है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 13.07.2017 के पृष्ठ सं0–465 पर उल्लिखित आदेश के अंश निम्नवत हैं –

"Any Government Agency, Public Authority, Industry or person who violates any of the directions contained in this judgement and more particularly in relation to storage, transportation of spent chrome liquor, dumping of any kind of waste in river Ganga and its tributaries or on the banks of the same and discharges effluents from outlet, including the STP/CETP in violation to the prescribed norms or is found to be discharging spent chrome liquor or any effluent containing chrome or otherwise, shall be liable to pay environmental compensation of Rs. 50,000/- for each breach or default. Besides above, where offence is related to chrome, in case of industry which is processing 30 or less hides per day, they would be liable to pay environmental compensation of Rs. 25,000/- per breach; industry entitled to process more than 30 but less than 100 hides per day, would be liable to pay environmental compensation of Rs. 50,000/- per breach and the industry processing more than 100 hides per day, Rs. 1,00,000/- per breach. The environmental compensation shall be recovered by the UPPCB on the basis of the violations detected by the Board, any of the inspecting agency or the inspection teams appointed by this Tribunal. In the event of default of payment of the environmental compensation, the industry shall be ordered to be closed."

अतः उपरोक्त परिस्थितियों में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–200/2014 में पारित आदेश दिनांक 13.07.2017 के अनुसार उद्योग द्वारा किये गये जलीय प्रदूषण से पर्यावरण पर पड़ने वाले विपरीत प्रभाव की प्रतिपूर्ति हेतु प्रति उल्लंघन हेतु रू0 50,000/– (रू0 पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जानी है।

उपरोक्तानुसार सक्षम स्तर से अनुमोदनोपरान्त **मैसर्स गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर** पर दिनांक 02.12.2020, 17.12.2020 एंव 18.12.2020 को 03 दिनों की उल्लंघन अवधि हेतु कुल रूपये 1,50,000/–(रू0 एक लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आई0एफ0एस0 कोड–UBIN0570150 में 15 दिन के अन्दर जमा करें, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू–राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त–2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com Third Party

प्रतिलिपि :–

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू–राजस्व की भांति वसूली हेतु कार्यवाही की जायें।
3. लेखाधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,

टीसी–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक/1326/27 /सी–1/जल–630/का0ब0नो0/2020 दिनांक 16/12/2020

नगर आयुक्त,
नगर निगम,
गाजियाबाद

यह कि उ0प्र0जल निगम, गाजियाबाद द्वारा संचालित 56 एमएलडी सीवेज ट्रीटमेन्ट प्लाण्ट, डुण्डाहेड़ा, विजय नगर, गाजियाबाद जो कि घरेलू जल–मल के शोधन कार्य हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अन्तर्गत एक कम्पनी है।

यह कि एस0टी0पी0 का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद के प्राधिकृत अधिकारियों द्वारा दिनॉक–22.01.2019 को किया गया। निरीक्षण के दौरान एकत्रित किये गये नमूने की विश्लेषण आख्या के अनुसार एस0टी0पी0 से निस्तारित उत्प्रवाह में प्रचालकों की मात्रा बोर्ड मानकों से अधिक पायी गयी पुनः एस0टी0पी0 दिनॉक–23.07.2019 से 07.08.2019 तक दिनॉक–23.07.2019 से 07.08.2019 एवम् दिनॉक–01.09.2019 से 03.12.2019 तक 109 दिवस उल्लंधित पाया गया अग्रेत्तर दिनॉक–17.12.2019 को एसटीपी द्वारा मानकों का उलंघन किये जाने के कारण दिनॉक–17.12.2020 से 20.01.2020 तक उलंघन मानते हुए कुल 35 दिवस एवम् दिनॉक–13.04.2019 से 19.04.2020 तक कुल 07 दिनों का उल्लंधित मानते हुए पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति क्षेत्रीय अधिकारी, गाजियाबाद द्वारा की गयी है। इस प्रकार क्षेत्रीय अधिकारी, गाजियाबाद द्वारा एस0टी0पी0 के विरूद्ध कुल 152 दिवसों के उल्लंघन स्वरूप रूपया–28,81,250/–(रूपया अठ्ठाइस लाख इक्यासी हजार दो सौ पचास) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

...2

अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या एवम् संस्तुति तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए सक्षम अधिकारी की अनुमति से एसटीपी के विरूद्ध निम्नलिखित कारण बताओ नोटिस जारी किया जाता हैं :–

"यह कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइड लाइन के आधार पर उ0प्र0जल निगम, गाजियाबाद द्वारा संचालित 56 एमएलडी सीवेज ट्रीटमेन्ट प्लाण्ट, डुण्डाहेड़ा, विजय नगर, गाजियाबाद के विरूद्ध रूपया–28,81,250/–(रूपया अठ्ठाइस लाख इक्यासी हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाये?

उपरोक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में रूपया–28,81,250/–(रूपया अठ्ठाइस लाख इक्यासी हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए एसटीपी के विरूद्ध नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं को होगा।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रषितः–

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी,उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

Annexure-7

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या – M44707 /सी–4/जल–13/19
Ref No-

दिनांक :– 08-12-19
Date :-

सेवा में,

मैसर्स मथुरा औद्योगिक क्षेत्र "ए"
प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0),
औद्योगिक क्षेत्र, साइट–ए,
जनपद– मथुरा।

विषय :– सी0ई0टी0पी0, मथुरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा से प्राप्त आख्या दिनांक– 07.12.2019 के अनुसार औद्योगिक क्षेत्र, यू0पी0सी0डा0, साइट–ए, मथुरा पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु संस्तुति प्रेषित की गयी है। सी0ई0टी0 का संचालन मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड द्वारा किया जाता है। क्षेत्रीय कार्यालय, मथुरा से प्राप्त आख्या द्वारा अवगत कराया गया कि सी0ई0टी0पी0 जिसकी वास्तविक क्षमता– 6.5 एम0एल0डी0 है, के सापेक्ष 3.21 एम0एल0डी0 पर कार्यरत् है, यह स्थिति मैम्बर इकाईयों के बन्द होने के कारण हुई है। क्षेत्रीय कार्यालय, मथुरा द्वारा दिनांक– 14.05.2019 से दिनांक– 03.12.2019 तक जल नमूनों की विश्लेषण आख्या बोर्ड मानकों के अनुरूप नही पायी गयी। प्रश्नगत अवधि में कुल 201 दिवसों की अवधि हेतु 20,000/– रूपये प्रति उल्लंघन की दर से रूपये– 40,20,000/– (चालीस लाख बीस हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति की गणना की गयी।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :–

1. यह कि क्यो न मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा के विरूद्ध कुल 201 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें– 40,20,000/– (चालीस लाख बीस हजार रूपये) अधिरोपित कर दी जाए।

.....2

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 201 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 40,20,000/– (चालीस लाख बीस हजार रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– **निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।**

1. जिलाधिकारी, मथुरा
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

Annexure-B

Chief Engineer (Ganga), Irrigation & Water Resource Department, UP

Compliance Status of Ho'ble NGT Judgment dated 13th August 2020 in the matter of OA No. 200/2014 MC Mehta Vs Union of India and Others

Para No.	Direction form Hon'ble NGT dated 13.08.2020	Compliance
28 ii (c)	Demarcation of flood plain zones and preventing encroachments thereof.	Notification for Flood Plain issued by UP Government wide No.-164/2020/ 2031/20-27-SI-4-07 (NGT) /16TC, dated 04-09-2020. Flood Plain demarcation on Ground is in progress. 983 No. Pillars have been Constructed and fixed as flood plain zone boundry pillars.
28 ii (d)	Maintenance of e-flow	Government of India, Notified the minimum environmental flow (E-Flow) at Bhimgoda (Haridwar) Barrage, Bijnor Barrage, Narora Barrage & Kanpur Barrage by the Gazette Notification no. 4009 dated 10.10.2018 The irrigation department tried their best to maintain the E-flow at the downstream of the barrages are complying the Hon'ble NGT order for maintaining minimum environmental flow (E-Flow) at Bhimgoda (Haridwar) Barrage, Bijnor Barrage, Narora Barrage & Kanpur Barrage as per Gazette of India Notification.

Bheemgauda Barrage Haridwar		
Month	**Minimum E-flow (Discharge in Cumec)**	**Actual Average E-flow (Discharge in Cumec)**
11/2018	36	352
12/2018		272
01/2019		333
02/2019		405
03/2019		438
04/2019		738
05/2019		732
06/2019	57	845
07/2019		956
08/2019		2538
09/2019		1184
10/2019		714
11/2019	36	344
12/2019		368
01/2020		476
02/2020		359
03/2020		642
04/2020		363
05/2020		658
06/2020	57	657
07/2020		1197
08/2020		2219
09/2020		974
10/2020		443
11/2020	36	375
12/2020		320

Bijnour Barrage		
11/2018	24	308
12/2018		192
01/2019		280
02/2019		294
03/2019		303
04/2019		410
05/2019		351
06/2019	48	433
07/2019		644
08/2019		1999
09/2019		1018
10/2019		629
11/2019	24	249
12/2019		266
01/2020		329
02/2020		255
03/2020		382
04/2020		271
05/2020		327
06/2020	48	657
07/2020		928
08/2020		2004
09/2020		648
10/2020		364
11/2020	24	286
12/2020		142
Narora Barrage		

11/2018	24	250
12/2018		102
01/2019		166
02/2019		132
03/2019		43
04/2019		175
05/2019		92
06/2019	48	139
07/2019		285
08/2019		1994
09/2019		968
10/2019		927
11/2019	24	224
12/2019		312
01/2020		243
02/2020		286
03/2020		410
04/2020		211
05/2020		237
06/2020	48	564
07/2020		554
08/2020		2917
09/2020		384
10/2020		266
11/2020	24	312
12/2020		107
Kanpur Barrage		
11/2018	24	649
12/2018		226
01/2019		205
02/2019		214

03/2019	48	189
04/2019		231
05/2019		171
06/2019		143
07/2019		528
08/2019		3703
09/2019		1987
10/2019		1090
11/2019	24	427
12/2019		380
01/2020		290
02/2020		243
03/2020		408
04/2020		313
05/2020		257
06/2020	48	561
07/2020		670
08/2020		140
09/2020		47
10/2020		299
11/2020	24	345
12/2020		211

Annexure-9

सी.के.मिश्रा
C.K.Mishra
सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

D.O.No. J-22012/19/2018-CS(W) Dated: 21st February, 2020

Dear R.K.,

I am pleased to inform you that the Ramsar Convention on Wetlands has designated 10 new wetlands from India as Ramsar sites of International importance. This is in addition to earlier 27 sites from India, bringing the total number of Ramsar sites in India now at 37 (list enclosed).

Nawabganj, Saman, Samaspur, Parvati Arga, Sarsai Nawar Jheel and Sandi from your State also figure in this list for which this Ministry would like to congratulate you. This effectively means that this site is part of an international network of wetlands for which the conservation and wise use of wetlands and their resources contribute to sustainable development.

A copy of certificates of their designation issued by the Ramsar Secretariat are also attached. We hope that under your stewardship, the conservation measures of this site will be given top priority. Details of declaration of new Ramsar sites is already available on Ramsar website: *https://www.ramsar.org/* OR *https://rsis.ramsar.org*.

I wish you all success in your efforts in conserving these sites.

Best wishes,

Yours sincerely,

[C.K. Mishra]

Encl: as above

Shri R. K. Tiwari
Chief Secretary
Government of Uttar Pradesh
1st Floor, Room No. 110,
Lal Bahadur Shastri Bhawan
Uttar Pradesh Secretariat,
Lucknow - 226 001
Email: csup@nic.in

पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स, लोधी रोड, नई दिल्ली-110003 फोन : (011) 24695236, 24695265, फैक्स (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 (INDIA) Tel. : (011) 24695265, 24695265, Fax (011) 24695270
E-mail : secy-moef@nic.in, Website : moef.gov.in

List of Ramsar Sites in India

S. No	Name of Ramsar site	State	Area in hectare s	Date of designation	Coordinates
1.	Ashtamudi Wetland	Kerala	6,140	19/08/2002	08°57'N 076°34'E
2.	Beas Conservation Reserve	Punjab	6,429	26/09/2019	31°23'N 075°11'E
3.	Bhitarkanika Mangroves	Odisha	65,000	19/08/2002	20°39'N 086°54'E
4.	Bhoj Wetland	Madhya Pradesh	3,201	19/08/2002	23°13'N 077°19'E
5.	Chandertal Wetland	Himachal Pradesh	49	08/11/2005	32°28'N 077°36'E
6.	Chilika Lake	Odisha	116,500	01/10/1981	19°42'N 085°23'E
7.	Deepor Beel	Assam	4,000	19/08/2002	26°07'N 091°39'E
8.	East Calcutta Wetlands	West Bengal	12,500	19/08/2002	22°27'N 088°27'E
9.	Harike Lake	Punjab	4,100	23/03/1990	31°13'N 075°12'E
10.	Hokera Wetland	Jammu & Kashmir	1,375	08/11/2005	34°04'N 074°42'E
11.	Kanjli	Punjab	183	22/01/2002	31°25'N 075°22'E
12.	Keoladeo National Park (MR)	Rajasthan	2,873	01/10/1981	27°13'N 077°31'E
13.	Keshopur-Miani Community Reserve	Punjab	344	26/09/2019	32°05'N 075°23'E
14.	Kolleru Lake	Andhra Pradesh	90,100	19/08/2002	16°37'N 081°12'E
15.	Loktak Lake (MR)	Manipur	26,600	23/03/1990	24°25'N 093°49'E
16.	Nalsarovar	Gujarat	12,000	24/09/2012	22°46'N 072°02'E
17.	Nandur Madhameshwar	Maharashtr a	1,437	21/06/2019	20°01'N 074°06'E
18.	Nangal Wildlife Sanctuary	Punjab	116	26/09/2019	31°23'N 076°22'E
19.	Nawabganj Bird Sanctuary	Uttar Pradesh	225	19/09/2019	26°30'N 080°39'E
20.	Parvati Arga Bird Sanctuary	Bihar	722	02/12/2019	26°56'N 082°09'E
21.	Point Calimere Wildlife and Bird Sanctuary	Tamil Nadu	38,500	19/08/2002	10°19'N 079°37'E
22.	Pong Dam Lake	Himachal Pradesh	15,662	19/08/2002	32°01'N 076°04'E
23.	Renuka Wetland	Himachal Pradesh	20	08/11/2005	31°37'N 077°27'E
24.	Ropar	Punjab	1,365	22/01/2002	31°01'N 076°30'E
25.	Rudrasagar Lake	Tripura	240	08/11/2005	23°28'N 091°16'E
26.	Samaspur Bird Sanctuary	Uttar Pradesh	526	02/12/2019	27°00'N 079°10'E

27.	Samaspur Bird Sanctuary	Uttar Pradesh	799.	03/10/2019	25°59'N 081°23'E
28.	Sambhar Lake	Rajasthan	24,000	23/03/1990	27°00'N 075°00'E
29.	Sandi Bird Sanctuary	Uttar Pradesh	309	26/09/2019	27°18'N 079°58'E
30.	Sarsai Nawar Jheel	Uttar Pradesh	161	19/09/2019	26°58'N 079°15'E
31.	Sasthamkotta Lake	Kerala	375	19/08/2002	09°01'N 076°37'E
32.	Sundarban Wetland	West Bengal	423,000	30/01/2019	21°46'N 088°42'E
33.	Surinsar-Mansar Lakes	Jammu & Kashmir	350	08/11/2005	32°45'N 075°12'E
34.	Tsomoriri	Jammu & Kashmir	12,000	19/08/2002	32°54'N 078°18'E
35.	Upper Ganga River	Uttar Pradesh	26,590	08/11/2005	28°33'N 078°12'E
36.	Vembanad-Kol Wetland	Kerala	151,250	19/08/2002	09°49'N 076°45'E
37.	Wular Lake	Jammu & Kashmir	18,900	23/03/1990	34°16'N 074°33'E
	Total Area			1,067,939 hectares	

MR: Montreux Record

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Saman Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2413

Date of designation: 2 December 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

-76-

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Nawabganj Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2412

Date of designation: 19 September 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Parvati Arga Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2416

Date of designation: 2 December 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

-78-

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Samaspur Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2415

Date of designation: 3 October 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Sandi Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2409

Date of designation: 26 September 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

-80-

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Sarsai Nawar Jheel

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2411

Date of designation: 19 September 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

-18-

Annexure-10

File No. T-E-16015/27/2018/-GKC-NMCG
National Mission for Clean Ganga
Department of Water Resource, River Development and Ganga Rejuvenation
Government of India

1st Floor,
Major Dhyan Chand National Stadium
India Gate, New Delhi – 110002

Dated: 16th October, 2019

To
Project Director,
State Mission for Clean Ganga-UP (SPMG-UP)
Plot NO-18, Sector-7, Gomti Nagar Extension,
Lucknow, -226010

Sub: Administrative Approval and Expenditure Sanction for the project proposal submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" approved under the *"Namami Ganga"* Programme at a cost of Rs. 415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) for one year.

Sir,

I am directed to convey the grant of Administrative Approval and Expenditure Sanction (AA&ES) for the project proposal of "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" under the *"Namami Ganga"* assisted National Ganga River Basin Project at a cost of Rs. 415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) for systematic and comprehensive conservation and management of Gangetic floodplain wetlands of U.P within buffer of 5 and 10 km on each side from the main channel flood plain of river Ganga in the 27 Ganga River bank districts in the State of Uttar Pradesh with 100% funding under the central assistance with the following major project components:

2. State Mission for Clean Ganga-Uttar Pradesh (SMCG-UP) will be the implementing agency and Uttar Pradesh State Wetland Authority will be the Executing Agency of the project.

3. The summary of cost of the proposal is given in Annexure-I with 100% funding under the *"Namami Ganga"* assisted National Ganga Plan.

4. The project details are as following:

Project name	Components	Cost (Rs.)	Duration of the project
Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh	• Wetland inventory and assessment. • Wetlands management planning. • Wetlands monitoring • Capacity development and outreach	415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only)	One year (as specified in para 8 of the sanction)

A Exec AD UPSWA

Page 1 of 10

-82-

- The objective of the project proposal entitled "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" is effective management of floodplain wetlands in River Ganga districts to ensure sustained provision of wide ranging ecosystem services naturally provided by these ecosystems and securing diverse habitats.

- The present proposal has been prepared by Uttar Pradesh State Wetlands Authority, Uttar Pradesh. The Uttar Pradesh State Wetlands Authority and APCCF of the State will be the executing agency for the implementation of the project under the Supervision of State Mission Director, SMCG-UP.

- The project is proposed to be implemented along the buffer area of 5 and 10 km on each side from the main channel of river Ganga in the 27 Ganga River bank districts in the State of Uttar Pradesh.

- Physical target:
  Number of Wetlands upto 5 Km. and 10 Km on each side along River Ganga in Uttar Pradesh

S.No.	District	05 Km.	10 Km.	Total
1	Aligarh	3	3	6
2	Allahabad	6	8	14
3	Amroha	4	4	8
4	Ballia	4	7	11
5	Bijnor	4	5	9
6	Budaun	4	3	7
7	Bulandshahar	4	2	6
8	Chandauli	2	3	5
9	Farrukhabad	5	6	11
10	Fatehpur	5	7	12
11	Ghazipur	6	7	13
12	Hardoi	5	4	9
13	Kannauj	2	3	5
14	Kanpur	6	5	11
15	Kashiram Nagar	2	5	7
16	Kaushambi	2	2	4
17	Meerut	1	2	3
18	Mirzapur	3	4	7
19	Muzaffarnagar	4	7	11
20	Panchsheel Nagar	1	1	2
21	Pratapgarh	4	4	8
22	Raebareli	8	12	20

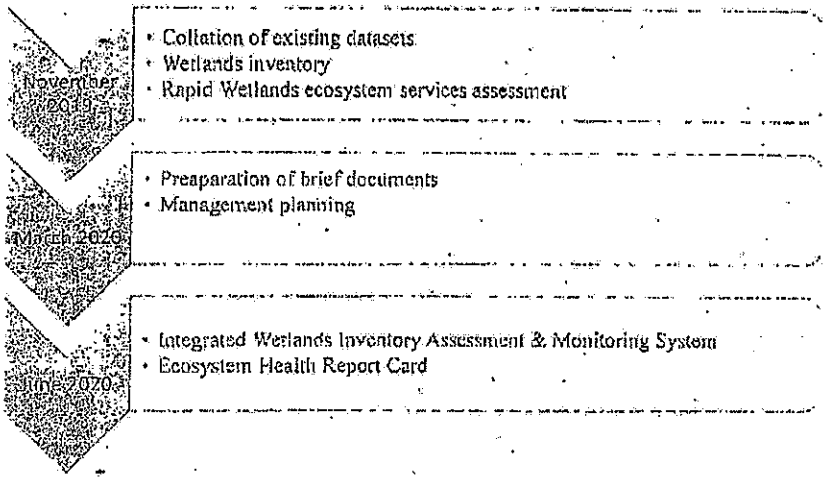
23	Sambhal	2	2	4
24	Sant Ravidas Nagar	2	3	5
25	Shahjahanpur	2	4	6
26	Unnao	6	8	14
27	Varanasi	4	4	8
	Total	101	125	226

- The overall outcome of this project with measurable indicator is as follows:

Outcomes	Indicators	Means of verification
1. An inventory of floodplain wetlands is established	• Wetlands maps at 1: 10,000 scale • Rapid Wetlands Ecosystem Services Assessment for wetlands and wetlands complexes	• Ground validation of maps • Ecosystem Services Assessment Synthesis Report
2. Wetlands prioritized for restoration based on their role in local water security and augmentation of river flows	• List of priority wetlands along with clear prioritization rationale	• Concurrence of prioritization rationale with the objectives of Ganga Vision • Agreement of State Wetlands Authorities on the priority list
3. Proposals for notification under Wetlands (Conservation and Management) Rules, 2017 is completed	• Brief documents are prepared and vetted by the State Government	• Brief documents along with GIS maps of wetlands boundary and zone of influence • Draft notifications
4. Stakeholder led management plans for all priority wetlands	• Wetlands restoration plan outlining: o Status and trends in wetlands o Drivers of degradation o Management goal and purpose o Components and action plan o Investment need o Implementation arrangements o Monitoring and evaluation plan	• Management plan quality in terms of comprehensiveness and alignment with Ganga Vision • Engagement of stakeholders in management planning process • Feasibility of implementation arrangements • Sufficiency of monitoring and evaluation arrangements • Convergence with developmental programming
5. Wetlands ecosystem health card for all priority wetlands based on baseline data for each wetland. This may assimilate the available information in EHC for Chilka, which has been developed and is being implemented.	• Wetland ecosystem health report card methods document. • First ecosystem health cards published within the project duration	• Methods document • Wetlands ecosystem health cards

- Project will be implemented over a period of one year as specified in para 8 below and the funds will be suitably allocated to complete the project in a timely manner to implement the activities listed in Statement of Proposal.

Timeline



5. Third Party Appraisal (TPA) of the project has been done by Adviser, MoEF&CC and the observations of the TPA have been incorporated in the project proposal. The observations of TPA and their compliance are listed in Annexure-II.

6. The studies and works to be implemented under the project will be monitored by a Committee under Director General, NMCG which will be constituted by NMCG. The Committee, with mandate for effective and coordinated implementation, will also guide and supervise the work of infrastructure upgradation including strengthening of GIS laboratory to be implemented under the project.

7. Administrative Approval and Expenditure Sanction for the project is granted subjected to the conditions as per Annexure-III.

8. The period of completion of the proposal under "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" will be for one year and up to 31st December 2020, till when *Namami Gange* scheme is presently sanctioned.

9. The NMCG/Government of India reserves the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made.

10. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Central Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

11. This is issued based on the recommendation of the 23rd Executive committee (EC) meeting of the National Mission for Clean Ganga (NMCG) held on 30th July, 2019 and under the approval of ED (finance) vide dy. no. 1379, dated 29/07/2019 and DG, NMCG vide dy. no. 2772, dated 29/07/2019.

Yours faithfully,

(Binod Kumar)
Director, NMCG

Copy forwarded for information and necessary action to:-

1) Chairman, State Wetland Authority Uttar Pradesh, Government of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, Uttar Pradesh
2) PS to Secretary, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India
3) PS to Secretary, MoEF&CC, Government of India
4) PS to Director General, NMCG
5) Executive Director (Admin/Finance/Technical/Projects), NMCG
6) Sanction Folder /Guard File/Computer Cell, NRCD/MIS, NMCG

(Binod Kumar)
Director, NMCG

Annexure-I

Summary of cost of the project proposal Submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" under the *"Namami Ganga"* assisted National Ganga River Basin Project.

The overall financial outlay for the approved proposal is INR 415.785 Lakhs (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) as per the details provided below.

Project Proposal Costs

(Rs. in thousands)

Component No.	Component	Staff	Data and Consumables	Consultants	Publications	Travel	Workshop	Infrastructure	Total
1	WETLAND INVENTORY AND ASSESSMENT								
1.1	Collation of existing datasets +	300							300
1.2	Wetland Inventory	600	800	800		250	150		2600
1.3	Rapid Wetlands Ecosystem Services Assessment	300		800	100	250			1450
1.4	Preparation of brief documents	600	400		500	500			2000
2	WETLAND MANAGEMENT PLANNING								
2.1	Management planning	800		1500	1000	500	300		4100
3	WETLAND MONITORING								
3.1	Development of an Integrated Wetlands Inventory Assessment and Monitoring System	600		500					1100
3.2	Ecosystem Health Report Card	400			300	250	150		1100
4	CAPACITY DEVELOPMENT AND OUTREACH								
4.1	Enhancement of the GIS Lab of the Department	4800	4700		500	1000	1000	11700	23700
4.2	Capacity Building of the Forest Managers / Stakeholders						400		400
4.3	Administrative Expenditures @ 10%								3675
4.4	Recruitment of researchers – 6 no. @ 30000 each for 6 months	1080							1080
5	INCIDENTALS								73.5
	Total	9480	5900	3600	2400	2750	2000	11700	41578.5

Annexure-II

Conditions on Administrative Approval and Expenditure Sanction for the project proposal Submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" approved under the *"Namami Ganga"* Programme for one year.

1. General Conditions:

i. SMCG-UP will be the implementing agency and the Uttar Pradesh State Wetland authority will be the Executing Agency of the project and shall be responsible for effective implementation of the project under the supervision of SMCG-UP.

ii. The Central government will bear 100 percent cost of the project.

iii. Progress of implementation of the project shall be closely monitored by NMCG, so as to ensure that the project is completed within the stipulated period of time. Executing Agency need to report the progress of implementation (both physical and financial progress including fund utilization certificate) on regular basis (quarterly or as specified by Committee) to NMCG and SMCG-UP.

iv. The reporting arrangement shall be on quarterly basis. The Quarterly Physical Progress Report (QPPR) shall be submitted by the 6th day of the month with detailed activities performed during the quarter with photographs followed by a detailed final report at the end of the project by Executing Agency to NMCG and SPMG-UP, format of QPPR is given in Annexure-III.

v. The Uttar Pradesh State Wetland Authority need to follow all the observation of NMCG, and Third Party Inspection (TPI) agency, if any, during the project implementation.

vi. The Project will not have any commercial proposition other than what has been mentioned in the AA&ES.

vii. Any additional work relevant for the *Namami Ganga* programme can be considered with the prior approval of the NMCG & SPMG-UP.

viii. Staffs that may be employed for preparation, execution or operation of the programme by the Executing Agency are not to be treated as employees of the NMCG or SPMG-UP. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the NMCG. Executing Agency may ensure that staff already available with them together with their technical competence is duly considered while working out staffing requirement for implementation of the project. Filling of additional staff shall accordingly follow such exercise.

ix. The Executing Agency shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.

x. Conditions/commitment indicated in the Executive Committee (EC) Memo, if any, shall be strictly adhered to in the implementation and management of the programme.

xi. The Executing Agency shall ensure conformity to GFRs/codal procedures/CVC guideline during the execution of the proposed work.

xii. All the equipment's/data generated out of the work would be property of NMCG and decision as to its storage/ownership and disposal would be undertaken with the approval of NMCG on completion of the work.

xiii. The SPMG/ Executing Agency shall ensure that public is informed in the State regarding implementation of the project and soliciting their cooperation and views as applicable.

2. The release of funds is subject to the following terms and conditions:-

2.1 Financial Aspects:

i. The transfer of fund to the Executing Agency will be through Account in SPMG (State Program Management Group) operational bank account.
ii. Any cost escalation over and above the sanctioned cost shall be borne by the Executing Agency.
iii. The Executing Agency to take all the necessary legal and executive measures to ensure adequate resources available for operation and maintenance of the assets created under the project to fulfill its mandate.
iv. The Executing Agency is not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-Government, autonomous or private) without prior approval of the NMCG.
v. The sanctioned cost of the project will be borne under the National Ganga Plan under *"Namami Gange"* programme. The sanctioned amount should be spent exclusively thereon as per the scope of the project and within the stipulated time. The liability of NMCG will not exceed the amount sanctioned for the project. For carrying forward any work(s) /activities beyond the specified time limit prior approval of the NMCG should be obtained.

2.3 Audit:

i. The Comptroller & Auditor General of India (the External Auditor) at his discretion shall have the right of access to the project related books and accounts of the Executing Agency for the purpose of Audit.
ii. The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Auditor of the NMCG.
iii. The overall auditing arrangements to cover both periodical internal and annual external audit of project shall be ensured as per the 'Financial Management Manual (FMM)' of the NGRBA programme framework.

2.4 Submission of Quarterly Physical Progress Report (QPPR):

I. The QPPR to be developed by the Executing Agency shall be signed by at least two designated officers, one of whom should be the DPO of the implementing district.

ii. The signing officers will indicate her/his name and designation in full in capital letters and affix official seal under the signature. While the QPPR submitted by fax/e-mail will be acceptable for commencement of processing the case, ink-signed QPPR must follow by Post.

iii. Consistency between physical progress and expenditure shall be maintained and reasons for substantial variations shall be appropriately explained against each item.

2.5 Submission of 'Accounting and Financial Reports (AFR)' by the EA:

i. The 'Accounting and Financial Report (AFR)' in standard format as mentioned in the GFR, shall be signed and stamped by the Accounts Department and Divisional Forest Officer (DFO). The AFR need to be submitted by the 8th day of every quarter regularly by Executing Agency to NMCG/SPMG.

ii. The name and designation of the officers signing the AFR shall be clearly mentioned in full and in capital letters. While AFR submitted by fax/e-mail will be acceptable for commencement of processing the case, ink signed AFR must follow by Post.

iii. The Executing Agency has to submit the Utilization Certificates (UC) as per the specified format provided in the GFR.

2.6 Inspection and Monitoring:

i. NMCG may depute any person to visit the implementation area for the purpose of monitoring of its work. Full facilities will be provided by the Executing Agency to the person deputed for inspection.

ii. Director General, NMCG will monitor the overall progress of the project periodically.

Annexure-III

Format for Quarterly Progress Report

S.no.	District	Wetland site name	GPS coordinate (in degree decimal)	Physical Target	Fund released by NMCG (in Rs.)	Physical progress	Total expenditure (in Rs.)	Man power utilised
				Total no. of Wetlands to be treated in ha.& no.		Area& no. of wetlands treated		
Total								

Note: Photographs of the wetland site should be Geo tagged through "Bhuvan Ganga app".

Annexure – II

कार्यालय प्रधान मुख्य वन संरक्षक, वन्य जीव/सदस्य सचिव, राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0, लखनऊ।

पत्रसंख्या– 127 /26–11(UPSWA)–30(5)/2019 लखनऊः दिनांक मईः 18 2020

सेवा में,

अपर प्रधान मुख्य वन संरक्षक,
परियोजना/नोडल आफिसर,
नमामि गंगे कार्यक्रम,
उ0प्र0, लखनऊ।

विषयः– नमामि गंगे योजना के अंतर्गत स्वीकृत "Conserving and sustainably Managing Gangetic Floodplain Wetlands" विषयक परियोजना के संचालन हेतु समयावधि विस्तार करने एवं परियोजना का तिमाही माइलस्टोन उपलब्ध कराये जाने के संबंध में।

सन्दर्भः– आपका कार्यालय पत्रांक–292/31–1(नमामि गंगे) दिनांक 13.05.2020

महोदय,

कृपया उपरोक्त विषयक संदर्भित पत्र का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा विषयक परियोजना के टाइमलाइन के विस्तार के संबंध में Payment milestones for one year project duration एवं Revised Project Timelines की वांछित त्रैमासिक सूचना संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है। उक्त सूचना आगामी एक वर्ष की अवधि हेतु है। उक्त परियोजना की समयावधि परियोजना के संचालन हेतु धनराशि अवमुक्त होने के माह से एक वर्ष की अवधि के लिये प्रस्तावित की जा रही है।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ0प्र0 राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

पत्र संख्या– 127 /उक्तदिनांकित।

प्रतिलिपिः निम्नलिखित को उपरोक्त संदर्भित पत्र के क्रम में सूचनार्थ प्रेषितः–

1. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
2. कार्यकारी निदेशक (प्रशासन), राष्ट्रीय स्वच्छ गंगा मिशन, जल शक्ति मंत्रालय, भारत सरकार, नई दिल्ली।

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ0प्र0 राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

Payment milestones for one year project duration

(Rs in Thousands)

SN	Project Component	Sanctioned Amount			1st Phase			2nd Phase			3rd Phase			4th Phase		
		Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Man Power/Staff	3600	4800	8400	270	600	870	1200	1400	2600	1100	1400	2500	1030	1400	2430
2.	Data Consumables	1200	4700	5900	311	3725	4036	500	325	825	300	325	625	89	325	414
3.	Publications	1900	500	2400	0	50	50	300	50	350	600	200	800	1000	200	1200
4.	Travel	1750	1000	2750	351	100	451	500	350	850	500	350	850	399	200	599
5.	Workshop	1000	1000	2000	250	100	350	300	300	600	300	300	600	150	300	450
6.	Infrastructure	0	11700	11700	0	11700	11700	0	0	0	0	0	0	0	0	0
7.	Consultant	3600	0	3600	1000	0	1000	1200	0	1200	700	0	700	700	0	700
8.	Administrative Expenditure	3675	0	3675	100	0	100	1500	0	1500	1500	0	1500	575	0	575
9.	Recruitment of researchers	1080	0	1080	50	0	50	350	0	350	350	0	350	330	0	330
10.	Incidental	73.5	0	73.5	0	0	0	30	0	30	30	0	30	13.5	0	13.5
	Total	17878.5	23700	41578.5	2332	16275	18607	5880	2425	8305	5380	2575	7955	4286.5	2425	6711.5

(V.K. Upmanyu)
Coordinator

(सम्पत्त सिंह यादव)
अपर प्रधान मुख्य वन संरक्षक, एवं परियोजना
प्रशिक्षित अधिकारी
राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0 लखनऊ

-93-

Conserving and sustainably Managing Gangetic Floodplain Wetlands

REVISED PROJECT TIMELINES

Item	1st Quarter	2nd Quarter	3rd Quarter	4th Quarter
2	3	4	5	6
Project Implementation	1. Project Inception 2. Regional Capacity Building 3. Protocol Development 4. Collation of existing data 5. Data Collection	1. On going data collection 2. Wetland Delineation 3. Wetland Inventory	1. Preparation of brief documents 2. Management Planning 3. Ecosystem health report card	1. Finalization of Management Plans 2. Finalization of Ecosystem health report card
GIS Lab Enhancement (Wetland Inventory Assessment & Monitoring)	1. GIS Cell Infrastructure Strengthening and Satellite Data & Ancillary Data Procurement 2. Create base wetland layer 3. Acquire data layers of soil & Inundation regime	Publish and update Wetland Inventory	Upload Health Cards	1. Update Wetland Inventory on Website 2. Make available wetland health card on website 3. Make available Ecosystem Services Assessment on website

(V. K. Upadhyay)
Coordinator

(संजय श्रीवास्तव)
आई0एफ0एस0
अपर प्रधान मुख्य वन संरक्षक, ईको-पिकारा/
प्राधिकृत अधिकारी
राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0 लखनऊ

C:\Desktop 2019\Suresh\Avinash UPSWA\Expenditure Detail.doc

Scanned by CamScanner

Annexure-12

Water Quality of river Ganga (Year-2020)

On the basis of parameters- Dissolved Oxygen (DO), Biochemical Oxygen Demand (BOD), Total Coliform (TC) & Fecal Coliform (FC) analysed, following deduction can be made.

1. At 01 location water quality is of category 'B' (Outdoor bathing -organised)
2. At 17 locations water quality is of category 'C' (Drinking water source after conventional treatment and disinfection)
3. At 14 locations water quality is of category 'D' (Propagation of wild life and fisheries)

Water Quality Of River Ganga in UP
Year-2020

Month	SAMPLING LOCATION																											
	1				2				3				4				5				6				7				8			
	U/S Near Railway Bridge Gangaghat Balawali Bijnor				At Madhya Ganga barrage, Bijnor				D/S Near Village Rasoolpur Bhawar,Amroha a/c with Chhuuiya River Bijnor				U/s Brij Ghat Garhmukteshwar				D/s Brij Ghat Garhmukteshwar				U/s Annopshahar, Bulandshahar				D/s Anoopshahar, Bulandshahar				Rajghat D/s Narora			
	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)
Jan-20	9.8	1.0	-	-	9.8	1.0	-	-	9.7	1.2	-	-	9.4	1.6	280	170	9.3	1.9	350	210	9.1	1.1	220	170	8.9	1.3	540	280	9.2	1.0	920	430
Feb-20	10.0	0.8	-	-	9.9	1.0	-	-	9.9	0.9	-	-	9.9	1.8	350	220	9.8	2.0	920	540	9.2	1.3	180	150	9.3	1.0	480	220	9.4	0.9	750	540
Mar-20	-	-	-	-	9.9	1.0	-	-	-	-	-	-	9.3	2.0	-	-	9.2	2.6	-	-	9.1	1.8	-	-	9.3	1.9	-	-	9.0	1.7	-	-
Apr-20	9.1	0.9	-	-	8.9	1.0	-	-	-	-	-	-	9.6	1.6	220	130	8.9	2.2	280	170	8.7	1.2	-	-	8.8	1.0	-	-	9.0	1.3	-	-
May-20	8.9	1.0	-	-	8.6	1.2	-	-	8.6	1.3	-	-	9.0	0.6	350	170	8.8	0.8	430	220	8.4	1.1	-	-	8.6	1.2	-	-	8.9	1.3	-	-
Jun-20	8.3	1.2	-	-	8.2	1.3	-	-	8.0	1.4	-	-	9.9	1.2	350	210	9.8	2.0	540	280	8.8	1.0	-	-	8.9	1.2	-	-	8.7	1.4	-	-
Jul-20	8.3	0.8	-	-	8.2	1.0	-	-	8.0	1.1	-	-	9.8	1.67	280	140	9.6	2.36	540	350	8.7	1.4	-	-	8.6	1.5	-	-	8.4	1.5	-	-
Aug-20	9.0	0.8	-	-	9.0	0.9	3300	1300	#	#	-	-	9.2	1.5	920	540	9.0	2.8	1600	920	7.5	2.7	1400	780	7.6	2.6	2100	930	7.8	2.4	2700	1100
Sep-20	#	#	-	-	9.0	-	-	-	#	#	-	-	7.95	1.2	540	220	7.51	2.3	920	240	7.9	1.0	2000	930	8.0	1.3	2700	1400	8.1	1.2	2300	1300
Oct-20	8.6	1.3	-	-	8.2	1.5	2400	1100	8.2	1.2	-	-	9.2	1.0	430	280	8.5	1.5	920	540	7.8	1.2	1500	930	7.9	1.4	2500	1100	8.1	1.0	2700	1100
Nov-20	8.6	1.2	-	-	8.2	1.3	2100	1000	8.0	1.5	-	-	7.8	1.4	2100	680	8.2	1.5	3500	1700	8.5	1.1	1400	780	8.6	1.0	2200	930	8.6	1.1	2100	920
Dec-20	9.0	0.9	1200	-	8.8	0.9	1500	700	8.8	1.0	1300	-	11.2	1.4	540	220	10.8	2.4	920	350	8.5	1.1	1700	780	8.6	1.3	2600	1300	8.8	0.9	2200	1100
Average	**9.0**	**1.0**	**1200**	-	**8.9**	**1.1**	**2325**	**1025**	**8.7**	**1.2**	**1300**	-	**9.4**	**1.4**	**578**	**271**	**9.1**	**2.0**	**993**	**502**	**8.5**	**1.3**	**1200**	**646**	**8.6**	**1.4**	**1874**	**880**	**8.7**	**1.3**	**1953**	**927**
Category	C				C				C				C				C				C				C				C			

#Not approachable due to flood.

Class of water		A	B	C	D	E	Below E
1	Dissolved oxygen (mg/l), min	6.0	5.0	4.0	4.0	_	_
2	Biochemical oxygen demand (mg/l), max	2.0	3.0	3.0	_	_	_
3	Total Coliform (MPN/100ml), max	50	500	5000	_	_	_

A = Drinking water source without conventional treatment but after disinfection

B= Outdoor bathing (organised)

C = Drinking water source after conventional treatment and disinfection

D = Propagation of wild life and fisheries.

E = Irrigation, Industrial cooling, controlled waste disposal

Below - E = Not meeting A,B,C,D & E criteria

Source: http://www.cpcb.nic.in/Water_Quality_Criteria.php

Water Quality Of River Ganga in UP
Year-2020

Month	SAMPLING LOCATION																											
	9				10				11				12				13				14				15				16			
	Kachhla Ghat, Badaun				At Farrukhabad				U/s Kannauj				D/s Kannauj				Bithoor Kanpur				At Bhairo Ghat (Bathing Ghat), Kanpur				U/s Kanpur				At D/s Shuklaganj, Kanpur			
	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)
Jan-20	10.0	1.6	340	270	10.7	2.0	2500	1000	10.5	2.8	3800	1300	10.2	3.1	4600	2500	10.4	2.6	3300	1800	10.8	3.1	4000	2100	11.7	3.0	3900	1800	11.4	3.4	5600	2100
Feb-20	10.3	1.4	280	220	10.9	2.1	2200	940	10.8	2.3	3200	1700	10.6	2.7	5800	2700	11.2	2.8	4000	2100	11.0	3.0	4100	1700	11.4	2.9	3900	1400	11.1	3.1	5800	2200
Mar-20	10.6	1.0	220	170	9.9	1.6	3100	1500	9.6	2.6	3900	1700	9.2	2.9	4700	2400	8.7	3.2	4300	1800	8.8	3.4	4900	2100	9.0	3.1	4000	2200	8.7	3.3	4700	2500
Apr-20	10.7	0.9	170	140	8.4	1.2	1700	820	8.1	1.7	3300	1400	8.1	2.0	4100	2100	8.2	2.4	3800	1700	7.6	2.6	3900	2000	8.1	2.5	4100	1400	8.0	2.7	4300	1700
May-20	10.5	1.0	470	260	8.8	1.4	2200	940	8.6	2.0	3900	1700	8.4	2.4	4700	2600	7.4	2.6	4100	1700	7.0	2.7	4300	2200	7.9	2.4	4900	2100	7.7	2.6	7000	3900
Jun-20	10.3	1.1	470	270	8.6	1.6	1400	680	8.5	2.3	2600	1200	8.2	2.5	3200	1400	7.5	2.8	4000	1700	7.6	2.9	4600	2100	7.2	3.0	4800	2200	6.9	3.4	7000	3300
Jul-20	10.0	1.3	470	220	8.1	1.7	1700	920	7.8	2.0	3800	1700	7.6	2.2	4600	2000	6.9	2.4	3800	1400	6.7	2.5	4700	2100	6.5	2.9	4900	2600	6.5	2.9	4900	2600
Aug-20	10.5	1.3	350	220	7.2	1.2	2700	930	6.9	2.1	3300	1100	6.6	2.6	7000	1700	6.2	2.7	7900	3300	6.1	2.8	11000	4900	6.2	3.0	17000	9200	6.1	3.2	21000	11000
Sep-20	10.3	1.2	1700	680	7.2	2.2	4000	2100	7.0	2.5	4900	3300	6.7	2.6	9400	4600	6.2	2.7	4900	2100	6.0	2.9	21000	13000	6.3	3.0	7900	3300	6.0	3.2	40000	21000
Oct-20	9.5	1.1	280	220	8.2	2.4	2700	930	7.7	2.7	3900	1300	7.4	2.9	7000	1700	8.6	3.0	9400	4900	8.1	3.1	11000	4900	8.0	3.3	17000	9200	7.8	3.5	21000	11000
Nov-20	10.1	1.6	320	260	9.4	2.2	2400	920	9.2	2.6	3300	1700	8.5	2.9	4600	2100	8.8	3.2	4900	1100	8.6	3.4	17000	7900	8.7	3.5	17000	4900	8.5	3.7	26000	14000
Dec-20	10.5	2.5	320	260	11.5	2.0	2200	1000	11.0	2.7	3600	1500	10.8	3.0	4200	2000	11.2	3.2	4100	2100	10.5	3.3	4900	2200	11.5	3.5	5400	2700	10.6	3.6	5800	2500
Average	10.3	1.3	449	266	9.1	1.8	2400	1057	8.8	2.4	3625	1633	8.5	2.7	5325	2317	8.4	2.8	4875	2142	8.2	3.0	7950	3933	8.5	3.0	7900	3583	8.3	3.2	12758	6483
Category	B				C				C				D				C				D				D				D			

Class of water		A	B	C	D	E	Below E
1	Dissolved oxygen (mg/l), min	6.0	5.0	4.0	4.0	--	--
2	Biochemical oxygen demand (mg/l), max	2.0	3.0	3.0	--	--	--
3	Total Coliform (MPN/100ml), max	50	500	5000	--	--	--

A = Drinking water source without conventional treatment but after disinfection

B= Outdoor bathing (organised)

C = Drinking water source after conventional treatment and disinfection

D = Propagation of wild life and fisheries.

E = Irrigation, Industrial cooling, controlled waste disposal

Below - E = Not meeting A,B,C,D & E criteria

Source: http://www.cpcb.nic.in/Water_Quality_Criteria.php

Water Quality Of River Ganga in UP
Year-2020

Month	SAMPLING LOCATION																											
	17				18				19				20				21				22				23				24			
	At Gola Ghat (Bathing Ghat), Kanpur				At Jajmau Bridge (Bathing Ghat), Kanpur				D/s Kanpur				Dalmau, Raibarelli				Kala Kankar, Pratapgarh				Kada Ghat, Kaushambi				U/s Prayagraj (Rasoolabad Ghat)				D/s Prayagraj			
	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)
Jan-20	9.0	4.0	15000	6800	9.2	3.9	33000	15000	9.1	4.2	43000	21000	10.5	3.4	3400	2800	10.6	3.3	3300	2700	10.9	2.9	3300	1700	11.7	2.5	4600	1700	11.0	2.6	4100	2200
Feb-20	10.0	4.4	17000	7000	10.6	4.0	38000	17000	10.2	4.2	46000	22000	10.2	*	3500	2900	10.0	*	3600	2800	11.7	2.6	4100	2200	12.5	2.8	4000	2100	11.8	2.7	4300	1700
Mar-20	8.3	4.2	13000	5400	8.2	4.4	47000	26000	8.0	4.6	58000	31000	10.3	4.0	4000	3100	10.4	3.9	3900	3000	8.8	2.6	4000	2100	9.4	2.7	3400	1700	8.6	2.7	3900	1700
Apr-20	7.3	2.6	4700	2600	7.1	2.8	94000	4100	7.0	3.0	11000	6300	#	#	#	#	#	#	#	#	#	#	#	#	8.8	2.3	2500	830	8.9	2.2	2500	780
May-20	7.1	2.9	7900	3900	7.2	2.7	14000	4900	6.8	3.2	16000	7000	10.0	3.5	1600	1100	9.8	3.7	1700	1300	8.5	2.0	2100	780	8.4	2.2	2200	680	8.4	2.3	2200	780
Jun-20	6.6	3.6	8400	3900	6.0	4.0	17000	7000	6.2	3.8	21000	9400	8.5	4.0	2200	1600	8.6	3.8	1900	1600	8.6	2.3	2200	680	8.5	2.0	2100	610	8.0	2.3	2400	790
Jul-20	6.4	3.6	8400	4000	6.1	4.2	17000	7900	6.2	3.2	21000	9400	7.6	4.2	2800	2200	7.8	4.0	2800	2100	7.0	2.7	2100	910	7.9	2.7	2400	910	7.3	2.6	2000	680
Aug-20	5.9	3.5	32000	12000	5.8	4.1	35000	14000	5.6	4.0	54000	22000	7.9	4.0	2600	1400	8.0	3.8	2300	1300	7.1	2.7	4600	2100	7.7	2.8	3300	1700	7.2	2.3	3200	1700
Sep-20	5.7	3.6	54000	22000	6.1	4.5	39000	21000	5.80	4.1	70000	23000	8.2	3.8	2300	1300	8.0	3.9	2100	1300	8.4	2.1	4000	2100	8.0	2.2	4900	2300	7.1	2.5	7900	3300
Oct-20	7.5	3.8	32000	12000	7.4	4.1	39000	17000	7.1	4.2	54000	22000	8.8	3.9	2700	1400	9.0	3.8	2600	1300	8.5	2.1	2200	930	8.2	2.3	2100	790	7.5	2.7	2600	1100
Nov-20	8.2	3.8	22000	11000	8.3	3.9	32000	17000	8.0	4.2	46000	23000	9.2	3.9	2700	1400	9.5	3.8	2600	1300	8.5	2.0	2400	1400	8.3	2.2	2500	1100	7.9	2.4	2100	1100
Dec-20	11.0	3.8	17000	9200	10.6	4.1	26000	15000	9.8	4.4	44000	26000	10.1	3.5	2700	1400	10.2	3.7	2600	1300	9.4	2.2	2400	1200	9.7	2.3	2700	1100	9.0	2.0	2200	930
Average	7.8	3.7	19283	8317	7.7	3.9	35917	13825	7.5	3.9	40333	18508	9.21	3.8	2773	1873	9.3	3.8	2673	1818	8.9	2.4	3036	1464	9.1	2.4	3058	1293	8.6	2.4	3283	1397
Category	D				D				D				D				D				C				C				C			

-98-

* BOD Incubator is not working. # Sampling is not done due to lockdown.

Class of water		A	B	C	D	E	Below E
1	Dissolved oxygen (mg/l), min	6.0	5.0	4.0	4.0	_	_
2	Biochemical oxygen demand (mg/l), max	2.0	3.0	3.0	_	_	_
3	Total Coliform (MPN/100ml), max	50	500	5000	_	_	_

A = Drinking water source without conventional treatment but after disinfection

B= Outdoor bathing (organised)

C = Drinking water source after conventional treatment and disinfection

D = Propagation of wild life and fisheries.

E = Irrigation, Industrial cooling, controlled waste disposal

Below - E = Not meeting A,B,C,D & E criteria

Source: http://www.cpcb.nic.in/Water_Quality_Criteria.php

Water Quality Of River Ganga in UP
Year- 2020

Month	SAMPLING LOCATION																											
	25				26				27				28				29				30				31				32			
	a/c Tamsa river, Sirsa, Son Barsa				U/s Vindhyachal, Mirzapur				D/s Mirzapur				At Chunnar Pontoon Bridge				U/s Varanasi				D/s Varanasi				Tarighat D/s Ghazipur				a/c Gomti river, Bhusaula			
	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)	D.O. (mg/l)	B.O.D. (mg/l)	Total Coliform (MPN/100ml)	FaecalColiform (MPN/100ml)
Jan-20	11.2	2.5	4000	2100	9.7	1.8	1700	500	8.8	3.2	14000	8000	9.1	2.8	8000	5000	9.3	2.2	2200	1300	8.4	3.6	17000	11000	8.6	3.5	22000	13000	8.8	2.9	7000	4000
Feb-20	12.0	2.6	3200	1300	9.9	1.7	2100	1100	8.7	3.4	17000	8000	9.0	3.0	9000	5000	9.7	2.1	2300	1300	8.8	3.7	22000	14000	8.9	3.4	24000	14000	9.1.	2.8	8000	5000
Mar-20	8.9	2.4	3300	1700	9.4	2.1	2200	1300	8.5	3.6	17000	8000	8.8	3.2	11000	5000	9.3	2.6	2400	1100	8.4	3.7	24000	14000	8.9	3.5	21000	13000	9.0	3.0	7000	4000
Apr-20	9.2	2.0	2200	680	8.8	2.8	1400	600	8.1	3.3	11000	5400	8.6	3.1	9000	3300	10.4	2.6	1700	700	9.5	4.0	14000	9400	9.0	3.4	11000	4300	9.9	3.2	4600	2100
May-20	8.8	2.1	2000	610	8.5	2.8	2200	800	7.9	3.6	21000	11000	8.2	3.2	13000	5000	9.6	2.3	1100	500	8.8	3.6	14000	7000	8.5	3.8	17000	11000	8.3	3.5	11000	5000
Jun-20	8.7	2.1	2200	680	7.7	2.8	2600	1300	7.0	3.7	11000	21000	7.4	3.0	13000	8000	8.0	2.8	1300	500	7.3	4.1	22000	11000	7.4	4.0	23000	13000	7.7	3.8	14000	9000
Jul-20	7.7	2.4	2600	610	7.9	2.6	2300	1300	6.6	4.0	22000	11000	7.2	3.5	17000	8000	7.8	2.7	2600	1100	7.2	3.8	27000	14000	6.9	4.2	31000	17000	7.1	3.4	21000	13000
Aug-20	8.2	2.9	4600	1700	6.6	3.7	4300	2300	5.9	4.4	31000	17000	6.2	4.1	22000	13000	7.7	2.6	2300	1300	7.0	3.9	22000	13000	6.5	4.2	26000	17000	7.5	3.2	14000	7000
Sep-20	8.8	2.4	9400	3300	6.4	3.3	3400	1700	5.8	4.1	31000	17000	6.1	3.7	23000	13000	6.5	3.3	3400	1300	5.8	4.2	31000	17000	5.7	4.3	27000	14000	6.3	3.5	22000	13000
Oct-20	7.9	2.4	2000	780	7.6	2.8	2200	1300	6.5	3.6	21000	11000	6.8	3.3	17000	8000	7.0	2.7	2200	1300	6.5	3.5	22000	14000	6.2	3.8	23000	13000	6.8	3.4	17000	11000
Nov-20	8.3	2.2	2000	1400	8.5	2.7	2200	1300	7.6	3.4	23000	13000	8.3	3.2	17000	8000	8.7	2.4	1700	800	7.3	3.6	21000	13000	7.4	3.5	22000	11000	8.6	3.0	13000	5000
Dec-20	9.1	2.1	2100	1300	8.5	2.5	1700	1100	7.4	3.8	21000	13000	8.2	3.3	13000	8000	8.6	2.4	1700	1100	7.5	3.8	21000	13000	7.7	3.7	22000	13000	8.5	3.2	14000	9000
Average	9.1	2.3	3300	1347	8.3	2.6	2358	1217	7.4	3.7	20000	11950	7.8	3.3	14333	7442	8.6	2.6	2075	1025	7.7	3.8	21417	12533	7.6	3.8	22417	12775	8.0	3.2	12717	7258
Category	C				C				D				D				C				D				D				D			

Class of water		A	B	C	D	E	Below E
1	Dissolved oxygen (mg/l), min	6.0	5.0	4.0	4.0	_	_
2	Biochemical oxygen demand (mg/l), max	2.0	3.0	3.0	_	_	_
3	Total Coliform (MPN/100ml), max	50	500	5000	_	_	_

A = Drinking water source without conventional treatment but after disinfection

B= Outdoor bathing (organised)

C = Drinking water source after conventional treatment and disinfection

D = Propagation of wild life and fisheries.

E = Irrigation, Industrial cooling, controlled waste disposal

Below - E = Not meeting A,B,C,D & E criteria

Source: http://www.cpcb.nic.in/Water_Quality_Criteria.php

Annexure-13

OFFICE OF THE PROJECT DIRECTOR
STATE MISSION FOR CLEAN GANGA-UTTAR PRADESH
PLOT NO-18 SECTOR-7 GOMTI NAGAR EXTENSION, LUCKNOW-226010, UTTAR PRADESH
Email: apd@smcg-up.org , www.smcg-up.org

Letter No. 1467 /0565 / SMCG-UP / 01 Dated: 05/12/19.

To
The Director General
National Mission for Clean Ganga
Ministry of Jal Shakti, Govt. of India,
1st Floor, Major Dhyan Chand National Stadium
India Gate, New Delhi -110002

Subject: Setup of Biodiversity Park in mainstem Ganga and tributaries River Districts/Forest Divisions of Uttar Pradesh

Reference: Letter of Add. PCCF- Project, Forest Department no. Pro.-93/31- 1/2019-20 dated 18.10.2019.

Sir

Please refer aforesaid letter of Add. PCCF- Project, Forest Department no. Pro.-93/31-1/2019-20 dated 18.10.2019 regarding setup of Biodiversity Park in Ganga and tributaries River districts/divisions of Uttar Pradesh in order to compliance of Hon'ble NGT matter O.A. 200/2014 M.C. Mehta Vs Union of India & Ors. The summery of projects are followed;

S.N.	Name of the mainstem Ganga and tributaries District/divisions	Proposed area ha.	Cost of Projects in Rs. Lakhs
Ganga main stem District/divisions			
1	Amroha, Badaun, Bhadohi,Bijnore Bulandshahar, Chandauli, Farrukhabad, Gazipur, Hardoi, Kannauj Kanpur Nagar, Kasganj, Kaushambi, Meerut, Mirzapur, Pratapgarh, Prayagraj, Raebareli, Sambhal, Shahjahanpur, Unnao, Aligarh and Mujjaffarnagar (23 Districts submitted out of 27)	3123.784	24565.185
Tributaries Districts/Divisions; Yamuna & Hindon River			
2	Etawah, Mathura	468.2	7816.57
	Proposed Total Cost	3591.984	32381.755

- The Proposals prepared by the Divisional Forest Officers after the taken training on theoretical and field exercised under the supervision of Prof. C.R. Babu, Former Pro-vice-chancellor, University of Delhi/Emeritus Professor, CEMDE/In charge, Yamuna Biodiversity Park and his scientific team.

Scanned by CamScanner

- Biodiversity Parks will play the most important role in mitigate pollution, sustaining the base flows in the main stream and supporting high riverine biodiversity Ganga and tributaries Rivers.

Therefore, project proposals are being forwarded to NMCG for perusal and consideration of approval.

With regards

(Manoj Kumar Singh)
Principal Secretary, UDD/
Project Director

Copy for necessary information:

- PS to Principal Secretary, Environment, Forest & Climate Change, Govt. of U.P.
- The Principal Chief Conservator of Forest (HoFF), Forest & Wildlife Department, Lucknow
- The Member Secretary, U.P. State Biodiversity Board, Lucknow

4.12.19

(Manoj Kumar Singh)
Principal Secretary, UDD/
Project Director

Scanned by CamScanner

Annexure - 14

राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

B-04/2016-17/428/NMCG-P (Part-2) Date: 13/5/2020

To,
Project Director,
State Mission for Clean Ganga (SMCG)
Plot No 18, Gomti Nagar Extension
Lucknow, Uttar Pradesh- 226010

Sub: Set up of Biodiversity Park in Main stem of Ganga and its tributaries River Districts/Forest Divisions of Uttar Pradesh

Respected Sir,

This is with reference to the proposal/ DPR received from the Project Director, State Mission for Clean Ganga (SMCG) – Uttar Pradesh vide their letter No. 1467/0565/SMCG-UP/01, dated 05/12/19. The proposal has been examined and following observations are made:

2. Hon'ble NGT vide its order dated 13.07.2017 in the matter of OA no. 200/2014-M.C Mehta vs UoI, has inter-alia observed that "The state Government, its instrumentalities, Departments and concerned public authorities shall ensure that there are no encroachments, unauthorized illegal constructions on the bank/flood plains of the major drains, river Ganga and its tributaries. Preferably, these areas should be utilized for creation of a Green Belt and Biodiversity Park etc. (natural fringes of effluent and sewage)." In addition, Hon'ble NGT vide its order dated 14/5/2019 directed CPCB to formulate guidelines for setting-up of Biodiversity Park in flood-plains of rivers in India (including flood plains of River Ganga and its tributaries). Accordingly CPCB has already formulated the requisite guidelines which may be followed for framing the proposal.

3. The above said proposal/ DPR for the establishment of Biodiversity Park with a total area of 3591.984 ha., will be set up in the 23 districts along main Ganga and 2 districts in the tributaries i.e. Yamuna and Hindon river in the state of UP with a total budget of Rs. 32381.755 lakhs. 21 number of terrestrial and 4 number of aquatic biodiversity Park will be developed by the UP Forest Department. While most of the Biodiversity Park proposed are Terrestrial (21 Number), the proposal doesn't clearly justify how it will help the rejuvenation of the Ganga River. This needs to be clearly brought out.

4. Out of twenty five proposal of biodiversity parks submitted, twenty one of them does not mention whether the establishment of the biodiversity park is in the flood plains of Ganga and its tributaries in terms of Hon'ble NGT vide its order dated 13.07.2017 in the matter of OA no. 200/2014-M.C Mehta vs UoI.

5. Preliminary examination of proposal shows that the cost towards construction activities is significant component of entire cost (around 50-60 %) and needs review so as to keep construction activities in flood plains as minimum. NMCG is also in receipt of another proposal from CPCB prepared under technical guidance of Prof S Babu, Centre for Environmental Management of Degraded Ecosystems (CEMDE) under orders of Hon'ble NGT wherein cost for terrestrial biodiversity parks has been estimated as Rs. 3.0 to 4.0 cr.

6. The project may be funded under State funding as available funds under relevant component of Namami Gange scheme are limited and already committed.

Thanking You

Yours sincerely,

(Binod Kumar)
Director (Coordination/Projects)

Annexure–15

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–985/2019 विद 986/2019 में पारित आदेश दिनांक 16.07.2020 के अनुपालन की समीक्षा हेतु मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में दिनांक 28.01.2021 को सम्पन्न बैठक का कार्यवृत्त।

बैठक में सम्बंधित विभागों के अधिकारियों द्वारा भाग लिया गया। बैठक में उपस्थित अधिकारीगण की सूची संलग्न है।

बैठक में ओ0ए0 संख्या 985/2019 विद 986/2019 के अन्तर्गत पारित आदेश दिनांक 16.07.2020 एवं ओवरसाइट कमेटी द्वारा की गयी समीक्षा के उपरान्त दिये गये निर्देशों के कम में सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा विभिन्न विभागों द्वारा कृत कार्यवाही का अद्यतन स्टेटस एवं अग्रेतर अपेक्षित कार्यवाही का प्रस्तुतिकरण किया गया।

खानचन्दपुर, रनियॉ, कानपुर देहात में भण्डारित अवैध कोमियम डम्प के निस्तारण हेतु उत्तरदायी यूपीसीडा द्वारा अवगत कराया गया कि उनके द्वारा तीन बार टेण्डर आमंत्रित किये गये। परन्तु तीनो बार एक ही निविदा प्राप्त हुई तथा उसमें सूचित भण्डारित अवैध कोमियम डम्प के निस्तारण की लागत अनुमानित लागत के सापेक्ष काफी अधिक पाये जाने के कारण टेण्डर को निरस्त कर दिया गया। वर्तमान में आई0आई0टी0, कानपुर से खानचन्दपुर रनियॉ कानपुर देहात में भण्डारित क्रोमियम वेस्ट का परीक्षण कर निस्तारण हेतु तकनीकी, अनुमानित लागत एवं निस्तारण हेतु रोडमैप सहित टेण्डर की शर्तों के सम्बंध में सुझाव आमंत्रित किये गये हैं, जिससे उनको सम्मिलित करते हुए पुनः निविदा आमंत्रित कर अग्रिम कार्यवाही की जा सके। अपर मुख्य सचिव, अवस्थापना एवं औद्योगिक विकास विभाग द्वारा सुझाव दिया गया कि आई0आई0टी0 कानपुर से तकनीकी, अनुमानित लागत एवं निस्तारण हेतु रोडमैप सहित टेण्डर की शर्तों के सम्बंध में समन्वय कर शीघ्र प्रस्ताव प्राप्त कर लिये जायें तथा तकनीकी समिति के माध्यम से विचार विमर्श कर अन्तिम निर्णय लेते हुए शीघ्र निविदा आमंत्रित कर क्रोमियम वेस्ट को हटाने का कार्य शीघ्र पूर्ण करा लिया जाये।

प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा तकनीकी समिति के समक्ष आई0आई0टी0 कानपुर द्वारा प्रस्ताव प्रस्तुत किये जाने पर औद्योगिक विकास विभाग के सचिव स्तर से सहअध्यक्षता करते हुए प्रकरण पर शीघ्र निर्णय लेकर क्रोमियम वेस्ट के प्रभावी निस्तारण की कार्यवाही सुनिश्चित करा ली जाये।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि क्रोमियम वेस्ट के निस्तारण एवं भूगर्भीय जलगुणता में सुधार हेतु आवश्यक धनराशि को 6 दोषी उद्योगों के विरूद्ध रूपये 280.01 करोड़ की पोल्यूटर पेज प्रिंसिपल के आधार पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के माध्यम से ऐस्क्रो एकाउण्ट में जमा कराया जाना था। परन्तु मा0 एन0जी0टी0 द्वारा दिनांक 04.01.2021 को पारित आदेश द्वारा सम्बंधित उद्योगों द्वारा दायर अपील की सुनवाई उपरान्त अगले आदेशों तक पर्यावरणीय क्षतिपूर्ति की वसूली पर रोक लगा दी गयी है। उद्योगों से प्रत्यावेदन प्राप्त कर उनके निस्तारण उपरान्त दोषी उद्योगों के विरूद्ध पर्यावरणीय क्षतिपूर्ति वसूली की कार्यवाही की जायेगी।

सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि खानचन्दपुर रनियाँ, कानपुर देहात एवं राखीमण्डी कानपुर में प्रभावित क्षेत्रों में शुद्ध पेयजल की आपूर्ति पाइपलाइन के माध्यम से प्रारम्भ की जा चुकी है।

स्वास्थ्य विभाग द्वारा प्रभावित क्षेत्र में 02 हेल्थ कैम्प आयोजित किये गये थे, प्रारम्भिक हेल्थ सर्वे रिपोर्ट के अनुसार आयोजित किये गये हेल्थ कैम्प में आने वाले मरीजों में पायी जाने वाली बीमारियों का सम्बंध क्रोमियम डम्प से सम्भावित दुष्प्रभावों से होना सिद्ध नहीं हो पाया है। स्वास्थ्य विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि कोविड–19 के कारण एस0जी0पी0जी0आई0 के चिकित्सा अधीक्षक डा0 हर्षवर्धन की अध्यक्षता में गठित चिकित्सकीय टीम की अन्तिम सर्वे रिपोर्ट अभी प्राप्त नहीं हो सकी है।

ओ0ए0 संख्या 986/2019 के अन्तर्गत मा0 एन0जी0टी0 द्वारा उ0प्र0 जल निगम पर अशुद्धिकृत सीवेज गंगा नदी में प्रवाहित करने के कारण रूपये 1.0 करोड़ की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है, जिसे उ0प्र0 जल निगम द्वारा जमा नहीं किया गया है। उ0प्र0 जल निगम के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उ0प्र0 जल निगम द्वारा पर्यावरणीय क्षतिपूर्ति रूपये 1.0 करोड़ के विरूद्ध मा0 सर्वोच्च न्यायालय में याचिका सं0 सिविल अपील –002924–002925 /2020 (डायरी सं0–4835/2020) दायर की गयी है। उक्त वाद की पिछली सुनवाई दिनांक 12.01.2021 को हुई है जिसमें इस वाद को सिविल अपील नं0 988–989/2020 के साथ टैग करने का आदेश मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा जारी किया गया है।

2– अतः बैठक में सर्वसम्मति से निम्न कार्यवाही किये जाने के निर्णय लिये गये –

1– यूपीसीडा द्वारा आई0आई0टी0 कानपुर से समन्वय कर क्रोमियम वेस्ट के निस्तारण हेतु तकनीकी, लागत, रोडमैप एवं निविदा शर्तों सम्बंधी रिपोर्ट प्राप्त की जाये। अवस्थापना एवं औद्योगिक विकास विभाग तथा पर्यावरण, वन एवं जलवायु परितर्वन विभाग के सचिवों की संयुक्त अध्यक्षता में, गठित तकनीकी समिति के माध्यम से प्रकरण में अग्रेतर कार्यवाही हेतु परामर्श प्राप्त कर यूपीसीडा द्वारा शीघ्र टेण्डर आमंमित किये जाने की कार्यवाही की जाये।

(कार्यवाही–अवस्थापना एवं औद्योगिक विकास विभाग/ यूपीसीडा)

2– स्वास्थ्य विभाग को निर्देशित किया गया कि किये गये सर्वे के आधार पर अन्तिम रिपोर्ट विलम्बतम एक माह में पर्यावरण विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को उपलब्ध करायी जाये।

(कार्यवाही–चिकित्सा एवं स्वास्थ्य विभाग)

3– मा0 एन0जी0टी0 के आदेश दिनांक 04.01.2021 के अनुपालन में उद्योगों के प्रत्यावेदनों का निस्तारण कर दोषी उद्योगों के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली करवाने हेतु शीघ्र आवश्यक कार्यवाही की जाये, जिससे वांछित धनराशि एस्क्रो एकाउण्ट में जमा कर क्रोमियम वेस्ट को

टी0एस0डी0एफ0 के माध्यम से निस्तारण एवं प्रभावित क्षेत्र की भूगर्भीय जलगुणता के रेमिडियेशन का कार्य शीघ्र पूर्ण किया जा सके।

(कार्यवाही–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जिलाधिकारी, कानपुर,/कानपुर देहात)

4– नगर विकास विभाग एवं उ0प्र0 जल निगम को निर्देशित किया गया कि मा0 एन0जी0टी0 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति से छूट हेतु औचित्य दिखाते हुए मा0 सर्वोच्च न्यायालय में प्रभावी पैरवी की जाये।

(कार्यवाही–उ0प्र0 जल निगम)

सधन्यवाद के साथ बैठक समाप्त की गयी।

सुधीर गर्ग
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या–N.G.T.-47**/81–7–2021–44(रिट)/2016 टी.सी.–2**
लखनऊ : दिनांक : 29 जनवरी, 2021

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव/सचिव, नगर विकास/अवस्थापना एवं औद्योगिक विकास/चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग, उ0प्र0 शासन।
2– जिलाधिकारी, कानपुर नगर/कानपुर देहात।
3– मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।
4– प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।
5– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6– गार्ड फाइल।

आज्ञा से,
(भारत प्रसाद)
अनु सचिव।